BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

INDEX

IN

Compliance Affidavit

IN

Original Application No. 200 of 2014

M.C Mehta — Petitioner

Versus

Union of India — Respondent

Sr. No.	Description of Documents	Page Nos.
1.	Compliance Affidavit	1-9
2.	**Annexure No. 1**: Copy of minutes of meeting dated 21.01.2025	10-17
3.	**Annexure No. 2**: Copy of the details of 69 operational STPs with a capacity of 428 MLD	18-23
4.	**Annexure No. 3**: Detail of the under construction & proposed STPs	24-30
5.	**Annexure No. 4**: Detail of the projects for I&D	31
6.	**Annexure No. 5**: Performance report of the 69 STPs done from the NABL accredited Laboratory	32-37
7.	**Annexure No. 6**: Copy of the performance report	38-41
8.	**Annexure No. 7**: Final notification of Flood Plain Zoning	42-83
9.	**Annexure No. 8**: Methodology followed for demarcation of flood plain zones of the rivers	84-91
10.	**Annexure No. 9**: Copy of Uttarakhand Flood plain zoning Act-2012	92-121
11.	**Annexure No. 10**:	122-127

	Initial/ preliminary notification under section 08 of Uttarakhand Flood Plain Zoning Act	
12.	**Annexure-11** Survey and hydrological computation pertaining to 16 no. rivers (1084.40 kms) Asan's tributary, Gola, Kosi, Suswa, Song, Jakhan/Ranipokhari, Chandrabhaga, Yamuna, Pinder, Dhauliganga, Nandakini, Malan, Ratmau, Nandhaur, Lodhiya & Ramganga (west) rivers	128

Date: 12.02.2025
Place: Delhi

K. P. Gautam
Advocate
Supreme Court of India
Reg. No. D/1192/23

Filed By

KAUSHAL GAUTAM]
Additional Advocate General for the State of Uttarakhand / Respondent
Office: A-25, Second floor,
Defence Colony, New Delhi-110024
Mobile No. 9811101934

Email- officeofkaushalgautam@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

INDEX

IN

Compliance Affidavit

(On behalf of Program Director, State Mission for Clean Ganga, Namami Gange Uttarakhand)

in

Original Application No. 200 of 2014

M.C. Mehta — Petitioner

Versus

Union of India — Respondent

Affidavit of Ranvir Singh Chauhan aged about 54 years, s/o Ratan Singh Chauhan, presently posted as Program Director, State Mission for Clean Ganga, Namami Gange Uttarakhand.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

1. That the deponent is presently posted as the Program Director, State Mission for Clean Ganga, Namami Gange Uttarakhand, and is duly authorized to sign and file the instant affidavit on behalf of the State of Uttarakhand and as such is fully conversant with the facts of the case.

2. The above-mentioned matter was listed for hearing on 05.11.2024 wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

"……

13. Comparing the disclosure which is made by CPCB in respect of the compliance of norms and functionality of the STP, we find that disclosures which have been made by the State of Uttarakhand in his latest report are doubtful. Thus, we require the Chief Secretary, State of Uttarakhand, to duly look into the matter and ensure that a proper status report with due compliance is filed. The Additional Secretary Environment, State of Uttarakhand, deponent of the current affidavit dated 03.11.2024, is also directed to file the affidavit in terms of the observations made above. Let these affidavits be filed at least one week before the next date of hearing.

……"

3. That in compliance with the above directions, it is humbly submitted that a meeting was conducted on 21.01.2025 under the Chairmanship of the Chief Secretary, Government of Uttarakhand to ascertain the overall status of Liquid Waste Management, Septage Management and Flood Plain Zoning in the State. The meeting was attended by senior representatives of various departments such as Forest and Environment, Urban Development, Drinking Water & Sanitation, State Mission for Clean Ganga, Uttarakhand Pollution Control Board, Irrigation, Jal Nigam, and Jal Sansthan (Minute of the Meeting are enclosed in **Annexure – 1**).

NOTARY STATE OF UTTARAKHAND
Km. Urmila Bhatia
Advocate
Reg.No. 09/01/02
Dehra Dun.

4. That in the said meeting, the issues raised by this Hon'ble Tribunal vide order dated 05.11.2024 were discussed. Further, action taken by the concerned departments of the State were discussed in detail. The compliances on the issue of the Liquid Waste Management, Septage Management and Floodplain Zoning are as under: -

   a. That for Liquid Waste Management, there is an estimated sewage generation of 512.23 MLD in the State. There are 69 operational STPs with a capacity of 428 MLD **(Annexure-2)**, while 31 STPs (150.67 MLD) are under execution and 23 STPs (61.72 MLD) are proposed or in the tendering stage (Detail of the under construction & proposed STPs are enclosed in **Annexure -3**).

   b. Out of 170 drains identified along the Ganga and its tributaries, 137 have been intercepted, and projects for the remaining 33 drains are underway (Detail of the projects for I&D are enclosed in **Annexure – 4**).

   c. Sewerage connections have been provided to 163,312 households across 30 ULBs by connecting them with to 45 STPs. 5 MLD STP with the household connection 35588 are proposed at Haridwar and Rishikesh. Further, in Dehradun, Uttarkashi, Pauri and Chamoli, most of the STPs have been constructed in the year 2019-20 and designed for 30 years based on population projection till ultimate design year i.e. upto 30th year and is supposed that every year the STP will receive incremental sewage quantum according to the increase in population every year, their full capacity utilization will be achieved by the design year.

NOTARY STATE OF UTTARAKHAND Km. Urmila Bhatia Advocate Regd. No. 09/01/02 Dehra Dun.

d. That for septage management, out of total 798122 households, 632030 households rely on septic tanks or soak pits. A 125 KLD FSTP in Rudrapur is currently under trial, while co-treatment of septage in the existing STPs have been sanctioned at Haridwar, Rishikesh, Devprayag, and Srinagar. Septage in Co-treatment facility is available in Dehradun, Roorkee, Muni-Ki-Reti, and Chamba.

e. That for the evaluation of the performance of 69 installed STPs, 22 STPs are equipped with Online Continuous Emission/Effluent Monitoring System (OCEMS) and are linked with Ganga Tarang Web Portal, for the installation of the OCEMS on the rest of the STPs, Jal Nigam is preparing the proposal/DPR. Monitoring systems are installed in 22 STPs, linked to the Ganga Tarang Web Portal, and proposals are being developed for the remaining STPs.

f. Performance of STPs particularly for BOD, COD and Faecal Coliforms as per the norms prescribed by the Hon'ble NGT dated 30.04.2019. As per the analytical reports of UKPCB and CPCB, the performance of the ST Ps are as follows: -

Performance of STPs	**Compliance w.r.t. norms prescribed by Hon'ble NGT vide order 30.04.2019**		**Compliance Status w.r.t. MoEF & CC norms dated 13.10.2017**	
	CPCB (November 2024)	**UKPCB (December 2024)**	**CPCB (November 2024)**	**UKPCB (December 2024)**
Complying	2	49	09	61
Non-Complying	48	14	41	02
Total No. of STPs Monitored	**50**	**63**	**50**	**63**

NOTARY
Km. Urmila Bhatia
Advocate
Reg.No. [illegible]/02
Dehra Dun.
STATE OF UTTARAKHAND

g. As there are deviations in the STP monitoring data reported by the CPCB and UKPCB reports, a joint Committee by including the representatives of CPCB, UKPCB, SMCG, Jal Nigam and Jal Sansthan has been constituted to conduct the sampling of the STPs. Further the performance report of the 69 STPs done from the NABL accredited Laboratory are enclosed in **Annexure – 5**.

h. That the Fecal coliforms of 540 MPN/100ml has been found in the sample collected from 1.0 MLD STP at Gangotri as per the sample collected by the Uttarakhand Pollution Control Board in the month of November, 2024. Uttarakhand Jal Sansthan is the operating agency tested the samples of this STP from NABL accredited Laboratory and PCRI Laboratory at Haridwar and as per the analytical reports, it has been observed that Fecal Coliforms are within the permissible limits as the norms prescribed by the Hon'ble NGT (Copy of the performance report is enclosed in **Annexure-6**).

i. That Final notification of Flood Plain Zoning in 617.60 kms stretches of river Alaknanda, Bhagirathi, Mandakini, Bhilangana and Ganga has been issued as per Uttarakhand Flood Plain Zoning Act, 2012. The said final notification are annexed as **Annexure-'7'**

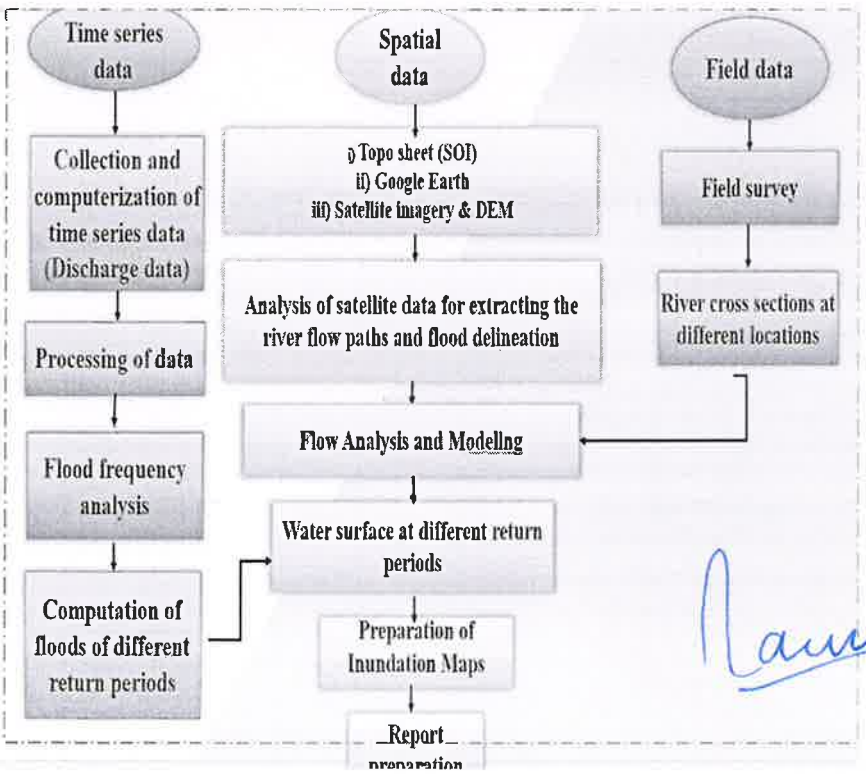
S. No.	Name of River	Length (Km)	Name of the District and Reach	G.O. no. (*)
1	**Bhagirathi**	133.35	Uttarkashi, both bank 110.85 km	(i) 829/II(2)-2018/06(66)/2016, dt. 11.05.2018 (ii)927/II(2)-2021/06(66)/2016, dt. 08.07.2021
			Tehri Garhwal, both bank 22.5 Km	926/II(2)-2021/06(15)/2020, dt. 08.07.2021
2	**Ganga**	142	Tehri Garhwal Right bank 68 km	926/II(2)-2021/06(15)/2020, dt. 08.07.2021
			Pauri Garhwal Left bank 88 km	05/II(2)-2021/06(17)/2020, dt. 03.01.2022
			Dehradun Right bank 19 km	41/II(2)-2024/06(18)/2020, dt. 08.01.2024

NOTARY STATE OF UTTARAKHAND Km. Urmila Bhatia Advocate Reg.No. 09/01/02 Dehra Dun.

			Haridwar Right bank 5 km Haridwar both bank 50 Km	(i)40/II(2)-2024/06(18)/2020, dt. 08.01.2024 (ii)828/II(2)-2018/06(65)/2016, dt. 11.05.2018
3	**Bhilangana**	68	Tehri Garhwal, both bank 68 Km	926/II(2)-2021/06(15)/2020, dt. 08.07.2021
4	**Alaknanda**	197.35	Chamoli, both bank 134 km	928/II(2)-2021/06(16)/2020, dt. 08.07.2021
			Rudraprayag both bank 26.35 km	1943/II(2)-2021/06(14)/2020, dt. 31.12.2021
			Tehri Garhwal Right bank 37 km	926/II(2)-2021/06(15)/2020, dt. 08.07.2021
			Pauri Garhwal Left Bank 53 km	05/II(2)-2021/06(17)/2020, dt. 03.01.2022
5	**Mandakini alnong with Sarswati River**	76.9	Rudraprayag both bank 76.9 km	(i) 1943/II(2)-2021/06(14)/2020, dt. 31.12.2021 (ii) E-file no- 22200, dt. 14 july, 2022
Total Length		**617.60**	-	

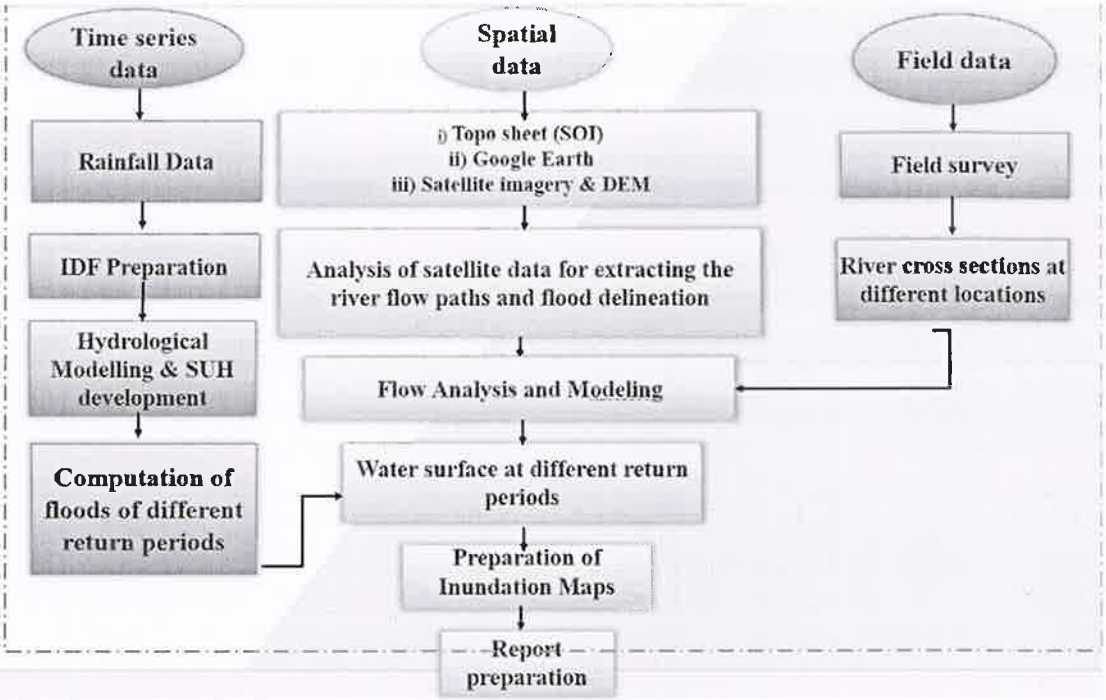
j. Further, the methodology followed for demarcation of flood plain zones of the said rivers are annexed as **Annexure-8 (09 pages, para.1 to 9).**

k. In this report para no.3.1, computation of flood for gauged catchment - Flow Chart Methodology for flood Plain Zoning as follow.



NOTARY STATE OF UTTARAKHAND
Km. Urmila Bhatia
Advocate
Reg.No.-09/01/02
Dehra Dun.

l. In this report para no.3.2 & 3.2.1, Computation of Flood for ungauged catchment -Flow Chart Methodology for flood Plain Zoning as follow.



m. Computation of flood flows for different return periods using HEC-RAS Software as per the report para no.4,4.1,4.2,4.3,5,6 and 7.

n. Preparing Flood Plain zone maps and report preparation, ground truth verification as per the report para no. 8 &9.

o. Interim Notification and inviting objections and its disposal as per the "Uttarakhand Flood plain zoning Act-2012" under section-8,9,10. The copy of act is annexed in **Annexure-9**.

p. Final notification & Marking of Flood lines on shajra Sheets, Installation of demarcation pillars along river course at appropriate interval as per the "Uttarakhand Flood Plain Zoning Act- 2012" under Section-11 &12.

NOTARY
Km. Urmila Bhatia
Advocate
Reg.No. 09/01/02
Dehra Dun.
STATE OF UTTARAKHAND

q. It has also pertinent to mention here that initial/ preliminary notification under section 08 of Uttarakhand Flood Plain Zoning Act, 2012 has been issued pertaining of river Rispana, Asan and Solani. The copy of preliminary notification is annexed in **Annexure-10.**

S. No.	Name of River	Length (Km)	Name of the District and Reach	G.O. no (*)
1	Asan	53	Dehradun, both bank 53 Km	Draft Notification- 1141/II-2-2024-06 (50)/2024
2	Solani	70	Haridwar, both bank 70 Km	Draft Notification- 1070/II-2-2024-06(45)/2024, dt.14.10.2024
3	Rispna	27	Dehradun, both bank 27 Km	Draft Notification- E- file no-76975, dt. 07.10.2024
Total Length		150	-	-

r. Apart from that, Survey and hydrological computation pertaining to 16 no. rivers (1084.40 kms) Asan's tributary, Gola, Kosi, Suswa, Song, Jakhan/Ranipokhari, Chandrabhaga, Yamuna, Pinder, Dhauliganga, Nandakini, Malan, Ratmau, Nandhaur, Lodhiya & Ramganga (west) rivers have been completed and field work is under progress for notification **(Annexure-11)**.

s. It is further added that flood Plain Zone of River Ganga & its tributaries has been demarcated strictly in terms of the provisions of River Ganga (Rejuvenation, protection and management) Authorities under, 2016 specifically in Compliance of clause 3(L) on the basis of 100 years flood frequency computations and consequently prohibited and regulatory Zones are demarcated under section 03 of "The Uttarakhand flood plain zoning Act, 2012"

NOTARY Km. Urmila Bhatia Advocate Reg.No. Dehra Dun. STATE OF UTTARAKHAND

5. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and order passed by them. The

deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Deponent

Verification: -

Verified at Dehradun on the 12 day of February 2025, that the contents of the accompanying compliance affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.

Deponent

Dated: February, 2025

Identified By: -

Devang Mishra
Advocate
UP 23273/23

affidavit is sworn before me by Ramvir Singh Chauhan
is identified by Devang Mishra Adv.
Dehradun on 12/2/2025

KM. URMILA BHATIA
Advocate & NOTARY, Dehradun

NOTARY
Km. Urmila Bhatia
Advocate
Reg. No. 16/1102
Dehra Dun.
STATE OF UTTARAKHAND

Office of the Program Director
State Mission for Clean Ganga,
Namami Gange Uttarakhand

Ganga's purity is our responsibility
Save Ganga- Save Water- Save Life

Minutes of the Chief Secretary meeting in response to the directions passed by the Hon'ble National Green Tribunal (NGT) dated 05.11.2024 in O.A. No.200/2024 – M.C. Mehta Vs Union of India in the matter related to Ganga Pollution and its cleaning.

Venue	Date	Time
Chief Secretary Hall at Ground Floor, Dehradun.	21.01.2025	04:00 PM

In compliance of the directions of the Hon'ble National Green Tribunal (NGT) order, a meeting under the Chairmanship of Chief Secretary, Govt. of Uttarakhand was convened to ascertain the overall status of Liquid Waste Management, Septage Management and Flood Plain Zoning in the State.

The following representatives from the concerned departments attended the meeting: -

1. Sh. R.K. Sudhanshu, Principal Secretary, Forest & Environment, Govt. of Uttarakhand.
2. Sh. Shailesh Bagauli, Secretary, Drinking Water and Sanitation, Govt. of Uttarakhand.
3. Sh. Nitesh Kumar Jha, Secretary, Urban Development Department, Govt. of Uttarakhand
4. Sh. Ranvir Singh Chauhan, Program Director, State Mission for Clean Ganga, Namami Gange Uttarakhand.
5. Ms. Kahkashan Naseem, Additional Secretary, Forest & Environment, Govt. of Uttarakhand
6. Ms. Nikita Khandelwal, Director, Urban Development Directorate, Govt. of Uttarakhand.
7. Sh. Gaurav Kumar, Additional Secretary, Urban Development Department, Govt. of Uttarakhand.
8. Sh. Vinay Mishra, Additional. Program Director, UUSDA
9. Dr. Paraag Madhukar Dhakate, Member Secretary, Uttarakhand Pollution Control Board, Dehradun.
10. Sh. J.L. Sharma, Joint Secretary, Irritation Department, Govt. of Uttarakhand.
11. Sh. Subhash Chandra, Engineer-In-Chief, Irrigation Department, Dehradun
12. Sh. Ravi Pandey, Superintending Engineer, Urban Development Directorate, Dehradun.
13. Sh. Sanjeev Kumar Srivastava, Superintending Engineer, Irrigation Department, Uttarakhand.
14. Sh. Sanjay Raj, Superintending Engineer, Irrigation Department, Uttarakhand.
15. Sh. R.K. Jain, General Manager (Ganga), Uttarakhand Peyjal Nigam, Haridwar
16. Sh. D.K. Singh, General Manager (HQ), Uttarakhand Jal Sansthan, Dehradun
17. Sh. Maneesh Semwal, Superintending Engineer (Appraisal), Uttarakhand Jal Sansthan,
18. Sh. Akshay Kumar, Environment Specialist (Ganga), SMCG, Namami Gange Uttarakhand.
19. Sh. Meraj Ahmad, Technical Advisor, GIZ-SGR.
20. Sh. Digvijay Semwal, SWM(C), Urban Development Directorate, Dehradun.
21. Sh. Jitendra Tyagi, DGM. UUSDAS

At the outset, Program Director, State Mission for Clean Ganga (SMCG) welcomed the members, Heads of the concerned Departments.

Address: 105 (New no. 545/941), 2nd Floor, Rajpur Road, Opposite RTO Office, Dehradun
Office: 0135- 2769932/2763436; E-mail: spmgngrba.utk01@gmail.com

The meeting then started on deliberations on the following points: -

Hon'ble NGT in O.A. No. 200/2014 - M.C. Mehta Vs. Union of India in the matter related to Ganga Pollution and its cleaning etc.

Program Director, SMCG apprised that Hon'ble NGT Order dated 05.11.2024 in para 13 directed that "*Comparing the disclosure which is made by CPCB in respect of the compliance of norms and functionality of the STP, we find that disclosures which have been made by the State of Uttarakhand in his latest report are doubtful. Thus, we require the Chief Secretary, State of Uttarakhand, to duly look into the matter and ensure that a proper status report with due compliance is filed. The Additional Secretary Environment, State of Uttarakhand, deponent of the observations made above. Let these affidavits be filed at least one week before the next date of hearing*". The matter is listed on 13.02.2025 before the Hon'ble NGT. Accordingly, compliances were discussed on the following points: -

1. **Status of Liquid waste management in the State: -**

a. **Status of I&D and STP: -**

- It was apprised in the meeting that, estimated sewage generation is 512.23 MLD in the State and for its treatment, there are existing 69 STPs with the capacity of 428 MLD, 31 nos. of STPs with the capacity of 154.087 MLD are under different stages of execution and 33 nos. of STPs with the capacity of 123.12 MLD are proposed/tendering stage.
- As per the assessment done by NMCG & CPCB, 170 drains have been identified along the main stem of Ganga and its Tributaries, out of which 137 drains have been intercepted, for the interception of remaining 33 drains, various projects are at different stage of execution.
- Secretary, Drinking Water & Sanitation reiterated that 131 drains have been identified on the main stem of river Ganga which has been tapped by the joint efforts of NMCG and the State Government. Under the Namami Gange Program Phase-II, NMCG has sanctioned 07 projects for interception and diversion of the drains into the STPs which are under execution phase.
- For the saturation of the cities & towns, State has provided partially 163312 nos. of sewerage connection in 30 ULBs/Towns by connecting them with 45 nos. of STPs.
- Further for 100 percent treatment of sewage discharging into river Ganga, sewer network of 541 Kms with additionally two STPs i.e. i. 8 MLD STP at Haridwar & ii. 5 MLD STP with the household connections 35588 nos. are proposed at Haridwar & Rishikesh towns under KFW funded projects. Secretary, Drinking Water & Sanitation stated that a comprehensive study of each city/town in co-ordination with Jal Sansthan and Urban Development Directorate is in progress to bridge the gap of sewage generation and its treatment within the State.
- Regarding the underutilization of the STPs in the Districts Dehradun, Uttarkashi, Pauri and Chamoli, it has been clarified that most of the STPs have been constructed during

Address: 105 (New no. 545/941), 2nd Floor, Rajpur Road, Opposite RTO Office, Dehradun
Office: 0135- 2769932/2763436; E-mail: spmgngrba.utk01@gmail.com

the year 2019-20 and designed for 10-15 years. Full capacity utilization will be achieved by the design year. House sewer connection are being provided to increase the capacity utilization.

- Regarding the excess quantity of sewage against their designed capacity at Haridwar and Tehri it has been clarified that capacity utilization status as mentioned at Haridwar & Tehri District, the utilization capacity is not exceeding the installed capacity.

b. Status of Online Monitoring System installed in the STPs: -

- In order to evaluate the performance of 69 installed STPs, it has been apprised that 22 STPs are equipped with Online Continuous Emission/Effluent Monitoring System (OCEMS) and are linked with Ganga Tarang Web Portal, for the installation of the OCEMS on the rest of the STPs, Jal Nigam is preparing the proposal/DPR.
- Principal Secretary, Forest & Environment emphasized that online monitoring system is the effective tool for the assessment of the performance of the STPs and needs to be installed in each and every STPs.

c. Performance of STPs particularly for BOD, COD and Faecal Coliforms as per the norms prescribed by the Hon'ble NGT dated 30.04.2019:

As per the analytical reports of UKPCB and CPCB, the performance of the STPs are as follows: -

Performance of STPs	Compliance w.r.t. norms prescribed by Hon'ble NGT vide order 30.04.2019		Compliance Status w.r.t. MoEF & CC norms dated 13.10.2017	
	CPCB (November 2024)	UKPCB (December 2024)	CPCB (November 2024)	UKPCB (December 2024)
Complying	2	49	09	61
Non-Complying	48	14	41	02
Total No. of STPs Monitored	**50**	**63**	**50**	**63**

- As there are deviations in the STP monitoring data reported by the CPCB and UKPCB reports, It has been suggested in the meeting that a joint Committee by including the representatives of CPCB, UKPCB, SMCG, Jal Nigam and Jal Sansthan may be constituted to conduct the sampling of the STPs, Also, it is to be seen that CPCB/UKPCB may check/adjust their monitoring protocol to avoid different results.
- It was also apprised that Hon'ble NGT has pointed out that Fecal coliforms of 540 MPN/100ml has been found in the sample collected from 1.0 MLD STP at Gangotri as per the sample collected by the Uttarakhand Pollution Control Board in the month of November, 2024. In this regard, it was mentioned that Uttarakhand Jal Sansthan is the operating agency tested the samples of this STP from NABL accredited Laboratory and

Address: 105 (New no. 545/941), 2nd Floor, Rajpur Road, Opposite RTO Office, Dehradun
Office: 0135- 2769932/2763436; E-mail: spmgngrba.utk01@gmail.com

PCRI Laboratory at Haridwar and as per the analytical reports, it has been observed that Fecal Coliforms are within the permissible limits as the norms prescribed by the Hon'ble NGT.

Chief Secretary directed Jal Nigam to accelerate the execution/tendering of the sanctioned projects by NMCG as well as by the State Government and also keep the vigilant monitoring for completion of all the projects on scheduled timelines. Jal Nigam & Jal Sansthan must ensure the environmental compliances of all the operational STPs. Further do the assessment of each city and town and chalk out the plan in such a way that no sewage/waste water should be left out untreated.

For the installation of the OCEMS in the remaining installed STPs, Jal Nigam to submit the proposal to the State Government within one month for funding either from the State Budget or from Ring fenced account. After the allocation of funds, Secretary, Urban Development Department and Secretary, Drinking Water to ensure the installation of the OCEMS in the STPs within 90 days.

Further for effective monitoring of the STPs, constitute a joint Committee by including the representatives of CPCB, UKPCB, SMCG, Jal Nigam and Jal Sansthan so that deviation in the monitoring data can be assessed.

(Actions: Jal Nigam, Jal Sansthan, UKPCB, CPCB, SMCG)

2. **Status of Septage Management was presented by the Urban Development Department (UDD): -**

UDD apprised that out of total 798122 households, 632030 households are dependent upon Septage tank/Soak pit in the State.

Status of Septage Management with reference to FSTP/STP	
Total ULBs	107
Septage Management Cell	98 Septage Management Committee (SMC) Established
Septage Management Bylaws	72 Notified, 18 Sent for notifications, 12 are at various stage of approval/preparation & 05 New ULBs
Co-Treatment of Septage	• Based upon the household survey, done with support of GIZ-SGR, DPRs for co-treatment of septage in the existing STPs at Haridwar, Rishikesh, Devprayag and Srinagar has been sanctioned by the NMCG and are under execution stage. • Rudrapur has a 125 KLD FSTP (under trial), with cluster cities for the FSTP including Gularbhoj, Gadarpur, Dineshpur, Kelakhera, and Lalpur. • Four cities treat septage in Co-Treatment Facilities: Dehradun, where 34% of sewerage is covered, with the remaining 66% treated under Septage co-treatment; Roorkee, with 40% sewerage coverage and the rest treated under Septage co-treatment; Muni-Ki-Reti, covering 32% of sewerage, with the remainder under Septage co-treatment; and Chamba, where there is no

Address: 105 (New no. 545/941), 2nd Floor, Rajpur Road, Opposite RTO Office, Dehradun
Office: 0135- 2769932/2763436; E-mail: spmgngrba.utk01@gmail.com

	sewerage network, and 100% is managed under Septage co-treatment. • In Kashipur, a 28 MLD STP is under construction, with a Co-Treatment Facility available. This facility will also cater to septage from Mahuakheraganj.

- Further for septage management in 06 ULBs, proposal for FSTP/co-treatment facility in the STPs are under approval stage under SBM 2.0
- Secretary, Urban Development Department while intervening stressed upon that Urban Directorate to devise a monitoring protocol which must be IT-enabled, so that septage management activities can be implemented effectively.

UDD to develop IT-enabled septage monitoring system, so that the monitoring of each household which is dependent on the septage management can be tracked out. IT-enabled application must be developed in such a way that it can track GPS installed desludging tankers, fixing the frequency of desludging the septic tankers, user charges fixation in all ULBs.

(Actions: UDD, ULBs and ITDA)

3. Flood Plain Zoning: -

- Irrigation Department apprised that as per provisions of the "Uttarakhand Flood Plain Zoning Act; 2012", Flood Plain Zoning is being carried out in different rivers.
- The final notification of 614.60 kms River stretches (Alaknanda, Bhagirathi, Mandakini, Bhhilangana and Ganga) has been done under the Uttarakhand Flood Plain Zone Act, 2012.
- Survey and hydrological study work of the Flood Plain Zoning of 377.00 kms completed in the River Stretches (Gola, Kosi, Suswa and Song) and notification is under progress which is likely to be completed by December, 2025.
- Survey and hydrological work of Flood Plain Zoning of 847.40 kms of the 14 river stretches (Assan and tributaries, Jhakhan/Ranipokhri, Chandarbhaga, Yamuna, Pindar River, Dhauliganga River, Nanadakani River, Solani, Malin, Ratmau, Nandhaur, Ladhiya and Ram Ganga River) is under progress and is likely to be completed by March, 2026.
- Further it was explained that, as per the Hon'ble Tribunal directives, Flood plain Zoning Study consists of the following phases: -
  i. Data Preparation, Flood Frequency Analysis, Rainfall Analysis & Catchment Delineation.
  ii. Computation of flood flows for different return periods using HEC-RAS software.
  iii. Preparing flood zone maps and report preparation, Ground truth verification.
  iv. Interim Notification and inviting objections and its disposal.
  v. Final notification & Marking of Flood lines on Shajra Sheets
  vi. Installation of demarcation pillars along river course at appropriate interval.

Address: 105 (New no. 545/941), 2nd Floor, Rajpur Road, Opposite RTO Office, Dehradun
Office: 0135- 2769932/2763436; E-mail: spmgngrba.utk01@gmail.com

Chief Secretary directed Irrigation Department to notify the flood plain zoning for the remaining river stretches (Suswa, Gola, Kosi, Song & Baldia) within the set timelines. Also expedite the flood plain zoning exercise in the ongoing river stretches as per the set timelines. Also disclose the methodology followed for demarcation of Flood Plain zone in the next compliance report to be submitted to Hon'ble Tribunal.

(Action: Irrigation Department)

Chief Secretary in his concluding remarks emphasized that prepare the compliance report in co-ordination with Additional Advocate General i.e. Kaushal Gautam and submit it before the Hon'ble Tribunal at least one week before the next date of hearing.

The meeting ended with the vote of thanks to the Chair.

(Ranvir Singh Chauhan)
Program Director

Letter No. 35 ***/SMCG/Namami Gange/NGT*** ***Dated:*** 28/01/2025

Copy to the following for kind information: -

1. Sr.P.P.S. to Chief Secretary, GoUK for kind information of Chief Secretary.
2. Principal Secretary, Forest & Environment, Govt. of Uttarakhand.
3. Secretary, Drinking Water and Sanitation, Govt. of Uttarakhand.
4. Secretary, Urban Development Department, Govt. of Uttarakhand.
5. Secretary, Irrigation Department, Govt. of Uttarakhand.
6. Member Secretary, Uttarakhand Environment Protection and Pollution Control Board Dehradun.
7. Managing Director, Uttarakhand Peyjal Nigam, Dehradun
8. Engineer in Chief/HOD, Irrigation Department Uttarakhand.
9. Chief General Manager, Uttarakhand Jal Sansthan, Dehradun

Program Director

Address: 105 (New no. 545/941), 2nd Floor, Rajpur Road, Opposite RTO Office, Dehradun
Office: 0135- 2769932/2763436; E-mail: spmgngrba.utk01@gmail.com

Attendance Sheet

Meeting under the Chairmanship of Chief Secretary, Govt. of Uttarakhand in M.C. Mehta Vs Union of India - O.A. No. 200/2014

Date: 21.01.2025

Time: 4.00 PM

S.No.	Officer Name	Designation & Department Name	Phone No.	E-mail	Signature
1		Chief Secretary			
2	R.K. Sudhanshu	Principal Secretary			
3	Shailesh Bagauli	Secretary, Drinking Water & Sanitation			
4	Nitesh Kumar JHA	Secretary, Urban Development Deptt.			
5	[illegible] IS Envt	AS Forest & Envt			
6	Nitika	Director Urban			
7	GAURAV KUMAR	Addl. Secy, UD			
8	VINAY MISHRA	Addl. Program Director UUSDA			
9	R.K. JAIN	GM(Comm) UKTCN Haldwani	9634337116		
10	Manzoor Ahmed	Tech. Advisor GA12-SGRL, SMCG			
11	D.K. Singh	G.M (H.Q) UJS	9927027172		
12	Manoesh Semwal	SE (Appraisal) U.J.S.	9412005292		
13	J.L. Sharma	IS Irrigation			
14	Subhash Chandra	E-in-C, Irrigation	9412420987		
15	Sanjeev Kr. Srivastava	C.E. Irrigation Deptt	7895530759		
16	Sanjay Raj	S.E. Irrigation SDM	9412172401		

S.No.	Officer Name	Designation & Department Name	Phone No.	E-mail	Signature
17	Ravi Pandey	SE, UDD.	9837256961	ravipandeylko@yahoo.com.	
18	Digvijay Semwal	SWM(C) UDD	8979459343	digvijay.fm@gmail.com	
19	Jitendra Tyagi	DEO, UUSDA	8881022777	jtyagi@tec.co.in	
20	Akshay Kumar	Dy. Spl. 7055300931			
21					
22					
23					
24					
25					
26					
27					
28					
29					
30					
31					
32					
33					
34					
35					
36					

STP Details of Uttarakhand State Installed STPs

S.No.	City/ Town	Name of STP	Technology	Construction as per MoEF&CC norms / NGT norms	O&M Agency	Installed Capacity (MLD)	Utilization Capacity (MLD)
1	2	3	4	5	6	7	8
District Haridwar							
1	Jagjeetpur, Haridwar	27 MLD STP, Jagjeetpur (UPG in NGP)	SBR	Upgraded as per NGT	UJS	27.000	27.000
2		18 MLD STP, Jagjeetpur	ASP	MoEF&CC	UJS	18.000	18.000
3		18 MLD STP, Sarai (UPG in NGP)	SBR	Upgraded as per NGT	UJS	18.000	18
4		68 MLD STP, Jagjeetpur	SBR	NGT	UKPJN_GM (GANGA)	68.000	63.222
5	Jwalapur	14 MLD STP, Sarai	SBR	NGT	UKPJN_GM (GANGA)	14.000	14.000
6	Roorkee	33 MLD STP, Saliyar (ADB)	SBR	NGT	UJS	33.000	6.500
	Total	**06**	-	-	-	**178.00**	**146.722**
District - Dehradun							
7	Dehradun	20 MLD STP, Motharawala -II	SBR	NGT	UJS	20.000	13.000
8	Dehradun	20 MLD STP, Motharawala -I	SBR	MoEF&CC	UJS	20.000	14.000
9		68 MLD STP, Kargi	SBR	MoEF&CC	UJS	68.000	21.000
10		0.42 MLD STP, Vijay Colony	SBR	MoEF&CC	UJS	0.420	0.350
11		0.71 MLD STP, Salawala	SBR	MoEF&CC	UJS	0.720	40.000
12		1.0 MLD STP, Jakhan	SBR	MoEF&CC	UJS	1.000	0.140
13		5.0 MLD STP, Indira Nagar	SBR	MoEF&CC	UJS	5.000	4.500
14	Rishikesh	26 MLD STP, Lakkarghat,	SBR	NGT	UKPJN_GM (GANGA)	26.000	17.916
15	Mussoorie	1.2 MLD STP, Happy Valley	MBBR	MoEF&CC	UJS	1.200	0.220
16		1.3 MLD STP, Landour, South	SBR	MoEF&CC	UJS	1.300	1.200
17	Mussoorie	3.12 MLD STP, Bhattafall	SBR	MoEF&CC	UJS	3.120	0.820
18		0.8 MLD	SBR	MoEF&CC	UJS	0.800	0.037

S.No.	City/ Town	Name of STP	Technology	Construction as per MoEF&CC norms / NGT norms	O&M Agency	Installed Capacity (MLD)	Utilization Capacity (MLD)
1	2	3	4	5	6	7	8
		STP, Landour, North					
19		0.9 MLD STP, Kurli Bazar	SBR	MoEF&CC	UJS	0.900	0.370
	Total	**13**	-	-	-	**148.46**	**113.553**
District - Uttarkashi							
20	Gangotri	1.0 MLD STP, Gangotri (State Sector)	SBR	NGT	UJS	1.000	0.200
21	Gyansu	2.0 MLD STP, Gyansu (UPG in NGP)	MBBR	Upgraded as per NGT	UJS	2.000	2.000
	Total	**02**	-	-	-	**3.000**	**2.200**
District – Tehri Garhwal							
22	Rishikesh	5 MLD STP, Chorpani	MBBR	NGT	UKPJN_GM (GANGA)	5.000	3.017
23		7.5 MLD STP, Chandreshwar Nagar	MBBR	NGT	UKPJN_GM (GANGA)	7.500	7.263
24		3.5 MLD STP, Tapovan (UPG in NGP)	SBR	Upgraded as per NGT	UJS	3.500	3.5
25		5.0 MLD STP, Bhagirathipuram	ASP	MoEF&CC	UJS	5.000	2.500
26	Devprayag	0.075 MLD STP, Shanti Bazar	SBR	NGT	UKPJN_GM (GANGA)	0.075	0.016
27		0.150 MLD STP, Sangam Bazar	SBR	NGT	UKPJN_GM (GANGA)	0.150	0.082
28		1.4 MLD STP, Bah Bazar	SBT	NGT	UJS	1.400	1.4
29	Rishikesh	10 KLD STP, Kirtinagar	MBBR	NGT	UJS	0.010	0.010
30		50 KLD STP, Kirtinagar	MBBR	NGT	UJS	0.050	0.030

S.No.	City/ Town	Name of STP	Technology	Construction as per MoEF&CC norms / NGT norms	O&M Agency	Installed Capacity (MLD)	Utilization Capacity (MLD)
1	2	3	4	5	6	7	8
	Total	**09**	-	-	-	**22.685**	**17.818**
District – Pauri Garhwal							
31	Srinagar	3.5 MLD STP, Srinagar (UPG in NGP)	MBBR	Upgraded as per NGT	UKPJN_GM (GANGA)	3.500	2.129
32		1.0 MLD STP, Srinagar	SBR	NGT	UJS	1.000	0.500
33	Srikot	0.050 MLD STP, Taulia Nala, Srikot	MBBR	NGT	UKPJN_GM (GANGA)	0.050	0.011
34		0.075 MLD STP, Junior High School Nala, Srikot	MBBR	NGT	UKPJN_GM (GANGA)	0.075	0.076
35	Rishikesh	3.0 MLD STP, Swargashram (UPG in NGP)	SBR	Upgraded as per NGT	UJS	3.000	3.000
	Total	**05**	-	-	-	**7.625**	**5.716**
District - Rudraprayag							
36	Rudraprayag	0.100 MLD STP-2, Near Rudra Complex	EC	NGT	UKPJN_GM (GANGA)	0.100	0.032
37		0.075 MLD STP-3, Near Bus Stand	EC	NGT	UKPJN_GM (GANGA)	0.075	0.330
38		0.100 MLD STP-4, Near State Bank (Maszid)	EC	NGT	UKPJN_GM (GANGA)	0.100	0.014
39		0.125 MLD STP-5, Near Steel Bridge	EC	NGT	UJS	0.125	0.125
40		0.050 MLD STP-6, Near Belni Road	EC	NGT	UKPJN_GM (GANGA)	0.050	0.019
41		0.075 MLD STP-1, Near Anoop Negi School	EC	NGT	UJS	0.075	-
	Total	**06**	-	-	-	**0.525**	**0.52**
District - Chamoli							
42	Karanprayag	0.050 MLD STP-1, Near Police Chowki	EC	NGT	UJS	0.050	0.050

S.No.	City/ Town	Name of STP	Technology	Construction as per MoEF&CC norms / NGT norms	O&M Agency	Installed Capacity (MLD)	Utilization Capacity (MLD)
1	2	3	4	5	6	7	8
43		0.100 MLD STP-2, Near Purana Pul	EC	NGT	UKPJN_GM (GANGA)	0.100	0.043
44		0.050 MLD STP-3, Near Subhash Nagar	EC	NGT	UJS	0.050	0.020
45		0.050 MLD STP-4, Near Naya Pul	EC	NGT	UKPJN_GM (GANGA)	0.050	0.008
46		0.100 MLD STP-5, Near Ward No.1 & 3	EC	NGT	UKPJN_GM (GANGA)	0.100	0.027
47	Nandprayag	0.100 MLD STP-1, Near Forest Nala	EC	NGT	UJS	0.100	0.090
48	Gopeshwar	1.19 MLD STP-2 Vivekanand Colony	EC	NGT	UJS	1.190	0.500
49		1.12 MLD STP-4, Dindayal Upadhyay Park (Baitarni)	EC	NGT	UJS	1.120	0.075
50	Joshimath	2.70 MLD STP-2, Marwari	SBR	NGT	UKPJN_GM (GANGA)	2.700	1.110
51	Badrinath	0.26 MLD STP, Shri Badrinath	SBR	NGT	UJS	0.260	0.26
52		1.0 MLD STP-2, Near Bamini Jhula Pul	SBR	NGT	UJS	1.000	0.500
53	Gopeshwar	1.25 MLD STP-3, Pokhari Bend	EC	NGT	UJS	1.250	0.500
	Joshimath	1.08 MLD STP-1, Pokhari	SBR	NGT	UJS	1.080	0.421
	Nandprayag	0.050 MLD STP-2, Near Sangam road Nala	EC	NGT	UJS	0.050	0.015

S.No.	City/ Town	Name of STP	Technology	Construction as per MoEF&CC norms / NGT norms	O&M Agency	Installed Capacity (MLD)	Utilization Capacity (MLD)
1	2	3	4	5	6	7	8
	Chamoli	0.760 MLD STP-1 Near Mahindra Show Room (Chamoli Ghat)	EC	NGT	UJS	0.760	0.050
	Chamoli	0.050 MLD STP-5 Near Old Suspension Bridge	EC	NGT	UJS	0.050	0.010
	Badrinath	0.010 MLD STP-3, Near Temple	MBBR	NGT	UJS	0.010	0.005
Total		**17**	-	-	-	**9.92**	**3.684**
59	Ramnagar	7.0 MLD STP, Transport Nagar	SBR	NGT	UKPJN_OTHERS	7.000	2.500
60		1.5 MLD STP, Puchdi	ASP	NGT	UKPJN_OTHERS	1.500	0.400
61	Haldwani	28 MLD STP, Indira Nagar (AMRUT)	SBR	NGT	UKPJN_OTHERS	28.000	12.000
62	Bheemtal	1.25 MLD STP, Bheemtal	SBR	MoEF&CC	UJS	1.250	0.810
63	Nanital	0.45 MLD STP, Narayan Nagar	MBBR	MoEF&CC	UJS	0.450	0.200
64		0.45 MLD STP, Hari Nagar	MBBR	MoEF&CC	UJS	0.450	0.250
65		0.80 MLD STP, Krishnapur	SBR	MoEF&CC	UJS	0.800	0.450
66		10 MLD STP, Roosi			ADB under construction	10.000	6.750
	Total	**08**	-	-	-	**49.45**	**23.36**
District - Almora							

S.No.	City/ Town	Name of STP	Technology	Construction as per MoEF&CC norms / NGT norms	O&M Agency	Installed Capacity (MLD)	Utilization Capacity (MLD)
1	2	3	4	5	6	7	8
67	Almora	2.0 MLD STP, Bakh	MBBR	MoEF&CC	UJS	2.000	1.200
Total		**01**	**-**	**-**	**-**	**2.000**	**1.200**
District - Pithoragarh							
68	Pithoragarh	5.0 MLD STP, Ancholi	SBR	MoEF&CC	UKPJN_OTHERS	5.000	1.280
69		1.25 MLD STP, Nirada	SBR	MoEF&CC	UKPJN_OTHERS	1.250	0.820
Total		**02**	-	-	-	**6.250**	**2.100**
69	**Grand Total**		**-**	**-**	**-**	**428.00**	**316.87**

DETAILS OF UNDER-CONSTRUCTION STPs IN THE STATE WITH COMPLETION TIMELINE:

Sl. No.	Location	Capacity of the plant in MLD	Physical progress upto Feb-24 (in %)	Physical progress up to July-24 (in %)	Physical progress up to January-25 (in %)	Status	DOS of CB	Completion Timeline
1	2	3	4	5	6	7	8	9
1	Kashipur Distt. -US Nagar	18.00	94%	95%	100%	Trial & Testing work under progress.	25-10-2017	Commissioned
2	Kashipur Distt. U.S. Nagar (Proposed under River Rejuvenation of Dhella)	10.00	49%	92%	96%	Work almost completed. Finishing work and site development works are in progress. Trial and testing work started.	07-01-2022	Commissioned
3	Mukhandpur, Kashipur, Distt. U.S. Nagar (Proposed under River Rejuvenation of Kosi)	0.50		73%	95%	Reactor foundation completed. Reactor supplied & installed at site, boundary wall, admin building and RSPS work are in progress.	07-01-2022	Commissioned
4	Gularia, Kashipur Distt. U.S. Nagar (Proposed under River Rejuvenation of Dhella)	0.30		70%	83%	Reactor Foundation completed. Reactor supplied & installed at site., inlet sewer line, RSPS, admin building, equalization tank and boundary wall work are in progress.	07-01-2022	Mar-2025
5	Jaspur Khurd, Kashipur Distt. U.S. Nagar (Proposed under River Rejuvenation of Bhella)	1.00		60%	76%	Boundary wall, Nala Tapping work, RSPS, SBR, CCT, Admin building, SHU & PTU are in progress.	07-01-2022	June-2025

6	Hempur Smile, Kashipur Distt. U.S. Nagar (Proposed under River Rejuvenation of Bhella)	2.00		40%	56%	Administrative Building, HT Substation Building, SBR, PTU, CCT, Sludge Handling Unit & RSPS are in progress.	07-01-2022	June-2025
7	Beljudi Kashipur Distt. U.S. Nagar (Proposed under River Rejuvenation of Dhella)	0.50		64%	82%	Process work completed, finishing work and landscaping work is in progress. Sewage taken into the plant for treatment.	07-01-2022	Mar-2025
8	Bazpur Distt. U.S. Nagar (Proposed under River Rejuvenation of Pilakhar)	10.00		65%	83%	Boundary wall, CCT, SBR, RSPS, Sludge Handling Unit, HT substation building, PTU & Admin Building are in progress.	07-01-2022	April-2025
9	Kichha, Rudrapur, Distt. U.S. Nagar (Proposed under River Rejuvenation of Kichha)	3.00		40%	75%	SBR, CCT, HT Substation Building, admin building, PTU, Inlet sewer line & SHU are in progress.	07-01-2022	June-2025
10	Sitarganj Distt. U.S. Nagar (Proposed under River Rejuvenation of Nandhour)	3.00		35%	62%	Administrative Building, sludge handling unit, CCT, SBR & RSPS are in progress.	07-01-2022	June-2025
11	Roosi Pond, Nainital Distt. Nainital	17.50	-	-	-	ADB	10/2021	DOC- 07.05.2025
12	Nakronda, Dehradun, Distt. Dehradun	18.00	15.70%	21.73%	40%	ADB	12/21	DOC- 07.05.2025
13	Banjarawala Package-1, Daurwala, Dehradun, Distt. Dehradun	11.00	15.5 %	21.53%	38%	ADB	11/2021	DOC- 08.06.2025
14	Arcadia Zone, Mussoorie Distt. Dehradun	0.70	15%	20%	25%	Work awarded. Site development work Completed. Work delayed due to permission from forest department	31-03-2023	DOC 31-06-2025

15	Library Zone, Mussoorie Distt. Dehradun	1.10	70%	75%	82%	E&M work under progress.	31-03-2023	DOC 31-03-2025
16	Company Garden Zone Mussoorie, Distt. Dehradun	0.70	50%	60%	82%	E&M work under progress.	31-03-2023	DOC 31-03-2025
17	Camel's Back Zone, Mussoorie, Distt. Dehradun	0.70	-	-	-	Work awarded, forest land clearance awaited from Govt of India to start the work.	31-03-2023	DOC 29-08-2025
18	Dhobi Ghat Zone, Mussoorie, Distt. Dehradun	0.050	70%	75%	82%	E&M work under progress.	31-03-2023	DOC 31-03-2025
19	Rudraprayag Gaurikund Distt. Rudraprayag	0.200	8%	10%	20%	200 KLD STP -Proposal of STP on alternate technology as decided in NMCG meeting 13-09-2024 submitted is vetted from IIT Roorkee on MBR technology in place of JOHKASOU technology. Architectural & structural drawing is finalised and sent to IIT Roorkee for vetting.	03-04-2023	Aug-2025
20		0.010			-	250 sqm Land has been identified near exit gate of Sonprayag parking.		Aug-2025
21		0.006			-	150 spm Land has been identified near exit gate of Sonprayag parking for treatment of Sewage from existing 10 seated Shulabh Toilet.		Aug-2025
22		0.006			-	144 spm Land has been identified down side of approach road to Sitapur parking for treatment of Sewage from existing 10 seated Shulabh Toilet.		Aug-2025
23	Tilwada Distt. Rudraprayag	0.100			25%	Foundation work & Columns casting work in progress.		Aug-2025

24	Pandey khaula Distt. Almora	1.50	70%	70%	80%	Work of sewer network laying and house sewer connection is already awarded. Construction work is in progress. At present woks are effected due to public disputes and revision of design of sewer line. Physical progress of STP up to date-civil works-90%.Mechenical works-75%.	01-08-04-2022	31-05-2025
25	Muni ki Reti - Dhalwala, Rishikesh, Distt. Tehri	8.00	-	9%	20%	All Structural Design drawings has been approved. SBR : Soling and PCC work completed. Fabrication of steel in raft completed. Concreting is likely to be start from 5th Dec, 2024. Sludge Handling Unit (SHU) : RCC in foundation completed. Chlorine Contact Tank (CCT) : RCC in raft of completed and vertical wall of CCT under progress.	04-12-2023	Dec-2025
26	Swargashram, Rishikesh Distt. Pauri	3.00	-	9%	20%	All Structural Design drawings has been approved. SBR: Soling and PCC work completed. Fabrication of steel in raft completed. Concreting is likely to be start from 5th Dec, 2024. Chlorine Contact Tank (CCT) : RCC in raft of completed and vertical wall of CCT under progress. Protection work 95% completed.	04-12-2023	Dec-2025

27	Neelkanth, Rishikesh Distt. Pauri	1.50	-	9%	15%	All Structural Design drawings has been approved. SBR : Soling and PCC work completed. Fabrication of steel in raft completed. Concreting is likely to be start from 6th Dec, 2024 Protection works to approach road completed.	04-12-2023	Dec-2025
28	Narendra Nagar, Distt. Tehri	2.00	2%	2%	-	Land Tranfer of STP Work is in persuing at Disrict Magistrate Level.	01-07-2024	
29	Sapera Basti, Dehradun	15.00	2%	2%	25%	Contract bond executed and work started.	06-03-2024	March-2026
30	Muni Ki Reti Dhalwala	0.300			2%	BEP under vetting	16.08.2024	15.11.2025
31	Khoh River, Kotdwar	21.00			5%	Work Started	25-10-2024	24-10-2026
	Total	**150.672**						

DETAILS OF PROPOSED/UNDER TENDERING STPS IN THE STATE:

S. No.	Location	Capacity of the plant in MLD	Status	
1	2	3	4	
1	Khadri, Rishikesh Distt. Dehradun	5.00	Proposed under KfW	
2	Gyansu Distt. Uttarkashi	4.15	DPR under SNGRBA programme funded under PBIG by World Bank has been prepared and sent to NMCG comprising proposal of 2no.s of STPs 1 MLD and 0.15 MLD at Gangori, Uttarkashi along with the proposal of 15 KLD Co-treatment Plant meant for Uttarkashi Town. DPR comprising of proposal of enhancement of 2.00 MLD STP at Gyansu, Uttarkashi with additional 3.00 MLD capacity is being prepared.	
3	Shivalik Nagar, Distt. Haridwar	8.00	Proposed under KfW	
4	Haldwani Distt. Nainital	10.50	DPR under Preparation	**(ADB funded project).**
5	Haldwani, Nainital Septage Co-Treatment Plant	0.14	DPR under Preparation	**(ADB funded project).**
6	Vikasnagar, Distt. Dehradun	7.00	DPR under Preparation	**(ADB funded project).**
7	Vikasnagar, Dehradun Septage Co-Treatment Plant	0.01	DPR under Preparation	**(ADB funded project).**
8	Manglor, Distt. Haridwar - STP Co-Treatment Plant	8.10	DPR Prepared	**(SBM 2.0 project)**
9	Satpuli, Distt. Pauri – STP Co-Treatment Plant	1.10	DPR Prepared	**(SBM 2.0 project)**
10	Pauri, Distt. Pauri – STP Co-Treatment Plant	1.00	DPR Prepared	**(SBM 2.0 project)**
11	Dharcula, Distt. Pithoragarh – STP Co-Treatment Plant		DPR under Preparation	**(SBM 2.0 project)**
12	Ghansali, Distt. Tehri STP Co-Treatment Plant	0.24	DPR Prepared.	**(SBM 2.0 project)**
13	Ghansali, Distt. Tehri STP Co-Treatment Plant	0.55	DPR Prepared.	**(SBM 2.0 project)**

S. No.	Location	Capacity of the plant in MLD	Status	
1	**2**	**3**	**4**	
14	Ghansali, Distt. Tehri STP Co-Treatment Plant	0.75	DPR Prepared	**(SBM 2.0 project)**
15	Ghansali, Distt. Tehri STP Co-Treatment Plant	0.36	DPR Prepared	**(SBM 2.0 project)**
16	Chamiyala, Distt. Tehri STP Co-Treatment Plant	0.15	DPR Prepared	**(SBM 2.0 project)**
17	Chamiyala, Distt. Tehri STP Co-Treatment Plant	0.61	DPR Prepared	**(SBM 2.0 project)**
18	Chamiyala, Distt. Tehri STP Co-Treatment Plant	0.39	DPR Prepared	**(SBM 2.0 project)**
19	Jaspur, Distt. U S Nagar STP Co-Treatment Plant	9.00	DPR Prepared	**(SBM 2.0 project)**
20	Purola, Distt. Uttarkashi STP Co-Treatment Plant	1.00	DPR Prepared	**(SBM 2.0 project)**
21	Barkot, Distt. Uttarkashi STP Co-Treatment Plant	3.80	DPR Prepared	**(SBM 2.0 project)**
22	FSTP at Gauchar, Distt. Chamoli	0.01	DPR Prepared	**(SBM 2.0 project)**
23	FSTP at Chinyalisaur	0.01	DPR Prepared	**(SBM 2.0 project)**
	Total	**61.87**		

ANNEXURE-4

Status of Projects for Interception & Diversion of 33 remaining drains

S. No	Projects	Approved Cost in Cr. (Capital & O&M)	Date of Start	Date of Completion	No. of Drains	Physical Progress
1	Udham Singh Nagar	223.45	07.01.2022	28.02.2025	19	75%
2	Rudraprayag	23.37	03.04.2023	15.04.2025	03	10%
3	Muni Ki Reti (Rishikesh)	94.06	04.12.2023	03.12.2025	01	12%
4	Dehradun	79.99	16.03.2024	15.03.2026	01	15%
5	Kotdwar	135.27	25.10.2024	24.10.2026	09	5%

ESTIMATE FOR "ONLINE MONITORING SYSTEM FOR 42 SEWAGE TREATMENT PLANT'S IN UTTARAKHAND STATE"

PROJECT REPORT

1. AUTHORITY

This estimate for "Online Monitoring System for 42 Sewage Treatment Plant's in Uttarakhand" has been prepared as per the direction given by Chief Secretary in meeting held on dated 21.01.2025 for online monitoring the effluent standards and effluent characteristics of STPs to ensure functioning of STPs as per norms of the Uttarakhand Environment Protection & Pollution Control Board, Dehradun.

2. INTORDUCTION

Total of 69 sewage treatment plants are established in the state of Uttarakhand, details are as follows :-

Less than 0.50 MLD capacity STPs					
SL	**District**	**Name of STP**	**OCEMS (Installed / Not Installed)**	**O&M Agency**	**Installed Capacity (MLD)**
1	Chamoli	0.010 MLD STP, Near Temple, Badrinath (Defunct Under Master Plan)	Defunct Under Master Plan	UJS	0.010
2	Chamoli	0.26 MLD STP, Shri Badrinath	Not Installed	UJS	0.260
3	Chamoli	0.050 MLD STP Near Old Suspension Bridge, Chamoli	Not Installed	UJS	0.050
4	Chamoli	0.050 MLD STP, Near Naya Pul, Karan Prayag	Not Installed	UKPJN	0.050
5	Chamoli	0.050 MLD STP, Near Police Chowki, Karan Prayag	Not Installed	UJS	0.050
6	Chamoli	0.050 MLD STP, Near Subhash Nagar, Karan Prayag	Not Installed	UJS	0.050
7	Chamoli	0.100 MLD STP, Near Purana Pul, Karan Prayag	Not Installed	UKPJN	0.100
8	Chamoli	0.100 MLD STP, Near Ward No.1 & 3 , Karan Prayag	Not Installed	UKPJN	0.100
9	Chamoli	0.050 MLD STP, Near Sangam road Nala, Nand Prayag	Not Installed	UJS	0.050
10	Chamoli	0.100 MLD STP, Near Forest Nala, Nand Prayag	Not Installed	UJS	0.100
11	Dehradun	0.42 MLD STP, Vijay Colony, Dehradun	Not Installed	UJS	0.420
12	Nainital	0.45 MLD STP, Hari Nagar, Nainital	Not Installed	UJS	0.450
13	Nainital	0.45 MLD STP, Narayan Nagar, Nainital	Not Installed	UJS	0.450
14	Pauri	0.050 MLD STP, Taulia Nala, Srikot	**Installed**	UKPJN	0.050
15	Pauri	0.075 MLD STP, Junior High School Nala, Srikot	**Installed**	UKPJN	0.075
16	Rudra Prayag	0.050 MLD STP, Near Belni Road, Rudra Prayag	Not Installed	UKPJN	0.050
17	Rudra Prayag	0.075 MLD STP, Near Anoop Negi School, Rudra Prayag	Damaged under Deviye Aapda	UJS	0.075
18	Rudra Prayag	0.075 MLD STP, Near Bus Stand (Dat Pul), Rudra Prayag	Not Installed	UKPJN	0.075
19	Rudra Prayag	0.100 MLD STP, Near Rudra Complex, Rudra Prayag	Not Installed	UKPJN	0.100
20	Rudra Prayag	0.100 MLD STP, Near State Bank (Maszid), Rudra Prayag	Not Installed	UKPJN	0.100
21	Rudra Prayag	0.125 MLD STP, Near Steel Bridge, Rudra Prayag	Not Installed	UJS	0.125
22	Tehri	0.075 MLD STP, Shanti Bazar, Devprayag	Not Installed	UKPJN	0.075
23	Tehri	0.150 MLD STP, Sangam Bazar, Devprayag	Not Installed	UKPJN	0.150
24	Tehri	10 KLD STP, Kirtinagar	Not Installed	UJS	0.010
25	Tehri	50 KLD STP, Kirtinagar	Not Installed	UJS	0.050
More than 0.50 MLD Upto 1.0 MLD capacity STPs					
26	Chamoli	1.0 MLD STP, Near Bamini Jhula Pul, Badrinath	**Installed**	UJS	1.000
27	Chamoli	0.760 MLD STP Near Mahindra Show Room (Chamoli Ghat), Chamoli	Not Installed	UJS	0.760
28	Dehradun	0.71 MLD STP, Salawala, Dehradun	Not Installed	UJS	0.720

29	Dehradun	1.0 MLD STP, Jakhan, Dehradun	Not Installed	UJS	1.000
30	Dehradun	0.8 MLD STP, Landour, North, Mussoorie	Not Installed	UJS	0.800
31	Dehradun	0.9 MLD STP, Kurli Bazar, Mussoorie	Not Installed	UJS	0.900
32	Nainital	0.80 MLD STP, Krishnapur, Nainital	Not Installed	UJS	0.800
33	Pauri	1.0 MLD STP, Srinagar	**Installed**	UJS	1.000
34	Uttarkashi	1.0 MLD STP, Gangotri (State Sector)	Not Installed	UJS	1.000
More than 1.0 MLD capacity STPs					
35	Almora	2.0 MLD STP, Bakh, Almora	Not Installed	UJS	2.000
36	Chamoli	1.12 MLD STP, Dindayal Upadhyay Park (Baitarni), Gopeshwar	**Installed**	UJS	1.120
37	Chamoli	1.19 MLD STP Vivekanand Colony (Lessa Bend), Gopeshwar	**Installed**	UJS	1.190
38	Chamoli	1.25 MLD STP, Pokhari Bend, Gopeshwar	**Installed**	UJS	1.250
39	Chamoli	1.08 MLD STP, Pokhari, Joshimath	**Installed**	UJS	1.080
40	Chamoli	2.70 MLD STP, Marwari, Joshimath	**Installed**	UKPJN	2.700
41	Dehradun	20 MLD STP, Motharawala-I, Dehradun	Not Installed	UJS	20.000
42	Dehradun	20 MLD STP, Motharawala-II, Dehradun	Not Installed	UJS	20.000
43	Dehradun	5.0 MLD STP, Indira Nagar, Dehradun	Not Installed	UJS	5.000
44	Dehradun	68 MLD STP, Kargi, Dehradun	Not Installed	UJS	68.000
45	Dehradun	1.2 MLD STP, Happy Valley, Mussoorie	Not Installed	UJS	1.200
46	Dehradun	1.3 MLD STP, Landour, South, Mussoorie	Not Installed	UKPJN	1.300
47	Dehradun	3.12 MLD STP, Bhattafall, Mussoorie	Not Installed	UJS	3.120
48	Dehradun	26 MLD STP, Lakkarghat, Rishikesh	**Installed**	UKPJN	26.000
49	Haridwar	14 MLD STP, Sarai, Haridwar	**Installed**	UKPJN	14.000
50	Haridwar	18 MLD STP, Jagjeetpur, Haridwar	Not Installed	UJS	18.000
51	Haridwar	18 MLD STP, Sarai (UPG in NGP-2019), Haridwar	**Installed**	UJS	18.000
52	Haridwar	27 MLD STP, Jagjeetpur (UPG in NGP-2019), Haridwar	**Installed**	UJS	27.000
53	Haridwar	68 MLD STP, Jagjeetpur, Haridwar	**Installed**	UKPJN	68.000
54	Haridwar	33 MLD STP, Saliyar, Roorkee (ADB)	**Installed**	UJS	33.000
55	Nainital	1.25 MLD STP, Bheemtal	Not Installed	UJS	1.250
56	Nainital	28 MLD STP, Indira Nagar, Haldwani (AMRUT)	**Installed**	UKPJN	28.000
57	Nainital	1.5 MLD STP, Puchdi, Ramnagar	**Installed**	UKPJN	1.500
58	Nainital	7.0 MLD STP, Transport Nagar, Ramnagar	**Installed**	UKPJN	7.000
59	Pauri	3.5 MLD STP, Srinagar (UPG in NGP-2019), Srinagar	**Installed**	UKPJN	3.500
60	Pauri	3.0 MLD STP, Swargashram (UPG in NGP-2019)	**Installed**	UJS	3.000
61	Pithora Garh	1.25 MLD STP, Nirada, Pithoragarh	Not Installed	UKPJN	1.250
62	Pithora Garh	5.0 MLD STP, Ancholi, Pithoragarh	Not Installed	UKPJN	5.000
63	Tehri	1.4 MLD STP, Bah Bazar, Devprayag	Not Installed	UJS	1.400
64	Tehri	5 MLD STP, Chorpani, Muni ki reti	**Installed**	UKPJN	5.000
65	Tehri	7.5 MLD STP, Chandreshwar Nagar, Muni Ki Reti	**Installed**	UKPJN	7.500
66	Tehri	3.5 MLD STP, Tapovan (UPG in NGP-2019)	**Installed**	UJS	3.500
67	Tehri	5.0 MLD STP, Bhagirathipuram, Tehri	Not Installed	UJS	5.000
68	Uttarkashi	2.0 MLD STP, Gyansu (UPG in NGP- 2019), Uttarkashi	**Installed**	UJS	2.000
69	Nainital	10 MLD STP, Roosi, Nainital (Under Construction)	Under Construction	1	10.000

- Out of the above mentioned 69 sewage treatment plants, the status of 03 sewage treatment plants are as follows :-
  - **0.010 MLD STP, Near Temple, Badrinath** has been defunct under the works of master plan in Badrinath Dham.
  - **0.075 MLD STP, Near Anoop Negi School, Rudraprayag** is non-functional of heavy rainfall on dated 09-09-2021, which is due to damage in Deviye Aapda.
  - **10 MLD STP, Roosi, Nainital** is in under construction.

  Thus, at present only 66 sewage treatment plants are under maintenance, the details are as follows :-

Less than 0.50 MLD capacity STPs					
SL	**District**	**Name of STP**	**OCEMS (Installed / Not Installed)**	**O&M Agency**	**Installed Capacity (MLD)**
1-	Chamoli	0.26 MLD STP, Shri Badrinath	Not Installed	UJS	0.260
2-	Chamoli	0.050 MLD STP Near Old Suspension Bridge, Chamoli	Not Installed	UJS	0.050
3-	Chamoli	0.050 MLD STP, Near Naya Pul, Karan Prayag	Not Installed	UKPJN	0.050
4-	Chamoli	0.050 MLD STP, Near Police Chowki, Karan Prayag	Not Installed	UJS	0.050
5-	Chamoli	0.050 MLD STP, Near Subhash Nagar, Karan Prayag	Not Installed	UJS	0.050
6-	Chamoli	0.100 MLD STP, Near Purana Pul, Karan Prayag	Not Installed	UKPJN	0.100
7-	Chamoli	0.100 MLD STP, Near Ward No.1 & 3 , Karan Prayag	Not Installed	UKPJN	0.100
8-	Chamoli	0.050 MLD STP, Near Sangam road Nala, Nand Prayag	Not Installed	UJS	0.050
9-	Chamoli	0.100 MLD STP, Near Forest Nala, Nand Prayag	Not Installed	UJS	0.100
10-	Dehradun	0.42 MLD STP, Vijay Colony, Dehradun	Not Installed	UJS	0.420
11-	Nainital	0.45 MLD STP, Hari Nagar, Nainital	Not Installed	UJS	0.450
12-	Nainital	0.45 MLD STP, Narayan Nagar, Nainital	Not Installed	UJS	0.450
13-	Pauri	0.050 MLD STP, Taulia Nala, Srikot	**Installed**	UKPJN	0.050
14-	Pauri	0.075 MLD STP, Junior High School Nala, Srikot	**Installed**	UKPJN	0.075
15-	Rudra Prayag	0.050 MLD STP, Near Belni Road, Rudra Prayag	Not Installed	UKPJN	0.050
16-	Rudra Prayag	0.075 MLD STP, Near Bus Stand (Dat Pul), Rudra Prayag	Not Installed	UKPJN	0.075
17-	Rudra Prayag	0.100 MLD STP, Near Rudra Complex, Rudra Prayag	Not Installed	UKPJN	0.100
18-	Rudra Prayag	0.100 MLD STP, Near State Bank (Maszid), Rudra Prayag	Not Installed	UKPJN	0.100
19-	Rudra Prayag	0.125 MLD STP, Near Steel Bridge, Rudra Prayag	Not Installed	UJS	0.125
20-	Tehri	0.075 MLD STP, Shanti Bazar, Devprayag	Not Installed	UKPJN	0.075
21-	Tehri	0.150 MLD STP, Sangam Bazar, Devprayag	Not Installed	UKPJN	0.150
22-	Tehri	10 KLD STP, Kirtinagar	Not Installed	UJS	0.010
23-	Tehri	50 KLD STP, Kirtinagar	Not Installed	UJS	0.050
More than 0.50 MLD Upto 1.0 MLD capacity STPs					
24-	Chamoli	1.0 MLD STP, Near Bamini Jhula Pul, Badrinath	**Installed**	UJS	1.000
25-	Chamoli	0.760 MLD STP Near Mahindra Show Room (Chamoli Ghat), Chamoli	Not Installed	UJS	0.760
26-	Dehradun	0.71 MLD STP, Salawala, Dehradun	Not Installed	UJS	0.720
27-	Dehradun	1.0 MLD STP, Jakhan, Dehradun	Not Installed	UJS	1.000
28-	Dehradun	0.8 MLD STP, Landour, North, Mussoorie	Not Installed	UJS	0.800
29-	Dehradun	0.9 MLD STP, Kurli Bazar, Mussoorie	Not Installed	UJS	0.900
30-	Nainital	0.80 MLD STP, Krishnapur, Nainital	Not Installed	UJS	0.800
31-	Pauri	1.0 MLD STP, Srinagar	**Installed**	UJS	1.000
32-	Uttarkashi	1.0 MLD STP, Gangotri (State Sector)	Not Installed	UJS	1.000
More than 1.0 MLD capacity STPs					

33-	Almora	2.0 MLD STP, Bakh, Almora	Not Installed	UJS	2.000
34-	Chamoli	1.12 MLD STP, Dindayal Upadhyay Park (Baitarni), Gopeshwar	**Installed**	UJS	1.120
35-	Chamoli	1.19 MLD STP Vivekanand Colony (Lessa Bend), Gopeshwar	**Installed**	UJS	1.190
36-	Chamoli	1.25 MLD STP, Pokhari Bend, Gopeshwar	**Installed**	UJS	1.250
37-	Chamoli	1.08 MLD STP, Pokhari, Joshimath	**Installed**	UJS	1.080
38-	Chamoli	2.70 MLD STP, Marwari, Joshimath	**Installed**	UKPJN	2.700
39-	Dehradun	20 MLD STP, Motharawala-I, Dehradun	Not Installed	UJS	20.000
40-	Dehradun	20 MLD STP, Motharawala-II, Dehradun	Not Installed	UJS	20.000
41-	Dehradun	5.0 MLD STP, Indira Nagar, Dehradun	Not Installed	UJS	5.000
42-	Dehradun	68 MLD STP, Kargi, Dehradun	Not Installed	UJS	68.000
43-	Dehradun	1.2 MLD STP, Happy Valley, Mussoorie	Not Installed	UJS	1.200
44-	Dehradun	1.3 MLD STP, Landour, South, Mussoorie	Not Installed	UKPJN	1.300
45-	Dehradun	3.12 MLD STP, Bhattafall, Mussoorie	Not Installed	UJS	3.120
46-	Dehradun	26 MLD STP, Lakkarghat, Rishikesh	**Installed**	UKPJN	26.000
47-	Haridwar	14 MLD STP, Sarai, Haridwar	**Installed**	UKPJN	14.000
48-	Haridwar	18 MLD STP, Jagjeetpur, Haridwar	Not Installed	UJS	18.000
49-	Haridwar	18 MLD STP, Sarai (UPG in NGP-2019), Haridwar	**Installed**	UJS	18.000
50-	Haridwar	27 MLD STP, Jagjeetpur (UPG in NGP-2019), Haridwar	**Installed**	UJS	27.000
51-	Haridwar	68 MLD STP, Jagjeetpur, Haridwar	**Installed**	UKPJN	68.000
52-	Haridwar	33 MLD STP, Saliyar, Roorkee (ADB)	**Installed**	UJS	33.000
53-	Nainital	1.25 MLD STP, Bheemtal	Not Installed	UJS	1.250
54-	Nainital	28 MLD STP, Indira Nagar, Haldwani (AMRUT)	**Installed**	UKPJN	28.000
55-	Nainital	1.5 MLD STP, Puchdi, Ramnagar	**Installed**	UKPJN	1.500
56-	Nainital	7.0 MLD STP, Transport Nagar, Ramnagar	**Installed**	UKPJN	7.000
57-	Pauri	3.5 MLD STP, Srinagar (UPG in NGP-2019), Srinagar	**Installed**	UKPJN	3.500
58-	Pauri	3.0 MLD STP, Swargashram (UPG in NGP-2019)	**Installed**	UJS	3.000
59-	Pithora Garh	1.25 MLD STP, Nirada, Pithoragarh	Not Installed	UKPJN	1.250
60-	Pithora Garh	5.0 MLD STP, Ancholi, Pithoragarh	Not Installed	UKPJN	5.000
61-	Tehri	1.4 MLD STP, Bah Bazar, Devprayag	Not Installed	UJS	1.400
62-	Tehri	5 MLD STP, Chorpani, Muni ki reti	**Installed**	UKPJN	5.000
63-	Tehri	7.5 MLD STP, Chandreshwar Nagar, Muni Ki Reti	**Installed**	UKPJN	7.500
64-	Tehri	3.5 MLD STP, Tapovan (UPG in NGP-2019)	**Installed**	UJS	3.500
65-	Tehri	5.0 MLD STP, Bhagirathipuram, Tehri	Not Installed	UJS	5.000
66-	Uttarkashi	2.0 MLD STP, Gyansu (UPG in NGP- 2019), Uttarkashi	**Installed**	UJS	2.000

- Out of 66 sewage treatment plants, the online monitoring system is installed in 24 STPs, details are as follows :-

Less than 0.50 MLD capacity STPs					
SL	**District**	**Name of STP**	**OCEMS (Installed)**	**O&M Agency**	**Installed Capacity (MLD)**
1-	Pauri	0.050 MLD STP, Taulia Nala, Srikot	**Installed**	UKPJN	0.050
2-	Pauri	0.075 MLD STP, Junior High School Nala, Srikot	**Installed**	UKPJN	0.075
More than 0.50 MLD Upto 1.0 MLD capacity STPs					
3-	Chamoli	1.0 MLD STP, Near Bamini Jhula Pul, Badrinath	**Installed**	UJS	1.000
4-	Pauri	1.0 MLD STP, Srinagar	**Installed**	UJS	1.000
More than 1.0 MLD capacity STPs					

5-	Chamoli	1.12 MLD STP, Dindayal Upadhyay Park (Baitarni), Gopeshwar	**Installed**	UJS	1.120
6-	Chamoli	1.19 MLD STP Vivekanand Colony (Lessa Bend), Gopeshwar	**Installed**	UJS	1.190
7-	Chamoli	1.25 MLD STP, Pokhari Bend, Gopeshwar	**Installed**	UJS	1.250
8-	Chamoli	1.08 MLD STP, Pokhari, Joshimath	**Installed**	UJS	1.080
9-	Chamoli	2.70 MLD STP, Marwari, Joshimath	**Installed**	UKPJN	2.700
10-	Dehradun	26 MLD STP, Lakkarghat, Rishikesh	**Installed**	UKPJN	26.000
11-	Haridwar	14 MLD STP, Sarai, Haridwar	**Installed**	UKPJN	14.000
12-	Haridwar	18 MLD STP, Sarai (UPG in NGP-2019), Haridwar	**Installed**	UJS	18.000
13-	Haridwar	27 MLD STP, Jagjeetpur (UPG in NGP-2019), Haridwar	**Installed**	UJS	27.000
14-	Haridwar	68 MLD STP, Jagjeetpur, Haridwar	**Installed**	UKPJN	68.000
15-	Haridwar	33 MLD STP, Saliyar, Roorkee (ADB)	**Installed**	UJS	33.000
16-	Nainital	28 MLD STP, Indira Nagar, Haldwani (AMRUT)	**Installed**	UKPJN	28.000
17-	Nainital	1.5 MLD STP, Puchdi, Ramnagar	**Installed**	UKPJN	1.500
18-	Nainital	7.0 MLD STP, Transport Nagar, Ramnagar	**Installed**	UKPJN	7.000
19-	Pauri	3.5 MLD STP, Srinagar (UPG in NGP-2019), Srinagar	**Installed**	UKPJN	3.500
20-	Pauri	3.0 MLD STP, Swargashram (UPG in NGP-2019)	**Installed**	UJS	3.000
21-	Tehri	5 MLD STP, Chorpani, Muni ki reti	**Installed**	UKPJN	5.000
22-	Tehri	7.5 MLD STP, Chandreshwar Nagar, Muni Ki Reti	**Installed**	UKPJN	7.500
23-	Tehri	3.5 MLD STP, Tapovan (UPG in NGP-2019)	**Installed**	UJS	3.500
24-	Uttarkashi	2.0 MLD STP, Gyansu (UPG in NGP- 2019), Uttarkashi	**Installed**	UJS	2.000

3. DETAIL OF STPs WHERE ONLINE MONITORING SYSTEMS TO BE INSTALL :-

Instruction given by Chief Secretary in meeting held on dated 21.01.2025. The following 42 STPs in Uttarakhand state are indenfied which do not have online monitoring system.

Less than 0.50 MLD capacity STPs					
SL	**District**	**Name of STP**	**OCEMS (Not Installed)**	**O&M Agency**	**Installed Capacity (MLD)**
1-	Chamoli	0.26 MLD STP, Shri Badrinath	Not Installed	UJS	0.260
2-	Chamoli	0.050 MLD STP Near Old Suspension Bridge, Chamoli	Not Installed	UJS	0.050
3-	Chamoli	0.050 MLD STP, Near Naya Pul, Karan Prayag	Not Installed	UKPJN	0.050
4-	Chamoli	0.050 MLD STP, Near Police Chowki, Karan Prayag	Not Installed	UJS	0.050
5-	Chamoli	0.050 MLD STP, Near Subhash Nagar, Karan Prayag	Not Installed	UJS	0.050
6-	Chamoli	0.100 MLD STP, Near Purana Pul, Karan Prayag	Not Installed	UKPJN	0.100
7-	Chamoli	0.100 MLD STP, Near Ward No.1 & 3 , Karan Prayag	Not Installed	UKPJN	0.100
8-	Chamoli	0.050 MLD STP, Near Sangam road Nala, Nand Prayag	Not Installed	UJS	0.050
9-	Chamoli	0.100 MLD STP, Near Forest Nala, Nand Prayag	Not Installed	UJS	0.100
10-	Dehradun	0.42 MLD STP, Vijay Colony, Dehradun	Not Installed	UJS	0.420
11-	Nainital	0.45 MLD STP, Hari Nagar, Nainital	Not Installed	UJS	0.450
12-	Nainital	0.45 MLD STP, Narayan Nagar, Nainital	Not Installed	UJS	0.450
13-	Rudra Prayag	0.050 MLD STP, Near Belni Road, Rudra Prayag	Not Installed	UKPJN	0.050
14-	Rudra Prayag	0.075 MLD STP, Near Bus Stand (Dat Pul), Rudra Prayag	Not Installed	UKPJN	0.075
15-	Rudra Prayag	0.100 MLD STP, Near Rudra Complex, Rudra Prayag	Not Installed	UKPJN	0.100
16-	Rudra Prayag	0.100 MLD STP, Near State Bank (Maszid), Rudra Prayag	Not Installed	UKPJN	0.100
17-	Rudra Prayag	0.125 MLD STP, Near Steel Bridge, Rudra Prayag	Not Installed	UJS	0.125
18-	Tehri	0.075 MLD STP, Shanti Bazar, Devprayag	Not Installed	UKPJN	0.075
19-	Tehri	0.150 MLD STP, Sangam Bazar, Devprayag	Not Installed	UKPJN	0.150

20-	Tehri	10 KLD STP, Kirtinagar	Not Installed	UJS	0.010
21-	Tehri	50 KLD STP, Kirtinagar	Not Installed	UJS	0.050
More than 0.50 MLD Upto 1.0 MLD capacity STPs					
22-	Chamoli	0.760 MLD STP Near Mahindra Show Room (Chamoli Ghat), Chamoli	Not Installed	UJS	0.760
23-	Dehradun	0.71 MLD STP, Salawala, Dehradun	Not Installed	UJS	0.720
24-	Dehradun	1.0 MLD STP, Jakhan, Dehradun	Not Installed	UJS	1.000
25-	Dehradun	0.8 MLD STP, Landour, North, Mussoorie	Not Installed	UJS	0.800
26-	Dehradun	0.9 MLD STP, Kurli Bazar, Mussoorie	Not Installed	UJS	0.900
27-	Nainital	0.80 MLD STP, Krishnapur, Nainital	Not Installed	UJS	0.800
28-	Uttarkashi	1.0 MLD STP, Gangotri (State Sector)	Not Installed	UJS	1.000
More than 1.0 MLD capacity STPs					
29-	Almora	2.0 MLD STP, Bakh, Almora	Not Installed	UJS	2.000
30-	Dehradun	20 MLD STP, Motharawala-I, Dehradun	Not Installed	UJS	20.000
31-	Dehradun	20 MLD STP, Motharawala-II, Dehradun	Not Installed	UJS	20.000
32-	Dehradun	5.0 MLD STP, Indira Nagar, Dehradun	Not Installed	UJS	5.000
33-	Dehradun	68 MLD STP, Kargi, Dehradun	Not Installed	UJS	68.000
34-	Dehradun	1.2 MLD STP, Happy Valley, Mussoorie	Not Installed	UJS	1.200
35-	Dehradun	1.3 MLD STP, Landour, South, Mussoorie	Not Installed	UKPJN	1.300
36-	Dehradun	3.12 MLD STP, Bhattafall, Mussoorie	Not Installed	UJS	3.120
37-	Haridwar	18 MLD STP, Jagjeetpur, Haridwar	Not Installed	UJS	18.000
38-	Nainital	1.25 MLD STP, Bheemtal	Not Installed	UJS	1.250
39-	Pithora Garh	1.25 MLD STP, Nirada, Pithoragarh	Not Installed	UKPJN	1.250
40-	Pithora Garh	5.0 MLD STP, Ancholi, Pithoragarh	Not Installed	UKPJN	5.000
41-	Tehri	1.4 MLD STP, Bah Bazar, Devprayag	Not Installed	UJS	1.400
42-	Tehri	5.0 MLD STP, Bhagirathipuram, Tehri	Not Installed	UJS	5.000

4. PROPOSAL

As per the instruction received, all 42 STP's of has been proposed in this estimate for installation of online monitoring system.

5. <u>O&M of online monitoring system :-</u>

As per instruction given in meeting on dated 21-01-2025 **capital works and 5 years O&M works** of online monitoring system has been considered under this estimate after SITC, these online monitoring system will be hand over to respective O&M agency for further O&M.

6. <u>Conclusion:-</u>

Hence this estimate for "Online Monitoring System for 42 Sewage Treatment Plant's in Uttarakhand" STPs amounting to **Rs. 3838.88 Lacs (Capital Cost=3222.72 + O&M Cost for 5 Years=616.16)**, has been prepared and being submitted.

(Er. Vishal Kumar)
Project Manager (Mech.)
C&M Unit (Ganga)
Uttarakhand Peyjal Nigam,
Haridwar

दूरभाष (का0) 0135–2676260
फैक्सः 0135–2676177

उत्तराखण्ड जल संस्थान,
'जलभवन' बी–ब्लॉक, नेहरू कालोनी, देहरादून।

पत्रांक 5031 / अप्रै–03 / 2023–24
दिनांक 23 नवम्बर, 2024

सेवा में,

कार्यक्रम निदेशक,
राज्य स्वच्छ गंगा मिशन, नमामि गंगे,
उत्तराखण्ड, देहरादून।

विषयः– **जनपद उत्तरकाशी के गंगोत्री में गंगा नदी में एस0टी0पी द्वारा छोड़े जा रहे Treated water की गुणवत्ता से सम्बन्धित प्राप्त शिकायत के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक, अपने कार्यालय पत्रांक 470/SPMG/Namami Gange/Grievance दिनांक 21.11.2024 जिससे वर्तमान में गंगोत्री नमामि गंगे कार्यक्रम के अन्तर्गत अधिष्ठापित 1.00 एम0एल0डी0 एस0टी0पी0 का माननीय राष्ट्रीय हरित प्राधिकरण एवं पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा अधिसूचित जल गुणवत्ता मानकों के अनुसार न होने के सम्बन्ध में विभागीय आख्या चाही गयी है।

उक्त के सन्दर्भ में 1.00 एम.एल.डी. एस.टी.पी., गंगोत्री के Outlet Sewer Effluent Sample की पुनः जांच NABL मान्यता प्राप्त LAB- ECON Laboratory & Consultancy (MoEF&CC Recognized Laboratory) तथा Pollution Control Reasearch Institute, Ranipur, Haridwar. से खबर प्रकाशित होने के पश्चात् करवायी गयी तथा एस.टी.पी. के Outlet Sewer Effluent Sample की रिपोर्ट दिनांक 18.11.2024 को निर्धारित मानकों के अनुरूप पायी गयी है। साथ ही सम्बन्धित शाखा को उक्त एस.टी.पी. के क्लोरिनेशन एवं मानकों के अनुरूप सुचारू संचालन हेतु निर्देशित किया गया है।

अतः NABL मान्यता प्राप्त रिपोर्ट संलग्न कर आपके अवलोकनार्थ सादर प्रेषित की जा रही है।

भवदीय,

(मनीष सेमवाल)
सचिव अप्रैजल

पृष्ठांकन संख्या एवं दिनांक तदैवः–
प्रतिलिपि – निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–
01– मुख्य महाप्रबन्धक, उत्तराखण्ड जल संस्थान, देहरादून को सादर सूचनार्थ।
02– महाप्रबन्धक, मुख्यालय, उत्तराखण्ड जल संस्थान, देहरादून।

सचिव अप्रैजल

ECON LABORATORY & CONSULTANCY

(ISO: 9001, 14001& 45001 Certified & MOEF & CC Recognized Laboratory)

Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun, Uttarakhand - 248003

TEST REPORT

Name & Address of Client:		ULR No.:	TC550724000008761F
Executive Engineer **UJS Uttarkashi(UK)**		**Reporting Date:**	18/11/2024
		Date of Sampling:	11/11/2024
		Receipt Date:	12/11/2024
		Period of Testing:	12-18/11/2024
		Sample Collected By:	Lab Rep.
		Sampling Type:	Grab
Sample Description:	**STP Inlet**	**Preservation**	Refrigerated
Sampling Location:	**1.0 MLD Gangotri**	**Format No:**	7.8-F-01
Sampling Protocol:	**ECON/STP/WATER**	**Party Reference No:**	By Mail
Sample Quantity:	**2.0 Ltr.**	**Parameter Required:**	As per work order

TEST RESULTS

S. No.	Parameters	Results	Units	Protocol Used
1.	Appearance	Turbid	NA	IS 3025 (Part-4) 2021
2.	Odor	Mild	NA	IS 3025 (Part-5) 2018
3.	pH	7.54	NA	APHA 23rd Edi.2017-4500 H+B,Electrometric Method
4.	COD	198.5	mg/l	APHA 23rdEdi.2017 5220B, Open Reflux Method
5.	BOD (3 Days at 27 °C)	76.4	mg/l	IS-3025 (P-44)1993,RA2019
6.	Total Suspended Solid	69.0	mg/l	APHA 23rdEdi.2017 -2540 B,Gravimetric Method
7.	Oil and Grease	12.6	mg/l	APHA 23rdEdi.2017 -5520 C B Partition Gravimetric Method
8.	Faecal Coliform	$1.9*10^1$	MPN/100ml	IS:1622: 1981 RA: 2019

NA: Not Applicable

End of Report

CHECKED BY :

AUTHORISED SIGNATORY :

NOTE : 1. The results listed only to the tested sample & applicable parameters.
2. Total liabilities of our lab will be restricted to the invoice amount only.
3. The sample will be destroyed after retention time unless otherwise specified.
4. This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without prior permission

www.econlaboratory.com, uk@econlaboratory.com, ecoolab.consultancy@yahoo.in

CONTACT NO.: +91-8534957815, 8126534344

ECON LABORATORY & CONSULTANCY

(ISO: 9001, 14001& 45001 Certified & MOEF & CC Recognized Laboratory)

Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun, Uttarakhand - 248003

TEST REPORT

Name & Address of Client:		ULR No.:	TC550724000008762F
Executive Engineer **UJS Uttarkashi(UK)**		**Reporting Date:**	18/11/2024
		Date of Sampling:	11/11/2024
		Receipt Date:	12/11/2024
		Period of Testing:	12-18/11/2024
		Sample Collected By:	Lab Rep.
		Sampling Type:	Grab
Sample Description:	**STP Outlet**	**Preservation**	Refrigerated
Sampling Location:	**1.0 MLD Gangotri**	**Format No:**	7.8-F-01
Sampling Protocol:	**ECON/STP/WATER**	**Party Reference No:**	By Mail
Sample Quantity:	**2.0 Ltr.**	**Parameter Required:**	As per work order

TEST RESULTS

S. No.	Parameters	Results	EPA Act.1986	Units	Protocol Used
1.	Appearance	Clear	NA	NA	IS 3025 (Part-4) 2021
2.	Odor	Mild	NA	NA	IS 3025 (Part-5) 2018
3.	pH	6.87	6.5-9.0	NA	APHA 23rd Edi.2017-4500 H+B,Electrometric Method
4.	COD	45.3	50	mg/l	APHA 23rdEdi.2017.5220B, Open Reflux Method
5.	BOD (3 Days at 27 °C)	9.0	10	mg/l	IS-3025 (P-44)1993,RA2019
6.	Total Suspended Solid	9.1	10	mg/l	APHA 23rdEdi.2017 -2540 B,Gravimetric Method
7.	Oil and Grease	< 5.0	Limit Not Specified	mg/l	APHA 23rdEdi.2017 -5520 C B Partition Gravimetric Method
8.	Faecal Coliform	195.0	< 230	MPN/100ml	IS:1622: 1981 RA: 2019

NA: Not Applicable

End of Report

CHECKED BY :

AUTHORISED SIGNATORY :

NOTE : 1. The results listed only to the tested sample & applicable parameters.
2. Total liabilities of our lab will be restricted to the invoice amount only.
3. The sample will be destroyed after retention time unless otherwise specified.
4. This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without prior permission

PCRI/051

प्रदूषण नियंत्रण अनुसंधान संस्थान

भारत हेवी इलेक्ट्रिकल्स लिमिटेड, रानीपुर, हरिद्वार (उत्तराखंड)

POLLUTION CONTROL RESEARCH INSTITUTE

(A Govt. of India – UNDP / UNIDO Project)
BHARAT HEAVY ELECTRICALS LIMITED
RANIPUR, HARIDWAR (U.K.) - 249 403
(Approved Lab under Environment (Protection) Act, 1986; EIA Consultancy by NABET, QCI)

TEST REPORT

Lab Reference No: TL240755 **Date:** 19.11.2024
Indenter: M/s Aastha Enviro Engineers Pvt. Ltd, Gurugram
Customer's Ref. No.: Letter Dated 12.11.2024
Work Order No.: 24-0094-O-291
Sample Collected by: Indentor **Collection Date:** 12.11.2024
Sample/Job: Water Sample from STP at Gangotri

PARAMETER	UNIT	OBTAINED VALUE
Fecal Coliform	MPN/100 mL	210

ND – Not Detectable

Prepared by

Ankur Mohan
Engineer (PCRI)

Approved by

Shivam Saran
Manager (PCRI)

Remarks :- (1) This report refers only to the particular sample/job submitted for testing
(2) This report is not to be reproduced wholly or partly and can not be used as an evidence in the court of law and should not be used in any advertising media without our special permission in writing.
(3) Samples will be disposed off after one month from the date of issue of Test Certificate

In pursuance of the provision of clause (3) of article 348 of the 'Constitution of India', The Governor is pleased to order the publication of the following English translation of notifiction no. 49692 dated 14 July, 2022 for general information.

Government of Uttarakhand
Irrigation & Flood Control Section-02
E-File no-22200
Dehradun: Dated 14 July, 2022

Notification

In Exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act No. 07 of 2013), the Governor is pleased to allow to insert the following proviso in works admissible under Prohibited Area and Restricted Area by way of partial amendment in various notifications issued earlier for the districts mentioned in the table as follows; namely:-

"Provided that compliance of the basic spirit of the Act, the State Government may allow by Gazette notification to permitted in public interest, for a particular case, to other works of similar nature in addition to the works as mentioned above, in such manner, river stream flow shall not get obstructed."

S.N.	District	Notifications issued earlier
1	Rudraprayag	Notification No.1943/ II(2)/2021-06(14)/2020, Dated 31-12-2021
2	Tehri Garhwal	Notification No.926/ II(2)/2021-06(15)/2020,Dated 08-07-2021
3	Chamoli	Notification No.928/ II(2)/2021-06(16)/2020, Dated 08-07-2021
4	Pauri Garhwal	Notification No . 05/ II(2)/2021-06(17)/2020, Dated 03-01-2022
6	Uttarkashi	Notification No 927/ II(2)/2021-06(66)/2016, Dated 08-07-2021
		Notification No. 829/ II(2)/2021-06(66)/2016, Dated 11-05-2018
7	Haridwar	Notification No. 828/ II(2)/2021-06(65)/2016, Dated 11-05-2018

Table

2- All earlier issued notifications, mentioned in the table, shall stand modified up to this extent. Other terms and conditions of the notifications shall remain in force.

By Order,
Signed by Hari Chandra Semwal
Date: 13-07-2022 15:29:06

(H.C.Semwal)
Secretary

Cont..2

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:12 AM

39214

E-File no-22200

Copy to-

1. Principal Secretary/Secretary, Revenue/ Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. /Flood Plain Zoning Authority, Rudraprayag,Tihri Garhwal, Chamoli, Pauri Garhwal,Uttarkashi and Haridwar.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer/ S.E./Ex.Engineer,Irrigation Department concerned district.
6. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Rudrayag site.
7. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
8. Office Copy.

By Order,

Signed by Jai Lal Sharma
Date: 13-07-2022 17:42:49

(J.L.Sharma)
Joint Secretary.

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:12 AM

I/49691/2022

उत्तराखण्ड शासन

सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
ई–पत्रावली संख्या–22200
देहरादूनः दिनांक 14 जुलाई, 2022

कार्यालय मु० अभि० (उत्तराखण्ड)
नियोजन अनुभाग, देहरादून
डायरी संख्या 3962
पत्रावली संख्या .....
दिनांक 20/7/22

अधिसूचना

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) की धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, तालिका में उल्लिखित जिलों हेतु, पूर्व में निर्गत विभिन्न अधिसूचनाओं में आंशिक संशोधन करते हुए प्रतिषिद्ध क्षेत्र एवं निर्बन्धित क्षेत्र में अनुमन्य कार्यों में निम्नवत् परन्तुक अंतः स्थापित किये जाने की सहर्ष स्वीकृत प्रदान करते है; अर्थात्:–

"परन्तु, राज्य सरकार, अधिनियम की मूल भावना का अनुपालन करते हुए कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"

तालिका

क्र0	जिला	पूर्व में निर्गत अधिसूचना
1	रूद्रप्रयाग	अधिसूचना संख्या–1943 / II(2)/2021-06(14)/2020 दिनांक 31.12.2021
2	टिहरी गढ़वाल	अधिसूचना सं0–926/ II(2)/2021-06(15)/2020 दिनांक 08.07.2021
3	चमोली	अधिसूचना सं0–928/ II(2)/2021-06(16)/2020 दिनांक 08.07. 2021
4	पौड़ी गढ़वाल	अधिसूचना संख्या–05/ II(2)/2021-06(17)/2020 दिनांक 03.01.2022
6	उत्तरकाशी	अधिसूचना सं0–927/ II(2)/2021-06(66)/2016 दिनांक 08.07.2021
		अधिसूचना संख्या– 829/ II(2)/2021-06(66)/2016 दिनांक 11.05.2018
7	हरिद्वार	अधिसूचना संख्या–828/ II(2)/2021-06(65)/2016 दिनांक 11.05.2018

2– पूर्व में निर्गत, तालिका में उल्लिखित सभी अधिसूचनाओं को, उक्त सीमा तक संशोधित समझा जाय। अधिसूचनाओं के अन्य नियम और शर्तें यथावत लागू रहेंगी।

Signed by Hari Chandra Semwal
Date: 13-07-2022 15:28:39
(हरिचन्द्र सेमवाल)
सचिव।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, रूद्रप्रयाग, टिहरी गढ़वाल, चमोली गढ़वाल, पौड़ी गढ़वाल, उत्तरकाशी एवं हरिद्वार।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून
5. मुख्य अभियन्ता/अधीक्षण अभियन्ता/अधिशासी अभियन्ता, सिंचाई विभाग, सम्बन्धित जनपद।
6. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
7. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
8. गार्ड फाईल।

SSO(P) श्रीमती पटवाल (कंप्यूटर) 15/07 S.S.O(P) 15/07/2022

Engineer in Chief (Irrigation)

आज्ञा से,
Signed by Jai Lal Shama
Date: 13-07-2022 17:40:48
(जे0एल0शर्मा)
संयुक्त सचिव।

Generated from eOffice by KANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:13 AM

K.wal (Plan Zone) I send the copy to CE (Lvl-1) DPR Roorkee for concerned CE K.wal 15/07

उत्तराखण्ड शासन

सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2

संख्या 05/ ।।(2)/2021–06(17)/2020

देहरादूनः दिनांक 03 दिसम्बर, 2021

अधिसूचना

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जिला पौड़ी गढ़वाल के सिंचाई खण्ड दुगड्डा में गंगा नदी पर बागी व्यास घाट (देवप्रयाग) वांये पार्श्व से भीमगोड़ा बैराज (हरिद्वार) वांये पार्श्व तक 88.00 कि0मी0 तथा सिंचाई खण्ड श्रीनगर के अलकनंदा नदी के डुंगरीपंथ(डेम साईड) से व्यासघाट देवप्रयाग तक 53.00 कि0मी0 क्रमशः रीच हेतु पूर्व में जारी अधिसूचना संख्या–627 दिनांक 11.08.2020 एवं अधिसूचना संख्या–1081 दिनांक 13.08.2020 में संलग्न अनुसूची–1 एवं 2 में निर्दिष्ट क्षेत्रों को बाढ़ मैदान क्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत् कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थात्:–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉ, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

मु0 अभि0
(स्तर- I) देहरादून

(हरिचन्द्र सेमवाल)
सचिव।

संख्या 05/ ।।(2)/2021–06(17)/2020, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी,पौड़ी।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता/अधिशासी अभियन्ता, सिंचाई विभाग, पौड़ी गढवाल।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC जनपद पौड़ी गढ़वाल की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

S.S.O.(P)

Engineer in Chief
(Irrigation)

5/1/22

आज्ञा से,

(जे0एल0शर्मा)
संयुक्त सचिव।

In pursuance of the provisions of clause (3) of article 348 of the "Constitution of India", The Governor is pleased to order the publication of the following English translation of notifiction no. 05 dated 03 January 2022 for general information.

Government of Uttarakhand
Irrigation & Flood Control Section-02
No. 05 /II(2)/2021-06(17)/2020
Dehradun: Dated 03 January, 2022

Notification

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013), the Governor is pleased to allow the following work execution in these area with declaration flood plain zoning to the referred area annexed schedule 1 and 2 of the notification no- 627 dated 11.08.2020 and notification no-1081 dated 13.08.2020, from Vyas Ghat (Devprayag) left side to Bhimgoda barrage (Haridwar) left side reach up to 88.00 kms on Ganga river in the irrigation section of pauri garhwal and Dungaripanth (Dame side) to Vyasghat Devprayag reach up to 53.00 kms on Alaknanda river of irrigation section srinagar respectively namely:-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/Activities regarding embankment/flood Management, Mining, Plantation, Agriculture, Bathing Ghats, Construction River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible While ensurinng proper management of Sewage and solid waste generation by the above activities the above shall be tested by the Uttarakhand Drinking Water Corporation. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35 percent floor area ratio 1.5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/ no obejection certificate shall be necessary from the Uttarakhand Drinking Water Corporation for ensuring that there are appropriate provision of Sewerage treatment.

(H.C.Semwal)
Secretary

No. 05 /II(2)/2021-06(17)/2020

Copy to-

1. Principal Secretary/ Secretary,Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. /Flood Plain Zoning Authority, Pauri Garhwal.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S.E./Ex.Engineer, Irrigation Department, Pauri Garhwal .
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Pauri Garhwal site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(J.L.Sharma)
Joint Secretary.

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
संख्या– /।।(2)/2024–06(65)/2016
देहरादूनः दिनांक 8 जनवरी, 2024

अधिसूचना

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) की धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनपद हरिद्वार के तहसील हरिद्वार के अन्तर्गत आने वाले हरिपुर कलां से चण्डी पुल तक गंगा नदी के दांये तट हेतु पूर्व में जारी अधिसूचना संख्या 726/।।(2)/2022–06(65)/2016, दिनांक 13 जुलाई, 2022 में संलग्न प्रतिषिद्ध/निर्बन्धित क्षेत्रों की अनुसूची 01 और 02 में निर्दिष्ट क्षेत्रों को बाढ़ मैदान परिक्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत् कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थात्:–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण/गतिविधियां। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि के सम्बन्ध में निर्माण/गतिविधियॉं और समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई/स्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का अनापत्ति प्रमाण पत्र/परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1:5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में उच्च बाढ़ तल (High Flood Level)से भवन का न्यूनतम प्लिंथ लेवल (Plinth Level) 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"

(हरिचन्द्र सेमवाल)
सचिव।

क्रमशः...2

-40/ II(2)/2024-06(65)/2016,तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, हरिद्वार।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून
5. मुख्य अभियन्ता/अधीक्षण अभियन्ता/अधिशासी अभियन्ता, सिंचाई विभाग, हरिद्वार।
6. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC हरिद्वार की वेबसाईट पर अपलोड कराने का कष्ट करें।
7. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
8. गार्ड फाईल।

(हरि चन्द्र सेमवाल)
सचिव।

In pursuance of the provision of clause (3) of article 348 of the 'Constitution of India', the Governor is pleased to order the publication of the following English translation of notifiction no. 41. dated 8 January, 2024 for general information.

Government of Uttarakhand
Irrigation and Flood Control Section-02
No- 41 /II(2)/2022-06(18)/2020
Dehradun: Dated 8 January,2024

Notification

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013), the Governor is pleased to allow to sanction the execution of following work in these area by declaring flood plain zoning to the mentioned area annexed schedule 1 and 2 of Prohibited/ Restricted areas of the previous notification no-727/II(2)/2022-06(18)/2020, Dated- 13 July, 2022 from Dhalwala Drain to Pashulok Barradge, and Pashulok Barradge to Haripur kalan Right Side of Ganga river in Rishikesh area (Rishikesh, Khadakmaf, Gauhrimafi, Raiwala and Haripur Pargana-Parawadun) along with area mentioned in attached table of revenue Village Veerpur Khurd of district Dehradun will also be included in the final notification namely:-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction activities regarding embankment/ flood management. mining, plantation, agriculture, construction of bathing ghats, river front development, irrigation, drinking water scheme, water sports. water transportation and bridge etc. Provided that compliance the basic spirit of the Act. the state government may by Gazette notification allow to permit in public interest, for a particular case, to do other works of similar nature in addition to the works as mentioned above, in such manner that river stream/ flow shall not get obstructed.
2.	Restricted Area	Aactivities regarding park, sports field, fisheries, agriculture etc. and the temporary/ permanent construction required for religious fairs from time to time shall be permissible after getting No Objection Certificate (N.O.C.)/examination from Uttarakhand Pey Jal Nigam that there are appropriate management for disposal of sewerage and solid waste created by the said activities in this area. the construction of existing unsafe structure shall be admissible up to limitation of existing land covering 35 percent floor area ratio 1:5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/ No Objection Certificate (N.O.C.) shall be necessary from the Uttarakhand Pey Jal Nigam for ensuring that there are appropriate provision of Sewerage treatment. Provided that compliance the basic spirit of the Act, the state government may by Gazette notification allow to permit in public interest, for a particular case, to do other works of similar nature in addition to the works as mentioned above, in such manner that river stream/ flow shall not get obstructed.

By Order,

(H.C.Semwal)
Secretary

No- 41 /II(2)/2022-06(18)/2020

Copy to-

1. Principal Secretary/ Secretary, Revenue/ Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. /Flood Plain Zoning Authority, Dehradun.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Dehradun.
6. S.E./Ex.Engineer, Irrigation Deppartment, Dehradun.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Dehradun site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(H.C.Semwal)
Secretary

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
संख्या–41 / II(2) / 2024–06(18) / 2020
देहरादूनः दिनांक 8 जनवरी, 2024

अधिसूचना

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) की धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनपद देहरादून के सीमान्तर्गत ऋषिकेश क्षेत्र में ढालवाला ड्रेन से पशुलोक बैराज एवं पशुलोक बैराज एवं हरिपुर कलां तक गंगा नदी के दांये तट तक (ऋषिकेश, खड़कमाफ, गौहरीमाफी, रायवाला एवं हरिपुर परगना– परवादून) हेतु पूर्व में जारी अधिसूचना संख्या–727 / II(2) / 2022–06(18) / 2020, दिनांक 13 जुलाई, 2022 में संलग्न प्रतिषिद्ध / निर्बन्धित क्षेत्रों की अनुसूची 01 और 02 में निर्दिष्ट क्षेत्रों एवं जनपद देहरादून के राजस्व ग्राम वीरपुर खुर्द से सम्बन्धित संलग्न तालिका में उल्लिखित क्षेत्र को भी अन्तिम अधिसूचना में सम्मिलित कर बाढ़ मैदान परिक्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत् कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थात्:–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध / बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण / गतिविधियां। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा / प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि के सम्बन्ध में निर्माण / गतिविधियॉं और समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई / स्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का अनापत्ति प्रमाण पत्र / परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था मे हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1:5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में उच्च बाढ़ तल (High Flood Level)से भवन का न्यूनतम प्लिंथ लेवल (Plinth Level) 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण / अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा / प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"

भवदीय,

(हरिचन्द्र सेमवाल)
सचिव।

संख्या– 41/ II(2)/2024–06(18)/2020, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढ़वाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, देहरादून।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून
5. मुख्य अभियन्ता/अधीक्षण अभियन्ता/अधिशासी अभियन्ता, सिंचाई विभाग, देहरादून।
6. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
7. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
8. गार्ड फाईल।

(हरि चन्द्र सेमवाल)
सचिव।

कार्यालय मु० अभि० (उत्तराखण्ड)
निर्बन्धन अनुभाग, देहरादून
आवती संख्या 3958
जावक संख्या.....
दिनांक 20/7/22

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
संख्या 726 / II(2)/2022–06(65)/2016
देहरादूनः दिनांक, 13 जुलाई **2022**

अधिसूचना

चूंकि राज्य सरकार जनपद हरिद्वार के तहसील हरिद्वार के अन्तर्गत आने वाले हरिपुर कलां से चण्डी पुल तक गंगा नदी के दॉये तट पर अनुसूची–एक और दो में उल्लिखित बाढ़ मैदान क्षेत्र को चिन्हित कर भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा का आशय रखती है;

और चूंकि राज्य सरकार को ऐसे क्षेत्रों को बाढ़ परिक्षेत्रण प्राधिकारी की रिपोर्ट के आधार पर या अन्यथा बाढ़ मैदान क्षेत्रों को चिन्हित कर उनमें भूमि के उपयोग को प्रतिषिद्ध या निर्बन्धित करने के आशय की घोषणा अधिसूचना द्वारा कर सकने की शक्ति है;

अतएव, अब, राज्यपाल उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 की धारा 8 में प्रदत्त शक्तियों का प्रयोग करके इस अधिसूचना के संलग्नक अनुसूची एक और दो में उल्लिखित बाढ़ मैदान क्षेत्र को चिन्हित कर, भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित क्षेत्रों को भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा सहित इन क्षेत्रों में निम्नलिखित कार्य सम्पादित किए जा सकने की सहर्ष स्वीकृति प्रदान करते हैः–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण/गतिविधियां। ''परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।''
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि के सम्बन्ध में निर्माण/गतिविधियॉ और समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई/स्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का अनापत्ति प्रमाण पत्र/परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1:5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में उच्च बाढ़ तल (High Flood Level)से भवन का न्यूनतम प्लिंथ लेवल (Plinth Level) 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा। ''परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।''

SSO(P)
Engineer in Chief (Irrigation)
14/7

श्रीमती पटवाल (अनुभाग)

15/7/2022
S.S.O(P)

K.W.f (Flood Plain Zoning) CE
Superintending Engineer (Level-I) FRF (Roorkee)
Concerned CE

क्रमशः.....2

(2)

राज्यपाल, यह भी निर्देश देते है कि राज्य सरकार उक्त अधिसूचना के समाचार पत्र में प्रकाशित होने की तारीख से 60 दिन के भीतर हितबद्ध व्यक्तियों से आपत्तियां एवं सुझाव जिलाधिकारी/बाढ़ परिक्षेत्रण प्राधिकारी, हरिद्वार के कार्यालय में किसी भी कार्य दिवस को लिखित रूप में दिए जाने और उन पर सम्यक् रूप से विचार करने के पश्चात् प्रतिषिद्ध या निर्बन्धित करने की घोषणा की अंतिम अधिसूचना जारी कर सकेगी।

टिप्पणी– प्रतिषिद्ध या निर्बन्धित क्षेत्रों का विवरण हितबद्ध व्यक्तियों के निरीक्षण हेतु एनआईसी हरिद्वार एवं प्रमुख अभियंता, सिंचाई विभाग, उत्तराखण्ड, देहरादून की वेबसाइट के साथ–साथ जिलाधिकारी, हरिद्वार के कार्यालय में भी उपलब्ध है।

(हरिचन्द्र सेमवाल)
सचिव।

संख्या 726 / II/(2)2022–06(65)/2016, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. मण्डलायुक्त, गढवाल।
2. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, हरिद्वार को इस आशय के साथ प्रेषित कि उक्त अधिसूचना को एक क्षेत्रीय व एक राष्ट्रीय समाचार पत्र में प्रकाशित कराते हुए उपरोक्तानुसार अग्रेत्तर कार्यवाही करने का कष्ट करें।
3. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
4. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
5. सम्बन्धित अधीक्षण अभियन्ता, सिंचाई विभाग।
6. अधिशासी अभियन्ता/नोडल अधिकारी, सिंचाई खण्ड, हरिद्वार को इस आशय से प्रेषित कि कृपया जिलाधिकारी हरिद्वार से सम्पर्क कर उक्त अधिसूचना को जनपद हरिद्वार की एन.आई. सी.वेबसाईट पर अपलोड कराने का कष्ट करें।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC हरिद्वार की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,

कार्यालय प्रमुख अभियन्ता
(नियोजन अनुभाग)
सिंचाई विभाग, उत्तराखण्ड, देहरादून

(जे0एल0 शर्मा)
संयुक्त सचिव।

पत्रांक:- 3258/प्र0अ0/सि0वि0/नि0अनु0/F.P.Z/G.B.-7-2022

प्रतिलिपि मुख्य अभियन्ता स्तर-I परिकल्प एवं निदेशक सिंचाई अनुसंधान संस्थान रूड़की एवं मुख्य अभियन्ता स्तर-II हरिद्वार सिंचाई विभाग उत्तराखण्ड को सूचनार्थ एवं आगेम आवश्यक कार्यवाही हेतु प्रेषित करने के निर्देश हुए है,
संलग्नक:- यथोक्त।

26/07

वरिष्ठ स्टॉफ अधिकारी (नियोजन)
कृते प्रमुख अभियन्ता, सिंचाई विभाग
उत्तराखण्ड, देहरादून

उत्तराखण्ड शासन
सिंचाई अनुभाग–2
संख्याः– 828 / I I(2)–2018–06(65) / 2016
देहरादूनः दिनांक, 11 मई, 2018

अधिसूचना
विविध

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) की धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनपद हरिद्वार में गंगा नदी, हरिद्वार से लक्सर तक 50 किमी0 रीच हेतु पूर्व में जारी अधिसूचना संख्या 381 / I I–2017–06(65) / 2016, दिनांक 28.02.2017 में संलग्न अनुसूची–01 एवं 02 में वर्णित क्षेत्रों में निम्नवत कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थातः–

क्र0 सं0	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध / बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉ, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण / अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

(आनन्द बर्द्धन)
प्रमुख सचिव।

संख्याः– 828 / I I(2)–2018–06(65) / 2016, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव / सचिव, राजस्व / आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी / बाढ़ मैदान परिक्षेत्रण प्राधिकारी, हरिद्वार।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता / अधिशासी अभियन्ता, सिंचाई विभाग ,हरिद्वार।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक सॉफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC हरिद्वार की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि अधिसूचना को साधारण गजट में प्रकाशित करते हुये 200 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,
(देवेन्द्र पालीवाल)
अपर सचिव।

In pursuance of the provisions of Clause (3) of Article 348 of the 'Constitution of India', The Governor is pleased to order the publication of the following English translation of notifiction no. 828 dated 11.05.2018 for general information.

Government of Uttarakhand
Irrigation Section-02
No. 828 /II(2)/2018-06(65)/2016
Dehradun: Dated 11 May, 2018

Notification
Miscellaneous

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act No. 07 of 2013) the Governor is pleased to accord sanction of following work execution in these area with declaration flood plain zoning to the mentioned area annexed schedule 01 and 02 of the previous notification no. 381/II-2017-06(65)/2016, dated 28.02.2017 for reach up to 50 Km from Haridwar to Laksar in river Ganga of District Haridwar, namely-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/Activities regarding embankment/flood Management, Mining, Plantation, Agriculture, Bathing Ghats, River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Construction/Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible after getting N.O.C. from Uttarakhand Peyjal Nigam that there are appropriate management for disposal of sewerage and soild waste created by the said activities in this area. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35% floor area ratio 1:5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/N.O.C. certifecate shall be required necessary from the Uttarakhand Peyjal Nigam for ensuring that there are appropriate provision of Sewerage treatment.

(Anand Bardhan)
Principal Secretary.

No. 828 /II(2)/2018-06(65)/2016
Copy to

1. Principal Secretary/Secretary, Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. Haridwar/Flood Plain Zoning Authority, Haridwar.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S. E./Ex. Engineer, Irrigation Department, Haridwar.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Haridwar site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 200 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(Devendra Palival)
Additional Secretary.

उत्तराखण्ड शासन
सिंचाई अनुभाग–2
संख्या 829 / I I(2)–2018 / 06(66) / 2016
देहरादूनः दिनांक, 11 मई, 2018

अधिसूचना
विविध

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनपद उत्तरकाशी के भागीरथी नदी में तहसील भटवाड़ी के ग्राम गंगोरी से बड़ेथी चुंगी तक 10 कि0मी0 रीच हेतु पूर्व में जारी अधिसूचना संख्या 382 / I I–2017–06(66) / 2016, दिनांक 28.02.2017 में संलग्न अनुसूची–1 एवं 2 में वर्णित क्षेत्रों को बाढ़ मैदान क्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थातः–

क्र0सं0	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध / बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉ, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण / अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

(आनन्द बर्द्धन)
प्रमुख सचिव।

संख्या 829 / I I(2)–2018–06(66) / 2016, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव / सचिव, राजस्व / आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी / बाढ़ मैदान परिक्षेत्रण प्राधिकारी, उत्तरकाशी।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता / अधिशासी अभियन्ता, सिंचाई विभाग, उत्तरकाशी।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक सॉफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC उत्तरकाशी की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 200 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,
(देवेन्द्र पालीवाल)
अपर सचिव।

In pursuance of the provisions of clause (3) of Article 348 of the 'Constitution of India', The Governor is pleased to order the publication of the following English translation of notifiction no. 829 dated 11.05.2018 for general information.

Government of Uttarakhand
Irrigation Section-02
No. 829 /II(2)/2018-06(66)/2016
Dehradun: Dated 11 May, 2018

Notification

Miscellaneous

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013) the Governor is pleased to accord sanction of following work execution in these area with declaration flood plain zoning to the mentioned area annexed schedule 1 and 2 of the previous notification no- 382/II-2017-06(66)/2016, dated 28.02.2017 for reach up to 10 Km from Gangori to Badethi Chungi in river Bhagirathi of District Uttarkashi, namely-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/Activities regarding embankment/flood Management, Mining, Plantation, Agriculture, Bathing Ghats, River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Construction/Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible after getting N.O.C. from Uttarakhand Peyjal Nigam that there are appropriate management for disposal of sewerage and soild waste created by the said activities in this area. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35% floor area ratio 1:5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/N.O.C. certifecate shall be required necessary from the Uttarakhand Peyjal Nigam for ensuring that there are appropriate provision of Sewerage treatment.

(Anand Bardhan)
Principal Secretary.

No. 829 /II(2)/2018-06(66)/2016
Copy to-

1. Principal Secretary/Secretary, Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. Uttarkashi/Flood Plain Zoning Authority, Uttarkashi.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S.E./Ex.Engineer, Irrigation Department, Uttarkashi.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Uttarkashi site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 200 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(Devendra Paliwal)
Additional Secretary.

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
संख्या / I(2) / 2021–06(15) / 2020
देहरादूनः दिनांक 08 जुलाई, 2021

कार्यालय मु० अभि० (उत्तराखण्ड)
नियोजन अनुभाग, देहरादून
डाक संख्या 2320
प्राप्ति संख्या
दिनांक 12/7/21

अधिसूचना
विविध

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनपद टिहरी गढ़वाल के भिलंगना नदी के दोनो किनारों पर गंगी से घनसाली तक 68.00 कि0मी0, गंगा नदी के दांये किनारे पर देवप्रयाग संगम से ढ़ालवाला ड्रेन मुनिकी रेती तक 68.00 कि0मी0, भागीरथी के दोनो किनारों पर कोटेश्वर डैम से देवप्रयाग संगम तक 22.50 कि0मी0, अलकनन्दा के दांये किनारे पर श्रीनगर डैम से देवप्रयाग संगम तक 37.00 कि0मी0 रीच हेतु पूर्व में जारी अधिसूचना संख्या 1829 / I(2)–2020–06(15) / 2020, दिनांक 28 सितम्बर, 2020 में संलग्न अनुसूची–1 एवं 2 में वर्णित क्षेत्रों को बाढ़ मैदान क्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थातः–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध / बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉ, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण / अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

S.S.O. (P)
Engineer in Chief (Irrigation)

(एस0ए0मुरूगेशन)
सचिव।

संख्या 926 / I(2) / 2021–06(15) / 2020, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव / सचिव, राजस्व / आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी / बाढ़ मैदान परिक्षेत्रण प्राधिकारी, टिहरी गढ़वाल।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता / अधिशासी अभियन्ता, सिंचाई विभाग, टिहरी गढ़वाल।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC टिहरी की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,

(जे0एल0शर्मा)
संयुक्त सचिव।

In pursuance of the provisions of clause (3) of Article 348 of the 'Constitution of India', The Governor is pleased to order the publication of the following English translation of notifiction no.926 dated 8 July, 2021 for general information.

Government of Uttarakhand

Irrigation & Flood Control Section-02

No.926/II(2)/2021-06(15)/2020

Dehradun: Dated 8 July, 2021

Notification

Miscellaneous

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013) the Governor is pleased to accord sanction of following work execution in these area with declaration flood plain zoning to the mentioned area annexed schedule 1 and 2 of the previous notification no- 1829/II(2)–2021–06(15)/2020, dated 28.09.2020 on both side river Bhilangna Gangi to Ghansali 68.00 km, Right side river Ganga Devprayag sangam to Dhalwala drain Muniki reti 68.00 km, both side river Bhagirathi Koteshwar dam to Devprayag sangam 22.50 km, Right side river Alaknanda Srinagar dam to Devprayag sangam 37.00 km of District Tihari Garhwal, namely-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/Activities regarding embankment/ flood Management, Mining, Plantation, Agriculture, Bathing Ghats, River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Construction/Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible after getting N.O.C. from Uttarakhand Peyjal Nigam that there are appropriate management for disposal of sewerage and soild w aste created by the said activities in this area. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35% floor area ratio 1.5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/N.O.C. shall be necessary from the Uttarakhand Peyjal Nigam for ensuring that there are appropriate provision of Sewerage treatment.

(S.A.Murugesan)
Secretary

No. 926/II(2)/2021-06(15)/2020

Copy to-

1. Principal Secretary/Secretary, Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. Tehri Garhwal/Flood Plain Zoning Authority, Tihari Garhwal.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S.E./Ex.Engineer, Irrigation Department, Tihari Garhwal.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Tihari site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(J.L.Sharma)
Joint Secretary.

कार्यालय मु० अभि० (उत्तराखण्ड),
नियोजन अनुभाग, देहरादून
डायरी संख्या.... 2346....
दिनांक..... 14/7/21

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
संख्या / ।।(2)/2021–06(66)/2016
देहरादूनः दिनांक 08 जुलाई, 2021

अधिसूचना
विविध

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनपद उत्तरकाशी के भागीरथी नदी के दोनों किनारों पर गंगोत्री से गंगनानी तक 42.00 कि0मी0, गंगनानी से गंगोरी तक 33.85 कि0मी0, बड़ेथी चुंगी से धरासूं पावर हाउस (चिन्यालीसौड़ तक) 25.00 कि0मी0 रीच हेतु पूर्व में जारी अधिसूचना संख्या 1866/ ।।(2)–2020–06(66)/2016, दिनांक 05.10.2020 में संलग्न अनुसूची–1 एवं 2 में वर्णित क्षेत्रों को बाढ़ मैदान क्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थातः–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉ, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

S.S.O. (I)
Engineer in Chief (Irrigation)

(एस0ए0मुरूगेशन)
सचिव।

संख्या 927/ ।।(2)–2021–06(66)/2016, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, उत्तरकाशी।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता/ अधिशासी अभियन्ता, सिंचाई विभाग, उत्तरकाशी।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC उत्तरकाशी की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,

(जे0एल0शर्मा)
संयुक्त सचिव।

In pursuance of the provisions of clause (3) of Article 348 of the 'Constitution of India' the Governor is pleased to order the publication of the following English translation of notifiction no.927 dated 08 July, 2021 for general information.

Government of Uttarakhand
Irrigation & Flood Control Section-02
No.927/II(2)/2021-06(66)/2016
Dehradun: Dated 08 July, 2021

Notification

Miscellaneous

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013) the Governor is pleased to accord sanction of following work execution in these area with declaration flood plain zoning to the mentioned area annexed schedule 1 and 2 of the previous notification no- 1866/II(2)–2020–06(66)/2016, dated 05.10.2020 from Gangotri to Gangani reach up to 42.00 Km, Gangani to Gangori reach up to 33.85 Km and Gangori to Badethi Chungi to Dharasu power house (chiniyalisaur) 25.00 km on both side of river Bhagirathi of District Uttarkashi, namely-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/Activities regarding embankment/flood Management, Mining, Plantation, Agriculture, Bathing Ghats, River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Construction/Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible after getting N.O.C. from Uttarakhand Peyjal Nigam that there are appropriate management for disposal of sewerage and soild waste created by the said activities in this area. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35% floor area ratio 1.5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/N.O.C. shall be required from the Uttarakhand Peyjal Nigam for ensuring that there are appropriate provision of Sewerage treatment.

(S.A.Murugesan)
Secretary.

No.927/II(2)/2021-06(66)/2016

Copy to-

1. Principal Secretary/Secretary, Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. Uttarkashi/Flood Plain Zoning Authority, Uttarkashi.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S.E./Ex.Engineer, Irrigation Department, Uttarkashi.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Uttarkashi site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(J.L.Sharma)
Joint Secretary.

कार्यालय मु० अभि० (उत्तराखण्ड)
नियोजन अनुभाग, देहरादून
डायरी संख्या 2321
दिनांक 12/7/21

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
संख्या / I I(2)/2021–06(16)/2020
देहरादूनः दिनांक 08 जुलाई, 2021

अधिसूचना
विविध

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनपद चमोली में अलकनन्दा नदी के दांया तट पर माणा से तौली लगा रानो 135.00 कि0मी0, अलकनन्दा नदी के बांया तट माणा से सोनला तक 112.00 कि0मी0, अलकनन्दा नदी के बांया तट पर सोनला से कमेड़ा तक 22.00 कि0मी0 रीच हेतु पूर्व में जारी अधिसूचना संख्या 1874 / I I(2)–2020–06(16)/2020, दिनांक 07 अक्टूबर, 2020 में संलग्न अनुसूची–1 एवं 2 में वर्णित क्षेत्रों को बाढ़ मैदान क्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थातः–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉ, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

S.S.O.(P)

Engineer in Chief (Irrigation)

(एस0ए0मुरूगेशन)
सचिव।

संख्या 928/ I I(2)/2021–06(16)/2020, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, चमोली।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता/ अधिशासी अभियन्ता, सिंचाई विभाग, चमोली।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC चमोली की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,

(जे0एल0शर्मा)
संयुक्त सचिव।

In pursuance of the provisions of clause (3) of Article 348 of the 'Constitution of India', The Governor is pleased to order the publication of the following English translation of notifiction no.928 dated 08 July, 2021 for general information.

Government of Uttarakhand

Irrigation & Flood Control Section-02

No.928/II(2)/2021-06(16)/2020

Dehradun: Dated 08 July, 2021

Notification

Miscellaneous

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013) the Governor is pleased to accord sanction of following work execution in these area with declaration flood plain zoning to the mentioned area annexed schedule 1 and 2 of the previous notification no- 1874 / I I(2)–2021–06(16) / 2020, dated 07.10.2020 on Right side river Alaknanda Mana to Touli Laga Rano 135.00 km, Left side river Alaknanda Mana to Sonla 112.00 Km Left side river Alaknanda Sonla to Kameda 22.00 of District Chamoli , namely-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/ Activities regarding embankment/flood Management, Mining, Plantation, Agriculture, Bathing Ghats, River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Construction/Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible after getting N.O.C. from Uttarakhand Peyjal Nigam that there are appropriate management for disposal of sewerage and soild waste created by the said activities in this area. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35% floor area ratio 1.5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/N.O.C. shall be necessary from the Uttarakhand Peyjal Nigam for ensuring that there are appropriate provision of Sewerage treatment.

(S.A.Murugesan)
Secretary

No.928/II(2)/2021-06(16)/2020

Copy to-

1. Principal Secretary/Secretary, Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. Chamoli Garhwal/Flood Plain Zoning Authority, Chamoli.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S.E./Ex.Engineer, Irrigation Department, Chamoli.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Chamoli site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(J.L.Sharma)
Joint Secretary.

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
संख्या /।।(2)/2021–06(14)/2020
देहरादूनः दिनांक 31 दिसम्बर, 2021

कार्यालय मु० अभि० (उत्तराखण्ड)
निरीक्षण अनुभाग, देहरादून
डायरी संख्या 132
प्राप्ति दिनांक 6/1/22

अधिसूचना

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जिला रूद्रप्रयाग के सिंचाई खण्ड रूद्रप्रयाग में मंदाकिनी नदी पर सिल्ली से रूद्रप्रयाग संगम 15.55 कि0मी0 तक एवं अलकनंदा नदी पर घोलतीर से सिरोबगड़ तक 26.35 कि0मी0 तथा सिंचाई खण्ड केदारनाथ में मंदाकिनी नदी के दोनो तटों पर सिल्ली से गौरीकुण्ड 111.00 कि0मी0, गौरीकुण्ड से केदारनाथ तक 10.00 कि0मी0 तक रीच हेतु पूर्व में जारी अधिसूचना संख्या–1876 दिनांक 07.10.2020, अधिसूचना संख्या–1080 दिनांक 13.08.2020 एवं अधिसूचना संख्या–1377 दिनांक 07.09.2020 में संलग्न अनुसूची–1 एवं 2 में निर्दिष्ट क्षेत्रों को बाढ़ मैदान क्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत् कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थात्:–

क्र. सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉं, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

S.S.D.(P)
Engineer in Chief (Irrigation)
Engineer in Chief (Irrigation)
31/22

(हरिचन्द्र सेमवाल)
सचिव।

क्रमशः...2

संख्या 1943/ II(2)/2021–06(14)/2020, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, रूद्रप्रयाग।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता/ अधिशासी अभियन्ता, सिंचाई विभाग, रूद्रपयाग।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC रूद्रप्रयाग की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,

(जे0एल0शर्मा)
संयुक्त सचिव।

S.S.O.(P)

Engineer in Chief
(Irrigation)
4/1/22

In pursuance of the provisions of clause (3) of article 348 of the 'Constitution of India', the Governor is pleased to order the publication of the following English translation of notifiction no. 1943 dated 31 December, 2021 for general information.

Government of Uttarakhand
Irrigation & Flood Control Section-02
No.1943/II(2)/2021-06(14)/2020
Dehradun: Dated 31 December, 2021

Notification

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013), the Governor is pleased to allow the sanction of following work execution in these area with declaration flood plain zoning to the referred area annexed schedule 1 and 2 of the notification no-1876 dated 07.10.2020, notification no-1080 dated 13.08.2020 and notification number-1377 dated 07.09.2020, from Silli to Rudraprayag Sangam reach up to 15.55 Km on Mandakini river in irrigation section Rudraprayag district, from Gholtir to Sirobgad reach up to 26.35 Km on Alaknanda river and Silli to Gaurikund reach up to 111.00 Km. and Gaurikund to Kedarnath reach up to 10.00 Km on both banks of Mandakini river in irrigation section Kedarnath District Rudraprayag. namely:-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/Activities regarding embankment/ flood Management, Mining, Plantation, Agriculture, Bathing Ghats, Construction River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible While ensurinng proper management of Sewage and solid waste generation by the above activities the above shall be tested by the Uttarakhand Drinking Water Corporation. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35 percent floor area ratio 1.5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/ no obejection certificate shall be necessary from the Uttarakhand Drinking Water Corporation for ensuring that there are appropriate provision of Sewerage treatment.

(H.C.Semwal)
Secretary

Cont...2

No.1943/II(2)/2021-06(14)/2020

Copy to-

1. Principal Secretary/Secretary, Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M./Flood Plain Zoning Authority, Rudraprayag.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S.E./Ex.Engineer, Irrigation Department, Rudraprayag.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Rudraprayag site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(J.L.Sharma)
Joint Secretary.

...2022

In pursuance of the provision of clause (3) of article 348 of the 'Constitution of India', The Governor is pleased to order the publication of the following English translation of notifiction no. 4962 dated 14 July, 2022 for general information.

Government of Uttarakhand
Irrigation & Flood Control Section-02
E-File no-22200
Dehradun: Dated 14 July, 2022

Notification

In Exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act No. 07 of 2013), the Governor is pleased to allow to insert the following proviso in works admissible under Prohibited Area and Restricted Area by way of partial amendment in various notifications issued earlier for the districts mentioned in the table as follows; namely:-

"Provided that compliance of the basic spirit of the Act, the State Government may allow by Gazette notification to permitted in public interest, for a particular case, to other works of similar nature in addition to the works as mentioned above, in such manner, river stream flow shall not get obstructed."

S.N.	District	Notifications issued earlier
1	Rudraprayag	Notification No.1943/ II(2)/2021-06(14)/2020, Dated 31-12-2021
2	Tehri Garhwal	Notification No.926/ II(2)/2021-06(15)/2020,Dated 08-07-2021
3	Chamoli	Notification No.928/ II(2)/2021-06(16)/2020, Dated 08-07-2021
4	Pauri Garhwal	Notification No . 05/ II(2)/2021-06(17)/2020, Dated 03-01-2022
6	Uttarkashi	Notification No 927/ II(2)/2021-06(66)/2016, Dated 08-07-2021
		Notification No. 829/ II(2)/2021-06(66)/2016, Dated 11-05-2018
7	Haridwar	Notification No. 828/ II(2)/2021-06(65)/2016, Dated 11-05-2018

Table

2- All earlier issued notifications, mentioned in the table, shall stand modified up to this extent. Other terms and conditions of the notifications shall remain in force.

By Order,
Signed by Hari Chandra Semwal
Date: 13-07-2022 15:29:06

(H.C.Semwal)
Secretary

Cont..2

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:12 AM

E-File no-22200

Copy to-

1. Principal Secretary/Secretary, Revenue/ Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. /Flood Plain Zoning Authority, Rudraprayag,Tihri Garhwal, Chamoli, Pauri Garhwal,Uttarkashi and Haridwar.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer/ S.E./Ex.Engineer,Irrigation Department concerned district.
6. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Rudrayag site.
7. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
8. Office Copy.

By Order,

Signed by Jai Lal Sharma
Date: 13-07-2022 17:42:49

(J.L.Sharma)
Joint Secretary.

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:12 AM

2-10/10.1/1/2022-II-2-Irrigation and Minor Irrigation Department-Part(1) (Computer No. 2:
0/2022

In pursuance of the provision of clause (2) of article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of notificatio no.49690 dated 14 July, 2022 for general information.

Government of Uttarakhand
Irrigation and Flood Control Section-02
E-File no-22200
Dehradun: Dated 14 July, 2022

Notification

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013) the Governor is pleased to allow to sanction of following work execution in these area with declaration flood plain zoning to the mentioned area annexed schedule 1 and 2 of Prohibited/ Restricted areas of the previous notification no- 119/ II(2)–2021–06(92)/2020, dated 19.01.2021 From VIP helipad to the confluence of Mandakini and Saraswati river up to reach 1.8 km, on both sides of Saraswati river in Kedarnath Irrigation division of district Rudraprayag, namely:-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction activities regarding embankment/ flood management, mining, plantation, agriculture, bathing ghats, river front development, irrigation, drinking water scheme, water sports, water transportation and bridge etc. "Provided that compliance the basic spirit of the Act, the state government may allow by Gazette notification to permitted in public interest, for a particular case, to other works of similar nature in addition to the works as mentioned above, in such manner, river stream/ flow shall not get obstructed."
2.	Restricted Area	Aactivities regarding park, sports field, fisheries, agriculture etc. and the temporary/ permanent construction required for religious fairs from time to time shall be permissible after getting No Objection Certificate (N.O.C.)/examination from Uttarakhand Pey Jal Nigam that there are appropriate management for disposal of sewerage and solid waste created by the said activities in this area, the construction of existing unsafe structure shall be admissible up to limitation of existing land covering 35 percent floor area ratio 1:5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/ No Objection Certificate (N.O.C.) shall be necessary from the Uttarakhand Pey Jal Nigam for ensuring that there are appropriate provision of Sewerage treatment. Provided that compliance the basic spirit of the Act, the state government may allow by Gazette notification to permitted in public interest, for a particular case, to other works of similar nature in addition to the works as mentioned above, in such manner, river stream/ flow shall not get obstructed.

By Order,

Signed by Hari Chandra Semwal
Date: 13-07-2022 15:28:14

(H.C.Semwal)
Secretary

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:15 AM

Cont...2

E-file no-22200

Copy to-

1. Principal Secretary/ Secretary, Revenue/ Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. /Flood Plain Zoning Authority, Rudraprayag.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Rudraprayag.
6. S.E./Ex.Engineer, Irrigation Deppartment, Rudrapryag.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Rudrayag site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

By Order,

Signed by Jai Lal Sharma
Date: 13-07-2022 17:39:55

(J.L.Sharma)
Joint Secretary.

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:15 AM

39251

49690/2022

In pursuance of the provision of clause (3) of article 348 of the 'Constitution of India', The Governor is pleased to order the publication of the following English translation of notification no.49690 dated 14 July, 2022 for general information.

Government of Uttarakhand
Irrigation and Flood Control Section-02
E-File no-22200
Dehradun: Dated 14 July, 2022

Notification

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013) the Governor is pleased to allow to sanction of following work execution in these area with declaration flood plain zoning to the mentioned area annexed schedule 1 and 2 of Prohibited/ Restricted areas of the previous notification no- 119/ II(2)–2021–06(92)/2020, dated 19.01.2021 From VIP helipad to the confluence of Mandakini and Saraswati river up to reach 1.8 km, on both sides of Saraswati river in Kedarnath Irrigation division of district Rudraprayag, namely:-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction activities regarding embankment/ flood management, mining, plantation, agriculture, bathing ghats, river front development, irrigation, drinking water scheme, water sports, water transportation and bridge etc. "Provided that compliance the basic spirit of the Act, the state government may allow by Gazette notification to permitted in public interest, for a particular case, to other works of similar nature in addition to the works as mentioned above, in such manner, river stream/ flow shall not get obstructed."
2.	Restricted Area	Aactivities regarding park, sports field, fisheries, agriculture etc. and the temporary/ permanent construction required for religious fairs from time to time shall be permissible after getting No Objection Certificate (N.O.C.)/examination from Uttarakhand Pey Jal Nigam that there are appropriate management for disposal of sewerage and solid waste created by the said activities in this area, the construction of existing unsafe structure shall be admissible up to limitation of existing land covering 35 percent floor area ratio 1:5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/ No Objection Certificate (N.O.C.) shall be necessary from the Uttarakhand Pey Jal Nigam for ensuring that there are appropriate provision of Sewerage treatment. Provided that compliance the basic spirit of the Act, the state government may allow by Gazette notification to permitted in public interest, for a particular case, to other works of similar nature in addition to the works as mentioned above, in such manner, river stream/ flow shall not get obstructed.

By Order,

Signed by Hari Chandra Semwal
Date: 13-07-2022 15:28:14

(H.C.Semwal)
Secretary

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:15 AM

Cont...2

E-file no-22200

Copy to-

1. Principal Secretary/ Secretary, Revenue/ Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. /Flood Plain Zoning Authority, Rudraprayag.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Rudraprayag.
6. S.E./Ex.Engineer, Irrigation Deppartment, Rudrapryag.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Rudrayag site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

By Order,

Signed by Jai Lal Sharma
Date: 13-07-2022 17:39:55

(J.L.Sharma)
Joint Secretary.

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:15 AM

I/49689/2022

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
ई–पत्रावली संख्या–22200
देहरादूनः दिनांक 14 जुलाई, 2022

कार्यालय मु० अभि० (उत्तराखण्ड)
नियोजन अनुभाग, देहरादून
डायरी संख्या... 3257
पत्रावली संख्या... 20/7/22
दिनांक

अधिसूचना

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) की धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जिला रूद्रप्रयाग के सिंचाई खण्ड केदारनाथ में सरस्वती नदी के दोनों किनारों पर वीआईपी हैलीपैड से मंदाकिनी तथा सरस्वती के संगम तट तक दोनों तटों की कुल लम्बाई 1.8 किमी0 रीच हेतु पूर्व में जारी अधिसूचना संख्या 119/।।(2)–2021–06(92)/2020, दिनांक 19 जनवरी, 2021 में संलग्न प्रतिषिद्ध/निर्बन्धित क्षेत्रों की अनुसूची 01 और 02 में निर्दिष्ट क्षेत्रों को बाढ़ मैदान परिक्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत् कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थात्:–

क्र.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण/गतिविधियां। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि के सम्बन्ध में निर्माण/गतिविधियॉ और समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई/स्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का अनापत्ति प्रमाण पत्र/परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1:5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में उच्च बाढ़ तल (High Flood Level)से भवन का न्यूनतम प्लिंथ लेवल (Plinth Level) 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"

SSO(P)
Engineer in Chief (Irrigation)
14/7

श्रीमती पटवाल (संगणक)

Signed by Hari Chandra Semwal
Date: 13-07-2022 15:27:49

(हरिचन्द्र सेमवाल)
सचिव।

S.S.O (P) 18/7/22
15/7/22

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:14 AM

क्रमशः 2

K.W.F. in Flood Plain Zoning & send the copy to C.E.(I) IRR Deptt. & concerned E.E.

(3)

ई–पत्रावली संख्या–22200 तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, रूद्रप्रयाग।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून
5. मुख्य अभियन्ता/अधीक्षण अभियन्ता/अधिशासी अभियन्ता, सिंचाई विभाग, रूद्रप्रयाग।
6. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC रूद्रप्रयाग की वेबसाईट पर अपलोड कराने का कष्ट करें।
7. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
8. गार्ड फाईल।

आज्ञा से,

Signed by Jai Lal Sharma
Date: 13-07-2022 17:38:48

(जे0एल0शर्मा)
संयुक्त सचिव।

कार्यालय प्रमुख अभियन्ता
(नियोजन अनुभाग)
सिंचाई विभाग, उत्तराखण्ड, देहरादून

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:14 AM

FLOOD PLAIN ZONING METHODOLOGY ADOPTED FOR RIVER SYSTEMS OF UTTARAKHAND

Contents

1. **Flood Plain Zoning** 1
2. **Objective of Study** 1
3. **Methodology** 1
   3.1 For Gauged Catchment: 1
   3.2 For Ungauged Catchment 2
      3.2.1 Estimation of design Flood 3
4. **Hydraulic Modelling** 4
   4.1 HEC-RAS Model 4
   4.2 Data Needed for Model Development 5
   4.3 Software Deployed 5
5. **Result Analysis and Physical Validation** 5
6. **Sensitivity Waterway** 5
7. **Result & Findings** 6
8. **Flood Lines Demarcations** 6
9. **Flood Protection Measures** 6

REFERENCES: - 6

(SE)

85

39256

1. Flood Plain Zoning

Flood plain management aims to regulate land use in flood-prone areas to minimize damage while maximizing benefits. By identifying areas at risk from floods of different magnitudes, development can be planned to reduce potential damage. Flood plain zoning disseminates information on flood risk to prevent unplanned development in both protected and unprotected areas. Recognizing that floodplains belong to rivers, it promotes development that aligns with flood risks. The Central Water Commission (CWC) first issued floodplain zoning guidelines in 1973-74, followed by a model draft bill in 1975. The Uttarakhand Government enacted the Flood Plain Zoning Act in 2012, and following the 2013 Kedarnath floods, the Hon. Supreme Court and Hon. National Green Tribunal emphasized the importance of defining river boundaries to regulate land use. The scope of work provided above and the expected deliverables are inline to meet the guidelines provided by national Disaster Management Act Jan 2008

2. Objective of Study

Flood-plain zoning is a flood management approach that respects a river's natural flow and limits development within its floodplain. It involves mapping areas affected by floods of varying magnitudes and frequencies, and regulating permissible developments in these zones. The goal is to define floodplain boundaries based on river geometry and hydraulic characteristics for major rivers in Uttarakhand. It also aims to identify areas at risk from high discharges during floods and flash floods, using modeling results for different flood frequencies, such as 5, 25, 50, and 100-year return periods.

3. Methodology:

Whenever we are going for the flood Plain zoning works so in that case, we have two types of catchments first one is gauged catchment and the other one is ungauged catchment. To Determine the flood plains for 5yr, 25yr, 50yr & 100yr return period, discharge calculation needs to be done as per the availability of the data, so the discharge calculation will depend on the type of catchment weather it is gauged or ungauged. Here discharge preparation steps for different return period and modeling steps for gauged catchment and ungauged catchment mentioned separately.

3.1 For Gauged Catchment:

To estimate the design flood using flood frequency approach, the following procedures shall be adopted:

(SE)

86

39257

(a) The flood peak series shall be checked for randomness, homogeneity, trend, jump, outliers etc using appropriate statistical methods.

(b) Flood frequency analysis shall be carried out using time series of instantaneous annual flood peak. Based on the hourly gauge data the observed annual flood peak shall be converted into instantaneous flood peak.

(c) Using the instantaneous annual flood peak time series, the flood frequency analysis shall be carried out using standard frequency distributions such as Gumbel, log Pearson type-III and Log Normal distributions etc. to estimate the desired return period flood.

(d) Goodness of fit test for the frequency distribution shall be carried out using standard statistical tests such as Chi Square, D-Index etc. to assess the appropriate frequency distribution for the data set and decide the appropriate design flood.

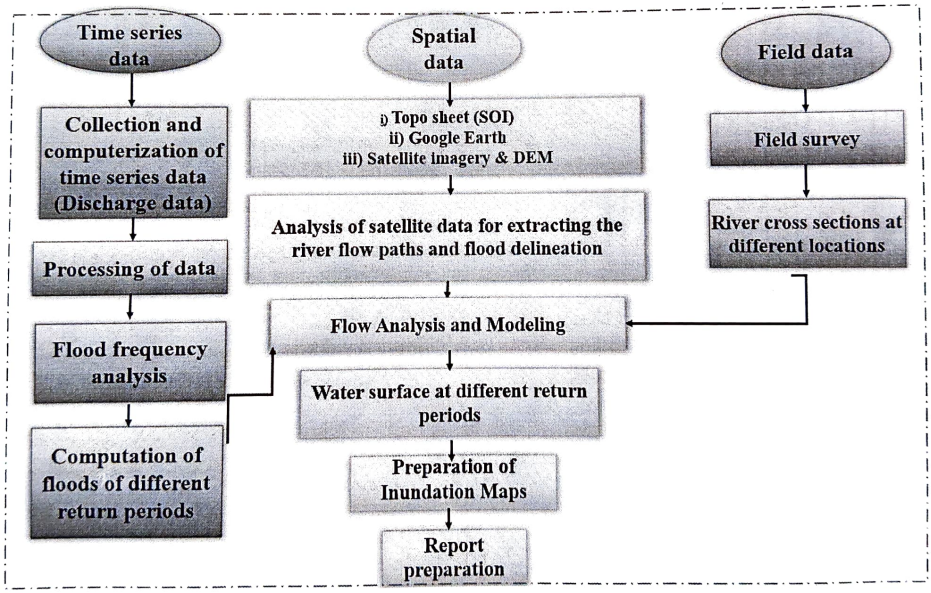


Fig.1 Flowchart of methodology of Flood Plain Zoning

3.2 For Ungauged Catchment

The availability of historical discharge data is the prime information required to proceed for Flood Plain Zoning (FPZ) analysis. The major sites sensitive to FPZ are not within the vicinity of the gauged site. So, the analysis for ungauged analysis is to be taken care of. Besides the gauged locations the other locations where scanty or intermittent flow data are available does

(SE)

87

not give a clear scenario of the flow pattern. At ungauged locations, determining the discharge is always a challenge for doing subsequent hydrological analyses. Simultaneously it is also difficult to put the gauges at all salient locations.

Rainfall data is obtained from IMD as well as PMP atlas, using those rainfall data return period rainfall is determined for 5yr,25yr,50yr & 100yr. furthermore derived Unit Hydrograph is

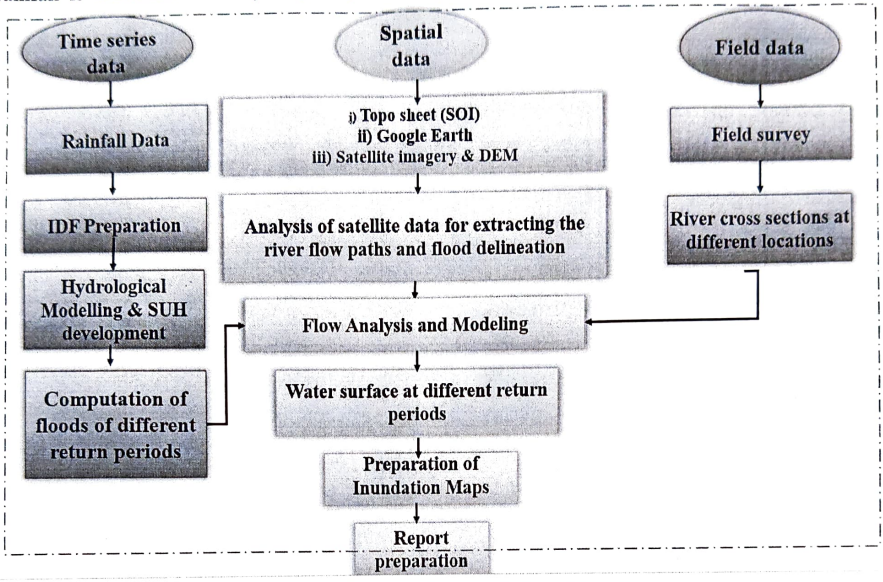


Fig.2 Flowchart of methodology of Flood Plain Zoning

convoluted with return period rainfall for getting design flood hydrograph for desirable return periods. In figure 2 flow chart depicts the methodology adopted for ungauged catchment.

3.2.1 Estimation of design Flood

To obtain design flood of required return period the effective rainfall for design storm duration is to be applied to the unit hydrograph of a catchment. Procedure for computing design flood peak and design flood hydrograph for T year return period by SUG approach is as under;

a) Computation of design flood peak

The process of estimating a design flood peak begins by developing a synthetic unit hydrograph (SUH) using catchment physiography. Next, a suitable design storm duration (TD) is selected to maximize discharge. Then, design storm rainfall and effective rainfall increments are calculated. The surface runoff is derived by combining effective rainfall with the SUH. Finally, the flood peak is obtained by adding the base flow to the total surface runoff.

TCL
(SE)

39258

88

b) Design flood hydrograph

To compute the design flood hydrograph, first reverse the sequence of effective rainfall values to get the critical sequence. Multiply each 1-hour effective rainfall unit by the unit hydrograph (UH) ordinates to obtain direct runoff, applying a 1-hour lag for each successive rainfall value. Sum these direct runoff ordinates to form the total direct runoff hydrograph. Finally, add the base flow to the direct runoff to obtain the final 50-year flood hydrograph.

As our study area, falls under Western Himalayas it comes at Zone-7. The equations for developing the Synthetic Unit Hydrograph have to be followed by the guidelines provided by CWC.

4. Hydraulic Modelling

Hydraulic characteristics like water surface elevation are crucial for understanding floodplain behavior in response to flow. Hydrodynamic models, now primarily computational, simulate water movement to study river hydrodynamics. HEC-RAS is one such tool used for modeling river channels and floodplains. Hydraulic modeling helps countries like the U.S. plan flood mitigation measures, including bridges, levees, and dams. Numerical models use mathematical equations to represent water movement, incorporating factors like land use, conveyance, and water volume to assess river impacts on surrounding areas.

39259

4.1 HEC-RAS Model

HEC-RAS, developed by the USACE, is widely used for calculating river hydraulic characteristics through water surface profile modeling. It requires river cross-section data and upstream flow rates to compute water depth and velocity using the energy equation. The model integrates with GIS to overlay water levels on a Digital Elevation Model (DEM) for flood extent and depth analysis. HEC-RAS supports both one-dimensional and two-dimensional models, recognized by FEMA for flood mitigation planning. However, India's challenge lies in the lack of gauged rivers and limited accessibility to high-quality hydrologic data for hydraulic modeling. HEC-RAS remains popular due to its reliability and free availability.

The general data required to build a hydraulic model are

1.) Surface roughness values typically derived from land use/land cover (LULC) data
2.) A digital elevation model (DEM) derived from topographic data, and computed hydraulic data (discharge and stage).

89

The surface roughness values can be estimated from satellite imagery if LULC datasets are not available. The DEM forms the conveyance area of the model, and thus, can greatly affect the output of hydraulic models.

4.2 Data Needed for Model Development

There are three main data inputs required to build a model.

- First is the **discharge or flow** of water entering and exiting the model. The discharge flowing into or out of the model and the corresponding locations along the outer perimeter of the flow area are referred to as boundary conditions.
- Second is the **Manning's "n" roughness** coefficients representing the land's frictional resistance to flow derived from land use data.
- Third is the **topography of the model** area in the form of a digital elevation model (DEM), which is prepared using **surveyed cross sections data** using Total Station/DGPS/Drones as well as open or paid DEMs which further helps us to derive the irregular terrain on the bottom of the flow area grid.

39260

4.3 Software Deployed

ArcMap 9.3, a GIS software from ESRI, was used in this study for most GIS tasks, with HEC-RAS to prepare input files for model and visualize hydraulic modeling results as inundation depth maps. HEC HMS was also deployed for determining catchments delineation & characterization. The final flood inundation maps were created in GIS.

5. Result Analysis and Physical Validation

For validation, the modeled flood extent of flood is to be verified physically with concerning engineers of the dept along with team of consultant and necessary changes were incorporated based on field inputs. Flood lines were also reviewed using software like google earth and various satellite imageries.

6. Sensitivity Waterway

The estimated discharge at 25-year return period for each flow change location have been considered to calculate the required channel width or Lacey's Waterway In boulder reach of the river, the practice of providing waterway varies a great deal. The waterway ranging from 0.25 to 0.9-time Lacey's Waterway shall be provided depending upon the topography prevailing at site. For present study, the areas where the natural waterway is less than 0.65 times the Lacey's Waterway has been considered as sensitive. (Source: Theory and Design of Irrigation Structures by Dr. Varshney)

(SE)

7. Result & Findings

The flood inundation area map has been prepared using flood propagation modeling using the "optimal" values of the roughness parameters obtained from an automatic calibration performed with HEC-RAS in GIS environment.

The return period together with computed water depths and rate of flow are used to derive the hazard map. In this study, discharges at defined return periods were considered and average bed slope was used as boundary conditions for each cross-section. The modeled and actual flood lines of 2013, are matching and hence, the selection of normal depth as boundary condition is appropriate and reliable.

8. Flood Lines Demarcations

After conducting a joint field validation, the process of demarcating flood lines involves marking specific points along the river's floodplain at regular intervals of 50 meters. This is done using GPS devices, which provide accurate geographic coordinates for each point. The flood lines are marked for two specific return periods: the 25-year and the 100-year floods

9. Flood Protection Measures

The areas with settlement along the river has been considered as critical areas and the same has been analyzed for required minimum waterway. Critical areas are determined for analyzing the available and required waterway. The required minimum waterway as worked out above using Lacey's Equation was compared with the natural water at 25-year return period flood.

REFERENCES: -

1. Jain, V., Preston, N., Fryirs, K. and Brierley, G. (2006) Comparative assessment of three approaches for deriving stream power plots along long profiles in the upper Hunter River catchment, New South Wales, Australia.Geomorphology74, 297-317.

2.Chow, V.T. (1959) Open-Channel Hydraulics. Blackburn Press: Caldwell, NJ, USA.

3. Syme, W.J. (2008) Flooding In Urban Areas-2D Modelling Approaches for Buildings and Fences. In Proceedings of the Engineers Australia, 9th National Conference on Hydraulics in Water Engineering, Darwin, NT, Australia, 23–26 September.

4. Flood Estimation Report for Western Himalayan Zone-7.

Fel
(SE)

90
39261

91

5. PMP Atlas for Ganga River Basin Including Yamuna Final Report,2015.

6. "Regional Flood Frequency Estimation in India." by Rakesh Kumar.2009.

7. Manual on Physical Hydraulic Model Studies, 2014.

(अमर सिंह साह)
सहायक अनुसंधान अधिकारी
जलविज्ञान शोध केन्द्र-1
सिंचाई अनुसंधान संस्थान, बहादराबाद

(SE)
अधीक्षण अभियन्ता
जल विज्ञान मंडल
बहादराबाद

(CE)

39262

उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012

{उत्तराखण्ड अधिनियम सं0 07 वर्ष 2013}

अनुक्रमणिका

धाराएं	विवरण	पृष्ठ संख्या
1	2	3
	अध्याय–एक	
	प्रारम्भिक	
1.	संक्षिप्त नाम, विस्तार और प्रारम्भ	2
2.	परिभाषाएं	2–3
	अध्याय–दो	
	बाढ़ परिक्षेत्रण प्राधिकारी तथा उसकी शक्तियाँ	
3.	बाढ़ मैदान परिक्षेत्रण की घोषणा	3–4
4.	बाढ़ परिक्षेत्रण अधिकारी की शक्तियाँ और कृत्य	4
	अध्याय–तीन	
	बाढ़ मैदान परिक्षेत्रण के सर्वेक्षण एवं चित्रण	
5.	सर्वेक्षण	4
6.	सर्वेक्षण की शक्ति	4–5
7.	नुकसानी का संदाय	5
	अध्याय–चार	
	बाढ़ मैदानों की परिसीमाओं की अधिसूचना	
8.	बाढ़ मैदानों क्षेत्रों को चिन्हित करने के राज्य सरकार के आशय की घोषणा	5
9.	सार्वजनिक सूचनाएं	5–6
10.	आक्षेप	6
11.	राज्य सरकार का विनिश्चय	6–7
	अध्याय– पाँच	
	बाढ़ मैदान के उपयोग का प्रतिषेध एवं निर्बन्धन	
12.	बाढ़ मैदान में बाधा आदि के प्रतिषेध की शक्ति	7
13.	शास्ति	8

1	2	3
14.	अपराध शमन करने की शक्ति	8
15.	अपील	8
16.	पुनरीक्षण	9
	अध्याय– छः	
	प्रतिकर	
17.	प्रतिकर का संदाय	9
18.	सहमति से प्रतिकर और प्रभाजन का अवधारण	10
19.	प्रतिकर का ग्राह्य नहीं होना	10
20.	अधिनिर्णय (अवार्ड) के विरूद्ध आवेदन	10–11
21.	धारा 20 के अधीन आवेदन पत्रों पर निर्णय लेने की प्रकिया और प्राधिकारियों की शक्तियाँ	11
22.	विनिश्चय का सिविल न्यायालय की डिकी के रूप पर प्रवर्तनीय होना	11
23.	अधिनिर्णय के अधीन संदाय	11
	अध्याय– सात	
	प्रतिषेद्ध के पश्चात् बाधाएं हटाने की शक्ति	
24.	प्रतिषेद्ध के पश्चात् बाधाएं हटाने की शक्ति	11–12
	अध्याय– आठ	
	विविध	
25.	बाढ़ परिक्षेत्रण प्राधिकारी को कोई कार्य करने से रोकना अपराध होगा	12
26.	बाढ़ परिक्षेत्रण प्राधिकारी, अन्य अधिकारियों का लोक सेवक होना	12
27.	सद्भाव से कार्यवाही का संरक्षण	12–13
28.	जुर्माने को वसूली	13
29.	न्यायालय की शक्ति	13
30.	नियम बनाने की शक्ति	13
31.	निरसन और अपवाद	14

THE UTTARAKHAND FLOOD PLAIN ZONING ACT, 2012

[UTTARAKHAND ACT NO. 07 OF 2013]

INDEX

Section	Particular	Page No.
1	2	3
	CHAPTER-I	
	PRELIMINARY	
1.	Short title, extent and commencement	15
2.	Definitions	15–16
	CHAPTER-II	
	FLOOD ZONING AUTHORITY AND IT'S POWERS	
3.	Declaration of flood plain zoning	16
4.	Powers and functions of the Flood Zoning Authority	17
	CHAPTER - III	
	SURVEYS AND DELINEATION OF FLOOD PLAIN AREA	
5.	Survey	17
6.	Power to take up survey	17–18
7.	Payment of damages	18
	CHAPTER-IV	
	NOTIFICATION OF LIMITS OF FLOOD PLAINS	
8.	Declaration of intention of State Government to demarcate flood plains areas	18
9.	Public Notices	18
10.	Objections	19
11.	Decision of State Government	19–20
	CHAPTER-V	
	PROHIBITION OR RESTRICTION OF THE USE OF THE FLOOD PLAINS	
12.	Power to prohibit obstruction etc. in flood plain	20
13.	Penalty	21
14.	Power to Compound	21
15.	Appeal	21
16.	Revision	22

1	2	3
	CHAPTER-VI	
	COMPENSATION	
17.	Payment of compensation	22
18.	Determining the compensation and apportionment by consent	22–23
19.	Compensation not admissible	23
20.	Application against award	23–24
21.	Procedure and powers of authorities in deciding applications under section 20	24
22.	Decision enforceable as decree of civil court	24
23.	Payment under award	24
	CHAPTER-VII	
	POWER TO REMOVE OBSTRUCTIONS AFTER PROHIBITION	
24.	Power to remove obstructions	24–25
	CHAPTER-VIII	
	MISCELLANEOUS	
25.	Preventing Flood Zoning Authority from doing any act to be an offence	25
26.	Flood zoning Authority other officers to be public servants	25
27.	Protection of action taken in good faith	25
28.	Recovery of fine	25
29.	Power of Court	26
30.	Power to make rules	26
31.	Repeal and Saving	26

क्रम संख्या–10

पंजीकृत संख्या–यू0ए0 / डी0ओ0 / डी0डी0एन0–30 / 2012–14
(लाइसेन्स टू पोस्ट विदाउट प्रीपेमेन्ट)

सरकारी गजट, उत्तराखण्ड

उत्तराखण्ड सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–1, खण्ड (क)

(उत्तराखण्ड अधिनियम)

देहरादून, सोमवार, 28 जनवरी, 2013 ई0

माघ 08, 1934 शक सम्वत्

उत्तराखण्ड शासन

विधायी एवं संसदीय कार्य विभाग

संख्या 31 / XXXVI(3) / 2013 / 68(1) / 2012

देहरादून, 28 जनवरी, 2013

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन महामहिम राज्यपाल ने उत्तराखण्ड विधान सभा द्वारा पारित **'उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण विधेयक, 2012'** पर दिनांक 24 जनवरी, 2013 को अनुमति प्रदान की और वह उत्तराखण्ड का अधिनियम संख्या 07 वर्ष, 2013 के रूप में सर्व–साधारण को सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012

{उत्तराखण्ड अधिनियम सं0 07 वर्ष 2013}

उत्तराखण्ड राज्य में नदियों के बाढ़ मैदान, परिक्षेत्रण की व्यवस्था के लिए

अधिनियम

भारत गणराज्य के तिरसठवें वर्ष में उत्तराखण्ड विधान सभा द्वारा निम्नवत् रूप में अधिनियमित हो :–

अध्याय–एक

प्रारम्भिक

संक्षिप्त नाम, विस्तार और प्रारम्भ

1. (1) इस अधिनियम का संक्षिप्त नाम उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 है।

(2) इसका विस्तार सम्पूर्ण उत्तराखण्ड राज्य में होगा।

(3) यह धारा तुरन्त प्रवृत्त होगी और इस अधिनियम के शेष उपबन्ध उस तारीख से प्रवृत्त होंगे, जो राज्य सरकार, राजपत्र में, अधिसूचना द्वारा नियत करे :

परन्तु यह कि विभिन्न नदियों और विभिन्न क्षेत्रों के लिए इस अधिनियम के विभिन्न उपबन्धों हेतु भिन्न–भिन्न तारीखें नियत की जा सकेंगी।

परिभाषाएं

2. इस अधिनियम में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो :–

(क) **"बाढ़ मैदान"** में जल सरणी, बाढ़ सरणी और लगभग जब तक कि प्रसंग या संदर्भ से अन्यथा अपेक्षित न हो, इस अधिनियम में नीची भूमि का वह क्षेत्र सम्मिलित है, जो जलप्लावन के कारण आने वाली बाढ़ के लिए सुग्राही हों;

(ख) **'बाढ़ मैदान परिक्षेत्रण'** से किस नदी के बाढ़ मैदानों में जहाँ नदियों और जलधाराओं से जल के अधिप्लावन के कारण मैदान बन जाते हैं, मानव गतिविधियों पर प्रतिबन्ध अभिप्रेत है;

(ग) **'बाढ़ क्षेत्र'** से ऐसा क्षेत्र अभिप्रेत है, जिससे अधिकतम सम्भावित बाढ़ प्रवाह बहा ले जाना अपेक्षित है;

(घ) **'बाढ़ परिक्षेत्रण प्राधिकारी'** से नदी के सम्बन्ध में धारा 3 के अधीन राज्य सरकार द्वारा नियुक्त प्राधिकारी अभिप्रेत है;

(ङ) **'भूमि'** में भूमि के हित, भूमि से उत्पन्न फायदे या भूमि से संलग्न या भूमि से संलग्न किसी भी चीज के साथ स्थायी रूप से जकड़ी चीजों का समावेश है;

(च) **'अधिभोगी'** किसी भूमि के सम्बन्ध में ऐसा व्यक्ति अभिप्रेत है, जिसका किसी भूमि में हित है और वह उस भूमि पर स्वयं खेती करता है, अपने सेवक या भाडे के मजदूर से खेती करवाता है। इसमें काश्तकार भी शामिल है;

(छ) **'स्वामी'** से किसी भूमि के सम्बन्ध में ऐसा व्यक्ति अभिप्रेत है, जिसका ऐसी भूमि में हित है;

(ज) **'विहित'** से राज्य सरकार द्वारा इस अधिनियम के अधीन बनाये गये नियमों द्वारा विहित अभिप्रेत है;

(झ) **'नदी'** में उर्सकी सहायक नदियों का समावेश है;

(ञ) **'जल सरणी'** से ऐसी सरणी अभिप्रेत है, जिसमें साधारणतः नदी का प्रवाह परिरूद्ध रहता है।

अध्याय–दो

बाढ़ परिक्षेत्रण प्राधिकारी तथा उसकी शक्तियाँ

बाढ़ मैदान परिक्षेत्रण की घोषणा

3. (1) जहाँ राज्य सरकार ऐसा करना आवश्यक या समीचीन समझती है तो वह सरकारी राजपत्र में, अधिसूचना द्वारा यह घोषित कर सकेगी कि ऐसी रीति से जो इस अधिनियम में आगे विनिर्दिष्ट की गई है, बाढ़ मैदान परिक्षेत्रण किया जायेगा।

(2) राज्य सरकार निदेश दे सकेगी कि जिन सीमाओं के निर्धारण हेतु नदी का सर्वेक्षण किया जाय, उनके अन्तर्गत इस अधिनियम के उपबन्ध चार्ट और पंजियां (रजिस्टर) तैयार किये जायं, जिनमें समस्त सीमाएं, भूमि–चिन्ह और ऐसी सीमाएं अभिनिश्चित करने के प्रयोजन हेतु आवश्यक कोई अन्य विषय विनिर्दिष्ट किया जाय।

(3) राज्य सरकार, राजपत्र में अधिसूचना द्वारा जिले में जिलाधिकारी या सरकार के ऐसे अन्य प्राधिकारी को उपधारा (2) के अधीन अपेक्षित क्षेत्र का सर्वेक्षण करने के प्रयोजनों के लिए बाढ़ परिक्षेत्रण अधिकारी नियुक्त कर सकती है, जिसे वह आवश्यक समझे, और ऐसी अधिसूचना में वह

उक्त प्राधिकारी द्वारा निर्वहन किये जाने वाले कर्त्तव्य विनिर्दिष्ट कर सकेगी।

बाढ़ परिक्षेत्रण अधिकारी की शक्तियाँ और कृत्य

4. बाढ़ परिक्षेत्रण प्राधिकारी, इस अधिनियम के उपबन्धों के अनुसार शक्तियों का प्रयोग और कर्त्तव्यों का निर्वहन धारा 3 की उपधारा (3) के अधीन अधिसूचना में विनिर्दिष्ट शर्तों और निबन्धनों के अनुसार करेगा।

अध्याय–तीन

बाढ़ मैदान परिक्षेत्रण के सर्वेक्षण एवं चित्रण

सर्वेक्षण

5. (1) बाढ़ परिक्षेत्रण प्राधिकारी, नदियों के बाढ़ मैदानों का सर्वेक्षण करेगा और नदियों के बाढ़ मैदानों के स्वरूप और सीमा का अवधारण करेगा।

(2) बाढ़ परिक्षेत्रण प्राधिकारी, उपधारा (1) के अधीन किये गये सर्वेक्षण के आधार पर बाढ़ मैदान परिक्षेत्रों की स्थापना करेगा और उन क्षेत्रों का आंकलन करेगा, जिसमें जनसाधारण के स्वास्थ्य, सुरक्षा और सम्पत्ति की अभिरक्षा के आशय से बाढ़ मैदान के उपयोग के आपेक्षिक जोखिम के सन्दर्भ में भूमि के वर्गीकरण का भी समावेश होगा।

(3) बाढ़ परिक्षेत्रण प्राधिकारी, उपधारा (2) के अधीन वर्णित क्षेत्र दर्शाते हुए चार्ट और पंजिकाएं तैयार करेगा।

सर्वेक्षण की शक्ति

6. बाढ़ परिक्षेत्रण प्राधिकारी अथवा अन्य इस निमित्त सामान्य या विशेष रूप से प्राधिकृत किसी अन्य अधिकारी के लिये यह विधि पूर्ण होगा कि वह–

(क) अपनी अधिकारिता के अन्तर्गत किसी भी भूमि पर प्रवेश करे और उसका सर्वेक्षण कर और उसका स्तर नापे;

(ख) ऐसे स्तरों, सीमाओं और सीमा रेखाओं को चिन्ह अथवा सीमा पत्थर लगाकर चिन्हित करना;

(ग) भूमि नापना;

(घ) धारा 3 की उपधारा (2) में निर्दिष्ट सीमाएं अभिनिश्चित करने के प्रयोजनों के लिये समस्त अन्य आवश्यक कार्य करना;

(ङ) जहाँ सर्वेक्षण और स्तर नापना अन्यथा पूर्ण नहीं किया जा सकता और किसी खड़ी फसल, बाड़ या जंगल को काटना या उसके किसी भाग को साफ करना विधि सम्मत होगा :

परन्तु यह कि भूमि के ऐसे अधिभोगी को कम से कम इस आशय का सात दिन का नोटिस दिए बगैर (अधिभोगी की इसके लिए सहमति के बिना) कोई बाढ़ परिक्षेत्रण प्राधिकारी अथवा कोई अन्य अधिकारी या किसी निवास गृह से संलग्न, किसी भवन, किसी बगीचे या खुले या बन्द प्रांगण में प्रवेश नहीं करेगा।

नुकसानी का संदाय

7. (1) बाढ़ परिक्षेत्रण प्राधिकारी अथवा इस निमित्त सामान्य अथवा विशेष रूप से प्राधिकृत कोई अन्य अधिकारी, जिसने धारा 5 के अधीन किसी भूमि पर प्रवेश किया है, उसे छोड़ने के पूर्व ऐसे किसी भी नुकसान के लिये जो कि भारित हुआ हो, ऐसी भूमि के स्वामी अथवा अधिभोगी को प्रतिकर देगा और इस प्रकार दी गयी राशि की पर्याप्तता के बारे में कोई विवाद होने की स्थिति में बाढ़ परिक्षेत्र प्राधिकारी या इस निमित्त प्राधिकृत अधिकारी द्वारा मामला विनिश्चय हेतु राज्य सरकार को निर्दिष्ट किया जायेगा।

(2) उपधारा (1) के अधीन अधिकारी का विनिश्चय अन्तिम होगा और उसे अपास्त या उपान्तरित कराने के लिये किसी सिविल न्यायालय में कोई भी वाद नहीं लाया जा सकेगा।

अध्याय–चार

बाढ़ मैदानों की परिसीमाओं की अधिसूचना

बाढ़ मैदानों क्षेत्रों को चिन्हित करने के राज्य सरकार के आशय की घोषणा

8. राज्य सरकार, बाढ़ परिक्षेत्रण प्राधिकारी की रिपोर्ट के आधार पर या अन्यथा, राजपत्र में अधिसूचना द्वारा बाढ़ मैदान क्षेत्रों को चिन्हित करने और उनमें भूमि के उपयोग को प्रतिषिद्ध या निर्बन्धित करने के अपने आशय की घोषणा कर सकेगी।

सार्वजनिक सूचनाएं

9. (1) बाढ़ परिक्षेत्रण प्राधिकारी, धारा 8 के अधीन अधिसूचना जारी करने पर क्षेत्र के सुविधाजनक स्थानों पर ऐसी अधिसूचना का सारांश सार्वजनिक रूप से सूचित करेगा।

(2) बाढ़ परिक्षेत्रण प्राधिकारी, क्षेत्र में स्थित भूमियों के स्वामियों को सूचनायें व्यष्टितः भी देगा।

(3) बाढ़ परिक्षेत्रण प्राधिकारी, अभिलेख, चार्ट, नक्शे, पंजिकायें और अन्य

दस्तावेज, नदी सरणी/बाढ सरणी और बाढ़ मैदान दर्शाते हुए क्षेत्र का स्वरूप और जिस सीमा तक उसका उपयोग प्रतिषिद्ध अथवा प्रतिबन्धित है, विनिर्दिष्ट करते हुए विनिर्दिष्ट समयों पर आम जनता की जानकारी हेतु कार्यालय में प्रदर्शित करेगा।

आक्षेप

10. (1) कोई व्यक्ति, जो धारा 9 में निर्दिष्ट सार्वजनिक सूचना में विनिर्दिष्ट परिसीमाओं के प्रतिबन्धों या निर्बन्धनों के प्रति आक्षेप करना चाहता हो, राजपत्र में अधिसूचना के प्रकाशन की तारीख से साठ दिन की कालावधि के भीतर अपने आक्षेप उपवर्णित करते हुए एक लिखित विवरण बाढ़ परिक्षेत्रण अधिकारी को अग्रेषित कर सकेगा।

(2) उपरोक्त कालावधि की समाप्ति के पश्चात् बाढ़ परिक्षेत्रण अधिकारी विहित रीति से नोटिस जारी करेगा और सम्बन्धित पक्ष को मामले की सुनवाई का युक्तियुक्त अवसर प्रदान कर देने के पश्चात् आक्षेपों पर विचार करेगा।

(3) बाढ़ परिक्षेत्रण प्राधिकारी, धारा 9 की उपधारा (3) में निर्दिष्ट अभिलेखों के साथ उसके और अपने प्रस्ताव राज्य सरकार को अग्रेषित करेगा।

राज्य सरकार का विनिश्चय

11. (1) राज्य सरकार, बाढ़ परिक्षेत्रण प्राधिकारी की रिपोर्ट पर विचार करने के पश्चात् क्षेत्र की परिसीमाओं में ऐसे परिवर्तन करने का आदेश देगी, जैसा वह आवश्यक समझे।

(2) राज्य सरकार का विनिश्चय अन्तिम होगा।

(3) राज्य सरकार, राजपत्र में अधिसूचना द्वारा, यह घोषित करेगी कि इस अधिनियम के उपबन्ध विनिर्दिष्ट सीमाओं परिसीमाओं सहित उक्त नदी पर लागू होंगे :

परन्तु यह कि नदी के भराव क्षेत्र में पूर्व से अवस्थित मानवीय बस्तियों को पुनर्वासित किए जाने की व्यवस्था भी राज्य सरकार द्वारा की जायेगी।

(4) राज्य सरकार द्वारा अंकित और अनुमोदित क्षेत्र बाढ़ मैदान समझे जायेंगे और सीमाएं, जहाँ आवश्यक हो, सीमा के पत्थरों या अन्य उपयुक्त चिन्हों द्वारा चिन्हित की जायेंगी।

(5) बाढ़ परिक्षेत्रण प्राधिकारी, इस प्रकार वर्णित ऐसे क्षेत्रों के मानचित्र और

पंजिकाएं रखेगा और ऐसे मानचित्र तथा पंजिकाएं कार्यालय के स्थायी अभिलेखों का भाग समझी जायेगी।

(6) उपधारा (5) के अधीन रखे गये मानचित्र और पंजिकाएं उस जिले के जिलाधिकारी को प्रस्तुत की जायेगी, जिसमें नदी का कोई भाग स्थित है और ऐसे समय पर आम जनता के निरीक्षण के लिए उपलब्ध होंगे, जैसा विहित किया जाये।

अध्याय– पाँच

बाढ़ मैदान के उपयोग का प्रतिषेध एवं निर्बन्धन

बाढ़ मैदान में बाधा आदि के प्रतिषेध की शक्ति

12. (1) जहां राज्य सरकार का यह समाधान हो जाय कि सार्वजनिक स्वास्थ्य, सुरक्षा या सम्पत्ति के हित में या आम जनता की असुविधा को कम करने के हित में बाढ़ मैदानों में गतिविधियाँ प्रतिषिद्ध या निर्बन्धित करना आवश्यक है, वहाँ सरकार राजपत्र में, अधिसूचना द्वारा वह क्षेत्र, जिसमें प्रतिषेद्ध या निर्बन्धन प्रवृत्त किया जाना है और ऐसे प्रतिषेध या निर्बन्धन का स्वरूप और सीमा विनिर्दिष्ट कर सकेगी :

परन्तु यह कि इस उपधारा के अधीन कोई भी अधिसूचना, धारा 8 के अधीन जारी अधिसूचना के प्रकाशन की तारीख से छः मास की समाप्ति के पश्चात् जारी नहीं की जायेगी।

(2) तत्समय प्रवृत्त किसी विधि, रूढ़ि, करार अथवा लिखत में किसी बात के होते हुए भी उपधारा (1) के अधीन अधिसूचना के प्रकाशन पर ऐसी अधिसूचना में विनिर्दिष्ट प्रतिषेद्ध अथवा निर्बन्धन अभिभावी रहेगा।

(3) कोई भी व्यक्ति बाढ़ परिक्षेत्रण प्राधिकारी की पूर्वानुमति के बिना निर्बन्धित अथवा प्रतिषिद्ध क्षेत्र में कोई गतिविधि आरम्भ नहीं करेगा :

परन्तु यह कि जब कोई व्यक्ति बाढ़ परिक्षेत्रण प्राधिकारी को इस धारा के अधीन कोई गतिविधि आरम्भ करने के लिए अनुज्ञा के लिए आवेदन करता है और बाढ़ परिक्षेत्रण प्राधिकारी ऐसा आवेदन प्राप्त होने की तारीख से 90 दिन की कालावधि के भीतर उक्त व्यक्ति को संसूचित नहीं करता है कि आवेदित अनुज्ञा अस्वीकृत कर दी गई है, वहाँ यह उपधारित किया जायेगा कि बाढ़ परिक्षेत्रण प्राधिकारी ने उक्त अनुज्ञा दे दी है।

शास्ति

13. यदि कोई व्यक्ति धारा 12 की उपधारा (1) के अधीन की अधिसूचना में विनिर्दिष्ट क्षेत्र में उक्त अधिसूचना में विनिर्दिष्ट निर्बन्धनों और शर्तों के प्रतिकूल कोई गतिविधि प्रारम्भ या कार्यान्वित करता है या करने कां प्रयत्न करता है तो वह :—

(क) जुर्माने से, जो पाँच सौ रूपये तक का हो सकेगा, या जुर्माने के संदाय में व्यतिक्रम होने पर साधारण कारावास से, जो दो मास तक हो सकेगा; और

(ख) खण्ड (क) के अधीन दोष सिद्ध के पश्चात उस प्रत्येक दिन के लिए, जिसके दौरान अपराध जारी रहता है, एक सौ रूपये तक का हो सकेगा।

अपराध शमन करने की शक्ति

14. (1) राज्य सरकार द्वारा किसी सामान्य या विशेष आदेश द्वारा इस निमित्त प्राधिकृत कोई भी अधिकारी ऐसी शर्तों के, जो कि विहित की जाये, अध्यधीन रहते हुए इस अधिनियमं के अधीन कार्यवाहियाँ संस्थित होने के पूर्व या पश्चात् उस व्यक्ति से, जिसने अपराध किया है या जिस पर कोई अपराध करने का युक्तियुक्त सन्देह है, एक हजार रूपये से अनधिक धनराशि स्वीकार कर सकेगा।

(2) ऐसी धनराशि का संदाय कर दिये जाने पर ऐसे व्यक्ति को अपराध से उन्मोचित कर दिया जाएगा और ऐसे अपराध के संबंध में उसके विरूद्ध कोई कार्यवाही नहीं की जायेगी।

अपील

15. (1) बाढ़ परिक्षेत्रण प्राधिकारी के विनिश्चय से व्यथित कोई भी व्यक्ति उस तारीख से, जिसको उसे उक्त विनिश्चय की संसूचना दी गई थी, नब्बे दिन की कालावधि के भीतर उस प्राधिकारी को अपील कर सकेगा, जिसे राज्य सरकार द्वारा इस निमित्त विहित किया जाये :

परन्तु यह कि यदि विहित प्राधिकारी को इस बात का समाधान हो जाये कि अपीलार्थी ससमय किसी कारणवश नहीं कर पाया था, अपील दाखिल तो वह नब्बे दिन की कालावधि की समाप्ति पर भी अपील पर विचार कर सकेगा।

(2) विहित प्राधिकारी, अपीलार्थी को सुनवाई का युक्तियुक्त अवसर प्रदान करने के पश्चात् ऐसे आदेश पारित कर सकेगा, जो वह उचित समझे और उसका विनिश्चय अन्तिम होगा।

पुनरीक्षण

16. (1) जहां धारा 15 के अधीन कोई अपील नहीं की गयी है, वहां राज्य सरकार, बाढ़ परिक्षेत्रण प्राधिकारी के किसी आदेश, जाँच या कार्यवाहियों की वैधता, औचित्य या शुद्धता के परीक्षण करने के प्रयोजनार्थ बाढ़ परिक्षेत्रण प्राधिकारी की जाँच या कार्यवाहियों का अभिलेख मंगा सकेगी और मामले में ऐसा आदेश पारित कर सकेगी, जो वह उचित समझे :

परन्तु यह कि ऐसे आदेश की तारीख से छः मास समाप्त हो जाने के पश्चात् ऐसा कोई अभिलेख नहीं मंगाया जायेगा।

(2) राज्य सरकार, बाढ़ परिक्षेत्रण प्राधिकारी के किसी भी आदेश में किसी भी व्यक्ति को मामले में सुनवाई का उचित अवसर दिये बिना ऐसा कोई परिवर्तन नहीं किया जायेगा, जिससे किसी व्यक्ति पर प्रतिकूल प्रभाव पड़ता हो।

अध्याय– छः

प्रतिकर

प्रतिकर का संदाय

17. (1) जहाँ किसी भी व्यक्ति को बाढ़ मैदान में कोई कार्यकलाप हाथ में लेने की अनुज्ञा देने से इन्कार कर दिया गया हो या जहाँ इस अधिनियम के अधीन किसी व्यक्ति पर अधिरोपित, प्रतिषेद्ध या निर्बन्धन के परिणाम स्वरूप किसी व्यक्ति को कोई नुकसान होता हो तो वहाँ वह ऐसे प्रतिकर के संदाय का हकदार होगा, जो भूमि अर्जन अधिनियम, 1894 (केन्द्रीय अधिनियम सं0 01 वर्ष 1894) की धारा 23 एवं 24 के अधीन अवधारित भूमि के मूल्य और उस मूल्य के बीच के अन्तर से अधिक नहीं होगा, जो कि उसे उस तिथि में मिलता कि जब किसी कार्यकलाप के क्रियान्वयन की अनुज्ञा मिल गई होती या जब निर्बन्धन अथवा प्रतिषेद्ध अधिरोपित नहीं किया गया होता।

(2) उपधारा (1) के अधीन प्रतिकर की धनराशि का अवधारण करने में ऐसे किसी भी निर्बन्धन पर विचार किया जायेगा, जिसके कि अध्यधीन वह भूमि, प्रतिकर का दावा करने वाले व्यक्ति के, उस भूमि पर कोई भी कार्य करने या उस भूमि के अन्यथा उपयोग के, अधिकार के सम्बन्ध में, तत्समय प्रवृत्त किसी भी अन्य विधि के अधीन है।

सहमति से प्रतिकर और प्रभाजन का अवधारण

18. (1) जिस व्यक्ति को धारा 17 के अधीन प्रतिकर संदत्त किया जाना है तथा ऐसी धनराशि का प्रभाजन, जिसमें व्यक्ति हितबद्ध है, उसका निर्धारण प्रतिकर में हितबद्धता का दावा करने वाले व्यक्ति या व्यक्तियों के बीच बाढ़ परिक्षेत्रण प्राधिकारी द्वारा, करार द्वारा अवधारित किया जायेगा।

(2) ऐसे किसी करार के अभाव में, बाढ़ परिक्षेत्रण प्राधिकारी, ऐसी जाँच जो वह आवश्यक समझे :—

(क) धारा 17 के अधीन दिये जाने वाले प्रतिकर की राशि;

(ख) प्रतिकर का ऐसे व्यक्तियों में, जिनका उसमें हितलाभ होने की जानकारी अथवा विश्वास किया जाता है, प्रभाजन अवधारण कर, अधिनिर्णय (अवार्ड) देगा :

परन्तु यह कि जहाँ प्रतिकर की राशि दस हजार रूपये से अधिक हो, वहाँ राज्य सरकार या इस निमित्त राज्य सरकार द्वारा प्राधिकृत अधिकारी की पूर्वानुमति के बिना कोई अवार्ड नहीं किया जायेगा।

प्रतिकर का ग्राह्य नहीं होना

19. (1) कोई प्रतिकर नहीं दिया जायेगा, यदि :—

(क) जहाँ तक भूमि उस तारीख को जिस दिन इस अधिनियम द्वारा या उसके अधीन निर्बन्धन अधिरोपित किये गये थे, प्रवृत्त किसी अन्य विधि के अधीन प्रवृत्त सारतः वैसे ही निर्बन्धनों के अध्यधीन है; या

(ख) यदि इस अधिनियम द्वारा या उसके अधीन या प्रवृत्त किसी अन्य विधि के अधीन पूर्णतः समान निर्बन्धनों के सम्बन्ध में दावेदार या उसके पूर्वाधिकारी, जिसका दावे में हितबद्धता है, भूमि के सम्बन्ध में प्रतिकर का पहले ही संदाय कर दिया गया है;

(ग) किसी भी अतिक्रमण को हटाने के लिए।

(2) यदि किसी व्यक्ति ने अनधिकृत रूप से कोई गतिविधि आरम्भ की गयी है तो ऐसी गतिविधि से भूमि के मूल्य में वृद्धि पर भूमि के मूल्य का आंकलन करते समय विचार नहीं किया जायेगा।

अधिनिर्णय (अवार्ड) के विरूद्ध आवेदन

20. (1) धारा 18 की उपधारा (2) के अधीन बाढ़ परिक्षेत्रण प्राधिकारी के अवार्ड से व्यथित कोई भी व्यक्ति, लिखित आवेदन द्वारा राज्य सरकार अथवा इस निमित्त प्राधिकृत ऐसे अधिकारी को जिसे राज्य सरकार, इस निमित्त प्राधिकृत करे, आवेदन कर सकेगा।

(2) उपधारा (1) के अधीन आवेदन ऐसे प्ररूप में और रीति से, जो विहित की जाये और अवार्ड की संसूचना प्राप्त होने की तारीख से पैंतालीस दिन के अन्दर किया जायेगा।

(3) इस धारा के अधीन किये गये आवेदन का निपटारा ऐसी रीति से किया जायेगा, जो विहित की जाये।

धारा 20 के अधीन आवेदन पत्रों पर निर्णय लेने की प्रकिया और प्राधिकारियों की शक्तियाँ

21. (1) धारा 20 के अधीन आवेदन को सिविल प्रकिया संहिता, 1908 (केन्द्रीय अधिनियम सं0 05 वर्ष 1908) की धारा 141 के अर्थान्तर्गत कार्यवाहियाँ समझा जायेगा और उसका विचारण करने में निर्देश विनिश्चय करने के लिये सशक्त प्राधिकारी सिविल न्यायालय की शक्तियों का प्रयोग कर सकेंगे।

(2) जाँच का क्षेत्र राज्य सरकार अथवा इस निमित्त प्राधिकृत किसी अन्य ऐसे अधिकारी को विनिर्दिष्ट मामले पर विचार करने तक ही सीमित रहेगा।

विनिश्चय का सिविल न्यायालय की डिक्री के रूप पर प्रवर्तनीय होना

22. धारा 21 के अधीन निर्णय सिविल न्यायालय की डिक्री के रूप में प्रवर्तनीय होगा।

अधिनिर्णय के अधीन संदाय

23. धारा 18 की उपधारा (1) के अधीन अवधारित प्रतिकर अथवा धारा 18 की उपधारा (2) के अधीन अभिनिर्णय दे दिये जाने पर या ऐसे अभिनिर्णय के विरूद्ध धारा 20 के अधीन कोई आवेदन किया जाता है तो प्राधिकारी के विनिश्चय के पश्चात् बाढ़ परिक्षेत्रण प्राधिकारी द्वारा प्रतिकर का संदाय किया जायेगा और ऐसे संदाय पर भूमि अर्जन अधिनियम, 1894 (केन्द्रीय अधिनियम सं0 01, वर्ष 1894) की धारा 31 से 35 के उपबन्ध लागू होंगे।

अध्याय– सात

प्रतिषेद्ध के पश्चात् बाधाएं हटाने की शक्ति

प्रतिषेद्ध के पश्चात् बाधाएं हटाने की शक्ति

24. (1) बाढ़ परिक्षेत्रण प्राधिकारी, इस अधिनियम के उपबन्धों के अधीन भूमि के किसी स्वामी अथवा अधिभोगी को कोई कार्य करने या अनधिकृत अवरोध हटाने का ऐसे समय के अन्दर जैसे विनिर्दिष्ट किया जाय, निदेश दे सकता है और भूमि का स्वामी अथवा अधिभोगी ऐसा कार्य करेगा और

अवरोध हटायेगा।

(2) यदि स्वामी या अधिभोगी, उपधारा (1) के अधीन विनिर्दिष्ट समय के अन्दर बाढ़ परिक्षेत्रण प्राधिकारी के आदेश का पालन करने में विफल रहता है तो बाढ़ परिक्षेत्रण प्राधिकारी वह कार्य करवा सकेगा और अवरोध हटवा सकेगा।

(3) बाढ़ परिक्षेत्रण प्राधिकारी द्वारा इस धारा के अधीन किया गया समस्त व्यय ऐसे स्वामी अथवा अधिभोगी से भू–राजस्व के बकाया के रूप में वसूल किया जा जायेगा।

अध्याय– आठ

विविध

बाढ़ परिक्षेत्रण प्राधिकारी को कोई कार्य करने से रोकना अपराध होगा

25. कोई भी व्यक्ति बाढ़ परिक्षेत्रण प्राधिकारी का इस अधिनियम के द्वारा या इसके अधीन ऐसे प्राधिकारी पर अधिरोपित किसी कार्य का निर्वहन करने से रोकता है, उसके लिये यह समझा जायेगा कि उसने भारतीय दण्ड संहिता, 1860 (केन्द्रीय अधिनियम सं0 45 वर्ष 1860) की धारा 186 के अधीन अपराध किया है।

बाढ़ परिक्षेत्रण प्राधिकारी, अन्य अधिकारियों का लोक सेवक होना

26. बाढ़ परिक्षेत्रण प्राधिकारी और इस अधिनियम के अधीन प्राधिकारी, अन्य अधिकारी एवं कर्मचारी भारतीय दण्ड संहिता, 1860 (केन्द्रीय अधिनियम सं0 45 वर्ष 1860) की धारा 21 के अर्थान्तर्गत लोक सेवक समझे जायेंगे।

सद्भाव से कार्यवाही का संरक्षण

27. (1) कोई भी वाद, अभियोजन या अन्य विधिक कार्यवाही, जो ऐसे किसी भी बात के लिए इस अधिनियम या इसके अधीन बनाये गये नियम अथवा आदेश के अनुश्रवण में सद्भावपूर्वक की गयी हो, या की जानी आशयित हो, राज्य सरकार ऐसे किसी प्राधिकारी अथवा व्यक्ति के विरूद्ध नहीं हो सकेगी, जो इस अधिनियम के अधीन किसी भी शक्ति का प्रयोग या किसी भी कर्तव्य का पालन कर रहा हो।

(2) ~~कोई भी वाद या अन्य विधिक कार्यवाही ऐसी किसी वाद के लिए कारित~~ या कारित होने के लिए सम्भाव्य किसी नुकसान के कारण राज्य सरकार के विरूद्ध नहीं हो सकेगी, जो इस अधिनियम या इसके अधीन बनाये

गये किसी भी नियम या आदेश के अनुश्रवण में सद्भावपूर्वक की गयी हो, या की जानी आशयित हो।

जुर्माने की वसूली

28. इस अधिनियम के अधीन अधिरोपित सभी जुर्माने दण्ड प्रकिया संहिता, 1973 (केन्द्रीय अधिनियम सं0 2 वर्ष 1974) में उपबंधित रीति से वसूल किये जायेंगे।

न्यायालय की शक्ति

29. सिविल न्यायालय को किसी प्रश्न के निस्तारण, विनिश्चित करने या उस पर कार्यवाही करने की अधिकारिता होगी, जिसे इस अधिनियम द्वारा या इसके अधीन बाढ़ परिक्षेत्रण प्राधिकारी अथवा ऐसे अन्य अधिकारी द्वारा जिसे राज्य सरकार द्वारा इस निमित्त प्राधिकृत किया गया है, निस्तारित, विनिश्चित किया जाना या जिस पर कार्यवाही किया जाना अपेक्षित है।

नियम बनाने की शक्ति

30. (1) राज्य सरकार, इस अधिनियम के प्रयोजनों के कार्यान्वयन हेतु राजपत्र में अधिसूचना द्वारा नियम बना सकेगी।

(2) विशेष रूप से पूर्वोक्त उपबन्धों की व्यापकता पर प्रतिकूल प्रभाव डाले बिना ऐसे नियमों में निम्नलिखित उपबंध किए जा सकेंगे :–

(क) वह रीति, जिससे चार्ट और अभिलेख रखे जायेंगे;

(ख) वह प्ररूप और रीति जिससे धारा 20 के अधीन आवेदन किया जायेगा और वह रीति, जिससे ऐसे आवेदनों का निस्तारण किया जायेगा; तथा

(ग) कोई अन्य विषय, जिसे विहित किया जाना हो या किया जाए।

(3) इस अधिनियम के अधीन बनाया जाने वाला प्रत्येक नियम बनाये जाने के बाद यथाशीघ्र 14 दिन की कुल अवधि के एक या दो या अनुवर्ती सत्रों में हो, प्रस्तुत किया जायेगा तथा उपरोक्त सत्र या अनुवर्ती सत्र के तुरन्त कि नियम न बनाया जाय तो तत्पश्चात् यथास्थिति नियम ऐसे उपांतरित रूप में प्रभावी होगा या निष्प्रभावित हो जायेगा तथापि ऐसे किसी उपान्तरण या बातिलकरण का इस नियम के अधीन पूर्व में की गयी किसी बात की विधिमान्यता पर प्रतिकूल प्रभाव डाले बिना हो। बाद के सत्रों के अवसान से पूर्व यदि सदन उक्त नियम में कोई उपान्तरण के लिये सहमत हो जाता है तथा सदन सहमत हो जाता है।

निरसन और अपवाद 31. (1) उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अध्यादेश, 2012 इसके द्वारा निरसित किया जाता है।

(2) ऐसे निरसन के होते हुए भी, उक्त अध्यादेश के अधीन की गई कोई बात या कार्रवाई इस अधिनियम के तत्स्थानी उपबन्धों के अधीन की गई समझी जायेगी।

आज्ञा से,

डी0 पी0 गैरोला,
प्रमुख सचिव।

No. 31/XXXVI(3)/2013/68(1)/2012
Dated Dehradun, January 28, 2013

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of **'The Uttarakhand Flood Plain Zoning Act, 2012'** (Adhiniyam Sankhya 07 of 2013).

As Passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 24 January, 2013.

THE UTTARAKHAND FLOOD PLAIN ZONING ACT, 2012

[UTTARAKHAND ACT NO. 07 OF 2013]

An

Act

to provide for the zoning of flood plains of rivers in the State of Uttarakhand.

Be it enacted by the Uttarakhand State Legislative Assembly in the Sixty-third Year of the Republic of India, as follows :--

CHAPTER-I

PRELIMINARY

Short title, extent and commencement

1. (1) This Act may be called the Uttarakhand Flood Plain Zoning Act, 2012.

(2) It extends to the whole of the State of Uttarakhand.

(3) This section shall come into force at once and the remaining provisions of this Act shall come into force on such date as the State Government may, by notification in the official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act, and for different areas of different rivers.

Definitions

2. In this Act, unless the context otherwise requires:-

(a) **"Flood Plain"** includes water channel, flood channel and that area of nearly low and which is susceptible to flood by inundation;

(b) **"Flood Plain Zoning"** means restricting any human activity in the flood plains of a river where the plains are created by overflow of water from the channels of rivers and streams;

(c) **"Flood Zone"** means the area which is required to carry the flow of the maximum probable floods;

(d) **"Flood Zoning Authority"** in relation to river, means the authority appointed by the State Government under section 3;

(e) **"Land"** includes interest in lands, benefits arising out of lands and things attached to the earth or permanently fastened to anything attached to the earth;

(f) **"Occupier"** in respect of any land, means any person who has an interest in the land and cultivates the land himself or by his servants or by hired labour and includes a tenant;

(g) **"Owner"** in relation to any land includes any person having interest in such land;

(h) **"Prescribed"** means prescribed by rules made by the State Government under this Act;

(i) **"River"** includes its tributaries; and

(j) **"Water Channel"** means the channel in which the flows of a river are generally confined.

CHAPTER-II

FLOOD ZONING AUTHORITY AND IT'S POWERS

Declaration of flood plain zoning

3. (1) Where the State Government considers it necessary or expedient so to do, it may, by notification in the Official Gazette declare that flood plain zoning shall be made in the manner hereinafter specified.

(2) The State Government may direct that a survey be made of a river for the purpose of determining the limits within which the provisions of this Act are to be applied and that proper charts and registers be prepared specifying all boundaries and landmarks and any other matter necessary for the purpose of ascertaining such limits.

(3) The State Government may by notification in the Official Gazette appoint the Collector of the District or such other authority as the Government considers necessary, as the Flood Zoning Authority for the purposes of making a survey of the area as required under sub-section (2) and may specify in such notification, the duties to be discharged by such authority.

Powers and functions of the Flood Zoning Authority

4. The Flood Zoning Authority shall exercise the powers and discharge the duties in accordance with the provisions of this Act and the terms and conditions specified in the notification under sub-section (3) of section 3.

CHAPTER - III

SURVEYS AND DELINEATION OF FLOOD PLAIN AREA

Survey

5. (1) The Flood Zoning Authority shall carry out surveys of flood plains of the rivers and determine the nature and the extent of flood plains of the rivers.

(2) The Flood Zoning Authority shall, on the basis of the survey carried out under sub-section (1) establish flood plain zones and delineate the areas which are subject to flooding including classification of land with reference to relative risk of flood plain use intended to safeguard the health, safety and property of the general public.

(3) The Flood Zoning Authority shall prepare charts and registers indicating the areas delineated under sub-section (2).

Power to take up survey

6. It shall be lawful for the Flood Zoning Authority or any of the officers generally or specially authorized by it in this behalf-

(a) to enter upon and survey and take levels of any land within its or his jurisdiction;

(b) to mark such levels, boundaries and lines by placing marks or boundary stones;

(c) to measure the land;

(d) to do all other acts necessary for the purposes of ascertaining the limits referred to in sub-section (2) of section 3; and

(e) Where otherwise the survey cannot be completed and the levels taken, to cut down and clear away any part of standing crop, fence or jungle :

Provided that no Flood Zoning Authority or any other officer shall enter into any building or open any enclosed court or garden

attached to a dwelling-house (unless with the consent of the occupier thereof) without previously giving such occupier at least seven days notice in writing of its or his intention to do so.

Payment of damages

7. (1) The Flood Zoning Authority or any other officer generally or specially authorized by it in this behalf, who has entered upon any land under section 5 shall, before leaving, tender compensation to the owner or occupier of such land for any damage which may have been caused and in case of dispute as to the sufficiency of the amount so tendered, the Flood Zoning Authority or such officer shall refer the matter to the State Government for its decision.

(2) The decision of the officer under sub-section (1) shall be final and no suit shall lie in a civil court to have it set aside or modified.

CHAPTER-IV

NOTIFICATION OF LIMITS OF FLOOD PLAINS

Declaration of intention of State Government to demarcate flood plains areas

8. The State Government may on the basis of a report from the Flood Zoning Authority or otherwise, by notification in the Official Gazette, declare its intention to demarcate the flood plain areas and either prohibit or restrict the use of land therein.

Public Notices

9. (1) The Flood Zoning Authority shall, on the issue of notification under section 8, cause public notice of the substance of such notification to be given at convenient places in the area.

(2) The Flood Zoning Authority shall also give notices individually to the owners of the lands situated in the area.

(3) The Flood Zoning Authority shall exhibit records, charts, maps, registers and such other document showing the river channel, flood channel and the flood plain area, specifying the nature and extent to which the use of limits of the area is either prohibited or restricted, in the office for inspection by the General public at the timing specified therein.

Objections

10. (1) Any person, who desires to raise any objection to the limits and either the prohibitions or restrictions specified in the public notice referred to in section 9, may within a period of sixty days from the date of publication of the notification in the Official Gazette, forward to the Flood Zoning Authority a statement in the writing setting forth his objections.

(2) After the expiry of the period aforesaid, the Flood Zoning Authority shall issue a notice in a manner prescribed and consider the objections after giving the party concerned a reasonable opportunity of being heard in the matter.

(3) The Flood Zoning Authority shall forward to the State Government its or his proposals together with the records referred to in sub-section (3) of section 9.

Decision of State Government

11. (1) The State Government shall after considering the report of the Flood Zoning Authority, order such alteration in the limits of the area as it considers necessary.

(2) The decisions of the State Government shall be final.

(3) The State Government shall by notification in the Official Gazette, declare that the provisions of this Act shall apply to the said river with boundaries and limits as specified :

Provided that the State Government shall also make arrangement for rehabilitation of Colonies already existing in the flood plain.

(4) The areas delineated and approved by the State Government shall be deemed to be the flood plain and the limits shall, where necessary be marked either by boundary stones or other suitable marks.

(5) The Flood Zoning Authority shall maintain the charts and registers of such areas so delineated and such charts and registers shall form part of the permanent records of the office.

(6) The charts and registers maintained under sub-section (5) shall be

furnished to the Collector of the District in which any part of the river is situated and shall be opened for inspection by the general public at such times as may be prescribed.

CHAPTER-V

PROHIBITION OR RESTRICTION OF THE USE OF THE FLOOD PLAINS

Power to prohibit obstruction etc. in flood plain

12. (1) Where the State Government is satisfied that it is necessary to do so in the interest of public health, safety or property or reducing the inconvenience to the general public to prohibit or restrict the activities in the flood plain, the Government may, by notification in the Official Gazette, specify the area where such prohibition or restriction is to be enforced and the nature and extent of such prohibition or restriction :

Provided that no notification under this sub-section shall be issued after the expiry of six months from the date of publication of notification under section 8.

(2) Upon the publication of a notification under sub-section (1), notwithstanding anything contained in any law, custom, agreement of instrument, for the time being in force, the prohibition or restriction specified in such notification shall prevail.

(3) No person shall undertake any activity within the prohibited area or restricted area except with the previous permission of Flood Zoning Authority:

Provided that where a person makes an application to the Flood Zoning Authority for permission under this sub-section to undertake any activity and the Flood Zoning Authority does not within a period of ninety days from the date of receipt of such application, communicate to the said person that permission applied for has been refused, it shall be presumed that he Flood Zoning Authority has granted such permission.

Penalty

13. If any person commences or carries on or attempts to carry on any activity in the areas specified in the notification under sub-section (1) of section 12 contrary to the terms and conditions specified in such notifications, he shall be punishable-

(a) with fine which may extend to five hundred rupees and in default of payment of fine, with simple imprisonment for the term which may extend to two months; and

(b) with further fine which may extend to one hundred for each day during which the offence continues after the conviction under clause (a).

Power to Compound

14. (1) Subject to such conditions as may be prescribed, any officer authorized by the State Government by a general or special order in this behalf may, either before or after the institution of proceedings under this Act, accept from the person who has committed or is reasonably suspected of having committed and offence, a sum of money not exceeding one thousand rupees.

(2) On the payment of such sum of money, such person shall be discharged and no further proceedings shall be taken against him in respect of such offence.

Appeal

15. (1) Any person aggrieved by any decision of the Flood Zoning Authority may prefer an appeal to an authority prescribed by the State Government in this behalf, within a period of ninety days from the date on which such decision was communicated to him:

Provided that the prescribed authority may entertain the appeal after the expiry of the said period of ninety days if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

(2) The prescribed authority may, after giving a reasonable opportunity to the appellant of being heard, pass such orders as it thinks fit and the decision thereof shall be final.

Revision

16. (1) Where no appeal has been preferred under section 15, the State Government may, for the purpose of examining the legality propriety or correctness of any order, inquiry or proceedings of the Flood Zoning Authority, call for the records of any enquiry or proceedings of the Flood Zoning Authority and make such order in the case as it think fit :

Provided that no such record shall be called after the expiry of six months form the date of such order.

(2) No order of the Flood Zoning Authority shall be varied by the State Government so as to prejudicially effect any person without giving such person a reasonable opportunity of being heard in the matter.

CHAPTER-VI

COMPENSATION

Payment of compensation

17. (1) Where any permission to undertake any activity in the flood plain has been refused to any person or where as a result of prohibition or restriction imposed on any person under this Act, such person suffers any damage, he shall be entitled to the payment of compensation not exceeding the difference between the value of the land as determined under section 23 or section 24 of the Land Acquisition Act, 1894 (Central Act No. 01 of 1894) and the value which it would have, had the permission for carrying on any activity had been granted or the prohibition or restriction had not been imposed.

(2) In determining the amount of compensation under sub-section (1) any restriction to which the land is subjected to under any other law for the time being in force in regard to the right of the person claiming compensation to carry on any activity on the land or otherwise to the use of the land shall be taken into consideration.

Determining the compensation and apportionment by consent

18. (1) The person to whom the compensation under section 17 is to be paid and the apportionment of such amount among the persons interested therein shall be determined by agreement between the

Flood Zoning Authority and the person or persons claiming interest therein.

(2) In default of any such agreement, the Flood Zoning Authority shall, after holding such enquiry as it considers necessary, make án award determining :---

(a) the amount of compensation to be paid under section 17; and

(b) the apportionment, if any, of such compensation among persons known or believed to be interested therein;

Provided that where the amount of compensation exceeds ten thousands rupees, no award shall be made without the previous approval of the State Government or such other officer as the State Government may authorized in this behalf.

Compensation not admissible

19. (1) No compensation shall be awarded --

(a) if and in so far as the land is subject to substantially similar restriction in force under some other law in force on the date on which the restrictions were imposed by or under this Act; or

(b) if compensation in respect of the same restrictions imposed by or under this Act or substantially similar restrictions in force under some other law has already been paid in respect of the land to the claimant or any predecessor in interest of the claim; or

(c) for removal of any encroachment.

(2) If any person has unauthorized undertaken any activity, then any increase in the land value from such activity shall not be taken into account in estimating the value of land.

Application against award

20. (1) Any person aggrieved by the Award of the Flood Zoning Authority under sub-section (2) of section 18 may, by an application in writing, apply to the State Government or such other officer as the State Government may authorize in this behalf.

(2) Any application under sub-section(1) shall be made in such form

and in such manner as may be prescribed and shall be made within forty five days from the date of communication of the award.

(3) The application under this section shall be disposed of in such manner as may be prescribed.

Procedure and powers of authorities in deciding applications under section 20

21. (1) An application under section 20 shall be deemed be proceedings within the meaning of section 141 of the Code of Civil Procedure, 1908 (Central Act No. 05 of 1908) and in the trial thereof, the authorities empowered to decide a reference may exercise the powers of a civil court.

(2) The scope of inquiry shall be restricted to the consideration of the matter referred to the State Government or such other officer as the State Government may authorize in this behalf.

Decision enforceable as decree of civil court

22. The decision under section 21 shall be enforceable as a decree of a civil court.

Payment under award

23. On the determination of the compensation under sub-section (1) of section 18, or on the making of an award under sub-section (2) of Section 18 or, if an application is made under section 20 against such award, after decision of the authority, the compensation shall be paid by Flood Zoning Authority and the provisions of section 31 to 35 of the Land Acquisition Act, 1894 (Central Act No. 01 of 1894), shall apply to such payment.

CHAPTER-VII

POWER TO REMOVE OBSTRUCTIONS AFTER PROHIBITION

Power to remove obstructions

24. (1) The Flood zoning Authority may, in accordance with the provisions of this Act, direct any owner or occupier of land to do any act or to remove any un-authorized obstructions within such time as may be specified by it and such owner or occupier shall do such act or remove the obstructions.

(2) If owner or occupier fails to comply with the order of the Flood Zoning Authority within the time specified under sub-section (1), the Flood Zoning Authority may cause the act to be performed or cause the obstructions to be removed.

(3) All expenses incurred by the Flood Zoning Authority under this section shall be recovered from such owner or occupier as arrears of land revenue.

CHAPTER-VIII
MISCELLANEOUS

Preventing Flood Zoning Authority from doing any act to be an offence

25. Any person who prevents the Flood Zoning Authority in discharging any act imposed on such Authority by or under this Act, shall be deemed to have committed an offence under section 186 of the Indian Penal Code, 1860 (Central Act No. 45 of 1860).

Flood zoning Authority other officers to be public servants

26. The Flood zoning Authority and other officers and employees authorized under this Act shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code, 1860 (Central Act No. 45 of 1860).

Protection of action taken in good faith

27. (1) No suit, Prosecution or other legal proceeding shall lie against the State Government or any authority or person exercising any power or performing any duty under this Act for anything which is in good faith done or intended to be done in pursuance of this Act or an order made thereunder.

(2) No suit, or other legal proceeding shall lie against the State Government for any damage caused or likely to be caused for any thing which is in good faith done or intended to be done in pursuance of this Act or any rule or order made thereunder.

Recovery of fine

28. All fines imposed under this Act shall be recovered in the manner provided in the Code of Criminal Procedure, 1973 (Central Act No. 02 of 1974)

15

Power of Court

29. A Civil Court shall have jurisdiction to settle, decider or deal with any question which is by or under this Act required to be settled, decided or deal with by the Flood Zoning Authority or such other officer as is authorized by the State Government in this behalf.

Power to make rules

30. (1) The State Government may, by notification in the Official Gazette make rules to carry out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing provisions, such rules may provide for ---

(a) the manner in which charts and records shall be maintained;

(b) the form and manner in which application under section 20 shall be made and the manner in which such application shall be disposed of; and

(c) any other matter which has to be, or may be, prescribed.

(3) Every rule made under this Act shall by laid, as soon as may be after it is made, before the House of the State Legislature while it is in session for a total period of 14 days which may be comprised in one session or two or successive sessions and if before the expiry of the session immediately following the session or the successive session aforesaid the House agrees in making any modification in the rule, or the House agrees that the rule should not be made, the rule shall, thereafter, have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

Repeal and Saving

31. (1) The Uttarakhand Flood Plain Zoning Ordinance, 2012 is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

By Order,

D. P. GAIROLA,
Principal Secretary.

पी0एस0यू0 (आर0ई0) 07 विधायी/75–2013–100+500 (कम्प्यूटर/रीजियो)।

सिंचाई अनुभाग एवं बाढ़ नियन्त्रण अनुभाग–2
संख्या /II–2–2024–06(45)/2024
देहरादून, दिनांकः 14 अक्टूबर, 2024

अधिसूचना

चूंकि राज्य सरकार जनपद हरिद्वार के तहसील भगवानपुर, रूड़की, लक्सर, हरिद्वार के अन्तर्गत सोलानी नदी के ग्राम औरंगजेबपुर से उत्तराखण्ड राज्य सीमा (मौहम्मदपुर खादर) तक बाढ़ मैदान परिक्षेत्रण की अधिसूचना अनुसूची एक और दो में उल्लिखित बाढ़ मैदान क्षेत्र को चिन्हित कर भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा का आशय रखती है;

और चूंकि राज्य सरकार को ऐसे क्षेत्रों को बाढ़ परिक्षेत्रण प्राधिकारी की रिपोर्ट के आधार पर या अन्यथा बाढ़ मैदान क्षेत्रों को चिन्हित कर उनमें भूमि के उपयोग को प्रतिषिद्ध या निर्बन्धित करने के आशय की घोषणा अधिसूचना द्वारा कर सकने की शक्ति है;

अतएव, अब, राज्यपाल उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 की धारा 8 में प्रदत्त शक्तियों का प्रयोग करके इस अधिसूचना के संलग्नक अनुसूची एक और दो में उल्लिखित बाढ़ मैदान क्षेत्र को चिन्हित कर, भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित क्षेत्रों को भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा सहित इन क्षेत्रों में निम्नलिखित कार्य सम्पादित किए जा सकने की सहर्ष स्वीकृति प्रदान करते है:–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु, आदि से सम्बन्धित निर्माण/गतिविधियां। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि के सम्बन्ध में निर्माण/गतिविधियॉ और समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई/स्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का अनापत्ति प्रमाण पत्र/परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1:5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में उच्च बाढ़ तल (High Flood Level) से भवन का न्यूनतम प्लिंथ लेवल (Plinth Level) 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के

Scanned with OKEN Scanner

साथ–साथ उत्तराखण्ड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

"परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"

राज्यपाल, यह भी निर्देश देते है कि राज्य सरकार उक्त अधिसूचना के समाचार पत्र में प्रकाशित होने की तारीख से 60 दिन के भीतर हितबद्ध व्यक्तियों से आपत्तियां एवं सुझाव जिलाधिकारी/बाढ़ परिक्षेत्रण प्राधिकारी, हरिद्वार के कार्यालय में किसी भी कार्य दिवस को लिखित रूप में दिए जाने और उन पर सम्यक् रूप से विचार करने के पश्चात् प्रतिषिद्ध या निर्बन्धित करने की घोषणा की अंतिम अधिसूचना जारी कर सकेगी।

टिप्पणी– प्रतिषिद्ध या निर्बन्धित क्षेत्रों का विवरण हितबद्ध व्यक्तियों के निरीक्षण हेतु एनआईसी देहरादून एवं प्रमुख अभियंता, सिंचाई विभाग, उत्तराखण्ड, देहरादून की वेबसाइट के साथ–साथ जिलाधिकारी, हरिद्वार के कार्यालय में भी उपलब्ध है।

संलग्नक: यथोपरि।

(डा0 आर0 राजेश कुमार)
सचिव।

संख्या 1070/II–2–2024–06(45)/2024, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. मण्डलायुक्त, गढवाल।
2. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, हरिद्वार को इस आशय के साथ प्रेषित कि उक्त अधिसूचना को एक क्षेत्रीय व एक राष्ट्रीय समाचार पत्र में प्रकाशित कराते हुए उपरोक्तानुसार अग्रेत्तर कार्यवाही करने का कष्ट करें।
3. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून को इस आशय से प्रेषित कि कृपया अधिसूचना से सम्बन्धित विवरण विभागीय वेबसाईट एवं NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
4. मुख्य अभियन्ता, सिंचाई विभाग (हरिद्वार)।
5. सम्बन्धित अधीक्षण अभियन्ता, सिंचाई विभाग।
6. अधिशासी अभियन्ता/नोडल अधिकारी, सिंचाई खण्ड, हरिद्वार।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,

(जे0एल0 शर्मा)

Scanned with OKEN Scanner

उत्तराखण्ड शासन
सिंचाई अनुभाग एवं बाढ़ नियंत्रण अनुभाग–2
संख्या ।।५। / ।।–2–2024–06(50)/2024
देहरादून, दिनांकः 19 नवम्बर, 2024

अधिसूचना

चूंकि राज्य सरकार जनपद देहरादून के तहसील सदर एवं विकासनगर के अन्तर्गत आसन नदी के प्रारम्भिक बिन्दु भट्टा फॉल से आसन बैराज (कुल लगभग 53.00 कि0मी0 लम्बाई) तक आसन नदी के दोनों तटों पर बाढ़ मैदान परिक्षेत्रण की अधिसूचना अनुसूची एक और दो में उल्लिखित बाढ़ मैदान क्षेत्र को चिन्हित कर भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा का आशय रखती है;

और चूंकि राज्य सरकार को ऐसे क्षेत्रों को बाढ़ परिक्षेत्रण प्राधिकारी की रिपोर्ट के आधार पर या अन्यथा बाढ़ मैदान क्षेत्रों को चिन्हित कर उनमें भूमि के उपयोग को प्रतिषिद्ध या निर्बन्धित करने के आशय की घोषणा अधिसूचना द्वारा कर सकने की शक्ति है;

अतएव, अब, राज्यपाल उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 की धारा 8 में प्रदत्त शक्तियों का प्रयोग करके इस अधिसूचना के संलग्नक अनुसूची एक और दो में उल्लिखित बाढ़ मैदान क्षेत्र को चिन्हित कर, भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित क्षेत्रों को भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा सहित इन क्षेत्रों में निम्नलिखित कार्य सम्पादित किए जा सकने की सहर्ष स्वीकृति प्रदान करते हैः–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि,. स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु, आदि से सम्बन्धित निर्माण/गतिविधियां। ''परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।''
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि के सम्बन्ध में निर्माण/गतिविधियॉ और समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई/स्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का अनापत्ति प्रमाण पत्र/परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1:5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में उच्च बाढ़ तल (High Flood Level) से भवन का न्यूनतम प्लिंथ लेवल (Plinth Level) 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के

साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

"परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"

राज्यपाल, यह भी निर्देश देते है कि राज्य सरकार उक्त अधिसूचना के समाचार पत्र में प्रकाशित होने की तारीख से 60 दिन के भीतर हितबद्ध व्यक्तियों से आपत्तियां एवं सुझाव जिलाधिकारी/बाढ़ परिक्षेत्रण प्राधिकारी, देहरादून के कार्यालय में किसी भी कार्य दिवस को लिखित रूप में दिए जाने और उन पर सम्यक् रूप से विचार करने के पश्चात् प्रतिषिद्ध या निर्बन्धित करने की घोषणा की अंतिम अधिसूचना जारी कर सकेगी।

टिप्पणी– प्रतिषिद्ध या निर्बन्धित क्षेत्रों का विवरण हितबद्ध व्यक्तियों के निरीक्षण हेतु एनआईसी देहरादून एवं प्रमुख अभियंता, सिंचाई विभाग, उत्तराखण्ड, देहरादून की वेबसाइट के साथ–साथ जिलाधिकारी, देहरूदन के कार्यालय में भी उपलब्ध है।

संलग्नकः यथोपरि।

(डा0 आर0 राजेश कुमार)
सचिव।

संख्या /।।–2–2024–06(50)/2024, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. मण्डलायुक्त, गढवाल।
2. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, देहरादून को इस आशय के साथ प्रेषित कि उक्त अधिसूचना को एक क्षेत्रीय व एक राष्ट्रीय समाचार पत्र में प्रकाशित कराते हुए उपरोक्तानुसार अग्रेत्तर कार्यवाही करने का कष्ट करें।
3. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून को इस आशय से प्रेषित कि कृपया अधिसूचना से सम्बन्धित विवरण विभागीय वेबसाईट एवं NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
4. मुख्य अभियन्ता, सिंचाई विभाग (देहरादून)।
5. सम्बन्धित अधीक्षण अभियन्ता, सिंचाई विभाग।
6. अधिशासी अभियन्ता/नोडल अधिकारी, सिंचाई खण्ड, देहरादून।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,

(जे0एल0 शर्मा)
संयुक्त सचिव।

संख्या-941/II(2)/2024-6(40)/2024

उत्तराखण्ड शासन
सिंचाई अनुभाग एवं बाढ़ नियंत्रण अनुभाग–2
ई0 पत्रावली संख्या–76975
देहरादून, दिनांकः 07 अक्टूबर, 2024

अधिसूचना

चूंकि राज्य सरकार जनपद देहरादून के सदर तहसील के अन्तर्गत रिस्पना नदी के तटों पर शिखर फाल से मोथरोवाला संगम तक बाढ़ मैदान परिक्षेत्रण की अधिसूचना अनुसूची एक और दो में उल्लिखित बाढ़ मैदान क्षेत्र को चिन्हित कर भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा का आशय रखती है;

और चूंकि राज्य सरकार को ऐसे क्षेत्रों को बाढ़ परिक्षेत्रण प्राधिकारी की रिपोर्ट के आधार पर या अन्यथा बाढ़ मैदान क्षेत्रों को चिन्हित कर उनमें भूमि के उपयोग को प्रतिषिद्ध या निर्बन्धित करने के आशय की घोषणा अधिसूचना द्वारा कर सकने की शक्ति है;

अतएव, अब, राज्यपाल उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 की धारा 8 में प्रदत्त शक्तियों का प्रयोग करके इस अधिसूचना के संलग्नक अनुसूची एक और दो में उल्लिखित बाढ़ मैदान क्षेत्र को चिन्हित कर, भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित क्षेत्रों को भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा सहित इन क्षेत्रों में निम्नलिखित कार्य सम्पादित किए जा सकने की सहर्ष स्वीकृति प्रदान करते हैः–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीडा, जल परिवहन, सेतु, एलिवेटेड रोड कॉरिडोर के लिए नींव एवं उपसंरचना आदि से सम्बन्धित निर्माण/गतिविधियां। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि के सम्बन्ध में निर्माण/गतिविधियॉ और समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई/स्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का अनापत्ति प्रमाण पत्र/परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1:5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में उच्च बाढ़ तल (High Flood Level) से भवन का न्यूनतम प्लिंथ लेवल (Plinth Level) 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण

पत्र लिया जाना आवश्यक होगा।

"परन्तु, राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ-साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"

राज्यपाल, यह भी निर्देश देते है कि राज्य सरकार उक्त अधिसूचना के समाचार पत्र में प्रकाशित होने की तारीख से 60 दिन के भीतर हितबद्ध व्यक्तियों से आपत्तियां एवं सुझाव जिलाधिकारी/बाढ़ परिक्षेत्रण प्राधिकारी, देहरादून के कार्यालय में किसी भी कार्य दिवस को लिखित रूप में दिए जाने और उन पर सम्यक् रूप से विचार करने के पश्चात् प्रतिषिद्ध या निर्बन्धित करने की घोषणा की अंतिम अधिसूचना जारी कर सकेगी।

टिप्पणी– प्रतिषिद्ध या निर्बन्धित क्षेत्रों का विवरण हितबद्ध व्यक्तियों के निरीक्षण हेतु एनआईसी देहरादून एवं प्रमुख अभियंता, सिंचाई विभाग, उत्तराखण्ड, देहरादून की वेबसाइट के साथ-साथ जिलाधिकारी, देहरादून के कार्यालय में भी उपलब्ध है।

संलग्नकः यथोपरि।

(डा0 आर0 राजेश कुमार)
सचिव।

ई0 पत्रावली संख्या–76975, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. मण्डलायुक्त, गढ़वाल।
2. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, देहरादून को इस आशय के साथ प्रेषित कि उक्त अधिसूचना को एक क्षेत्रीय व एक राष्ट्रीय समाचार पत्र में प्रकाशित कराते हुए उपरोक्तानुसार अग्रेत्तर कार्यवाही करने का कष्ट करें।
3. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून को इस आशय से प्रेषित कि कृपया अधिसूचना से सम्बन्धित विवरण विभागीय वेबसाईट एवं NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
4. मुख्य अभियन्ता, सिंचाई विभाग (देहरादून)।
5. सम्बन्धित अधीक्षण अभियन्ता, सिंचाई विभाग।
6. अधिशासी अभियन्ता/नोडल अधिकारी, अनुसंधान एवं नियोजन खण्ड, देहरादून।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,

(जे0एल0 शर्मा)
संयुक्त सचिव।

C- Survey & Hydrological Studies under progress

S. No.	Name of River	Length in Km.
1	Asan's tributries (Nimi,Nun,swarna Rivers and Sitla Rao)	53
2	Jhakhan/Ranipokhri	28
3	Chandrabhaga	8
4	Yamuna	145
5	Pindar	106
6	Dhauliganga	87
7	Nandakini	36
8	Malan	3.4
9	Ratmau	42
10	Nandhaur	38
11	Ladhiya	64
12	Ram Ganga (West)	114
13	Song	79
14	Gola	80
15	Kosi	176
16	Suswa	25
	Total Length	**1084.40**

Remark*- All these rivers flood plain zoning studies and notification works is under process, which is likely to be completed by March, 2027.

11/2/2025
CE, Irrigation Dept
Uttarakhand.